

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2010-2011)
(FIFTEENTH LOK SABHA)
SEVENTEENTH REPORT**

**REQUESTS FOR DROPPING OF
ASSURANCES**

Presented to Lok Sabha on 30 August, 2011



**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2011 /Bhadrapada, 1933 (Saka)

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**COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES***

(2010 - 2011)

Shrimati Maneka Gandhi

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Chairperson

MEMBERS

2. Shri Anandrao Adsul
3. Shri Avtar Singh Bhadana
4. Shri Dara Singh Chauhan
5. Dr. Kakoli Ghosh Dastidar
6. Shri Mohan Jena
7. Shri Raghuvir Singh Meena
8. Shri Bishnu Pada Ray
9. Shri K.J.S.P. Reddy
10. Shri M. Rajamohan Reddy
11. Shri Takam Sanjoy
12. Rajkumari Ratna Singh
13. Dr. M. Thambidurai
14. Shri Manohar Tirkey
15. Shri Hukumdeo Narayan Yadav

SECRETARIAT

- | | | | |
|----|----------------------|---|----------------------|
| 1. | Shri P. Sreedharan | - | Additional Secretary |
| 2. | Shri R.S. Kambo | - | Director |
| 3. | Shri D.S. Malha | - | Additional Director |
| 4. | Shri Kulvinder Singh | - | Committee Officer |

* The Committee was constituted on 23 September, 2010 *vide* Para No. 1948 of Lok Sabha Bulletin Part-II dated 22 September, 2010.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Seventeenth Report of the Committee on Government Assurances.

2. The Committee (2010-2011) at their sitting held on 21 July, 2011 considered Memoranda Nos. 47 to 87 respectively containing requests received from the Ministries/Departments for dropping of pending assurances.

3. At their sitting held on 23 August, 2011, the Committee (2010-2011) considered and adopted their Seventeenth Report.

4. The Minutes of the aforesaid sitting of the Committee form part of this report.

NEW DELHI;

23 August; 2011

1 Bhadrapada, 1933 (Saka)

MANEKA GANDHI
CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry are unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to approach the Committee on Government Assurances requesting to drop the assurances. Such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2010-11) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 21 July, 2011:-

SQ/USQ No. & Date	Ministry	Subject in Brief
(i) USQ 1090 dated 7.12.2004 (ii) USQ 994 dated 29.11.2005 (iii) USQ 1053 dated 29.11.2005 (iv) USQ 2240 dated 6.8.2010	Tribal Affairs	Comprehensive Policy for Tribal Welfare. Protection of Tribal Culture. National Policy for the welfare of Tribals. Maintaining Data of Tribals.
(i) USQ 3681 dated 18.8.2005 (ii) USQ 2694 dated 12.12.2005 (iii) USQ 3462 dated 26.4.2007 (iv) USQ 2749	Heavy Industries and Public Enterprises	Revival of HCL. Revival of Hindustan Cables Ltd. Revival of HCL and BPCL.

dated 23.7.2009		Hindustan Cables Ltd.
USQ 3832 Dated 19.12.2006	Micro, Small and Medium Enterprises	Purchase from SC/ST Entrepreneurs.
(i) USQ 139 dated 26.2.2008 (ii) USQ 2642 dated 18.3.2008 (iii) USQ 3411 dated 23.12.2008 (iv) USQ 648 dated 23.11.2009	Commerce & Industry	Scam in STC. Pulse Scam in State Trading Corporation. Wheat Import Scam. Irregularities in STC.
USQ 505 dated 7.7.2009	Consumer Affairs, Food and Public Distribution	Functioning of FCI.
USQ 2653 dated 23.7.2009	Corporate Affairs	Monitoring Committee for Vanishing Companies.
USQ 3306 dated 28.7.2009	Consumer Affairs, Food & Public Distribution	Corruption in FPS.
USQ 3588 dated 11.12.2009	Finance	Portability of Health Insurance.
(i) SQ 350 dated 14.12.2009 (ii) USQ 1770 dated 8.3.2010	Rural Development	Recommendations of Saxena Committee. Census of BPL families.
SQ 165 dated 9.3.2010	Home Affairs	Ex-Gratia for CPF Personnel.
USQ 2108 dated 10.3.2010	Human Resource Development	Uniform Fee Pattern.

USQ 1565 dated 3.8.2010	Home Affairs	Firing by BSF Personnel.
SQ 197 dated 6.8.2010	Finance	Audit of Joint Ventures.
SQ 333 dated 17.8.2010	Road, Transport and Highways	Quality Control in construction of NHs.
USQ 4519 dated 20.8.2010	Finance	World Bank Assisted Projects.
USQ 4692 dated 25.8.2010	Home Affairs	Indians in Seychelles Jails.
SQ 442 dated 27.8.2010	Finance	Integrated Child Development Services Scheme.
USQ 39 dated 9.11.2010	Home Affairs	Development package for J&K.
USQ 249 dated 10.11.2010	Personnel, Public Grievances and Pension	Cases handled by CBI.
USQ 726 Dated 12.11.2010	Finance	Goods and Services Tax.
USQ 2719 dated 25.11.2010	Railways	Central Vigilance Commission.

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendix-I.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-II.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure-II and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;

23 August; 2011

Bhadrapada, 1933 (Saka)

MANEKA GANDHI

CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

[i] COMPREHENSIVE POLICY FOR TRIBAL WELFARE/
PROTECTION OF TRIBAL CULTURE/ NATIONAL POLICY
FOR THE WELFARE OF TRIBALS/ MAINTAINING DATA
OF TRIBALS

On 07 December, 2004 Shri Iqbal Ahmed Saradgi, on 29 November, 2005 Shri Ajit Jogi, on 29 November, 2005 Shri Sanat Kumar Mandal and 6 August, 2010 Shri Umashankar Singh and Nishikant Dubey, M.Ps., addressed Unstarred Question Nos. 1090, 994, 1053 and 2240 to the Minister of Tribal Affairs respectively. The contents of the question along with the reply of the Minister are as given in Annexures.

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Tribal Affairs within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Tribal Affairs vide O.M. Nos. 16012/09/2004-TD(R)/NGO, 16012/06/2005-R&P/NGO, 16012/07/2005-R&P/NGO dated 27 January, 2011 and O.M. No. 22042/11/2010-NGO dated 3 February, 2011 respectively have requested to drop the assurances on the following grounds:-

"That the Ministry of Tribal Affairs has already prepared a final draft National Tribal Policy 2007 after extensive consultations. It was placed before the Cabinet for approval. However, the Cabinet decided to discuss the Policy by a Group of Ministers (GoM) before taking decision.

Accordingly, the draft policy was considered by GoM, after deliberations, the GoM made its recommendations. The recommendations of GoM were accordingly incorporated in the Cabinet Note and the same was submitted on 14.7.2008 and resubmitted on 7.11.2008 to Cabinet Secretariat for placing it before Cabinet for approval. The Cabinet Secretariat returned the Cabinet Note for obtaining comments of Ministry of Finance for creation of posts for Implementation Cell. Thereafter, the Cabinet Note was resubmitted alongwith the comments of the Ministry of Finance, when the Ministry was asked to consult the Prime Minister's Office. The PMO asked the Ministry to place it before the National Council for Tribal Welfare in the first instance. The matter has been placed before the Standing Committee for Tribal Welfare at its meeting held on 12.1.2011. The draft Policy will be placed before the National Council for Tribal Welfare after the recommendations of the Standing Committee are received. Since the finalization of Policy is in advanced stage, it is, once again requested not to consider the reply in the aforesaid question as an assurance and the same may be dropped by the Committee on Government Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Tribal Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1090
ANSWERED ON 07.12.2004

COMPREHENSIVE POLICY FOR TRIBAL WELFARE

1090. SHRI IQBAL AHMED SARADGI

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether the Centre has decided to come out with a comprehensive policy for tribal welfare;
- (b) if so, whether the proposed policy comprising welfare programmes for 698 Scheduled Tribes spread all over the country;
- (c) if so, the time by which this policy is likely to be announced; and
- (d) the total amount earmarked for implementing this policy?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) Yes, Sir.

(c) The national Policy for tribals is still in the process of finalization. No time frame can be indicated at this stage.

(d) The policy would provide broad framework for issues concerning Tribal Affairs. It is not directly linked to quantification of funds.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 994
ANSWERED ON 29.11.2005
PROTECTION OF TRIBAL CULTURE

994. SHRI AJIT JOGI

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether the main emphasis of present policy on tribal development is to bring the tribals into the mainstream;
- (b) if so, the details thereof;
- (c) whether this will put an end to their centuries old culture; and
- (d) if so, the details thereof alongwith the measures taken by the Government to protect tribal culture as well as to bring them in the mainstream?

ANSWER

MINISTER OF OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (d) For the development of the Scheduled Tribes, there are five guiding principles which are popularly known as Nehruvian Panchsheel. These five Principles are.

1. Tribals should be allowed to develop according their own genius.
2. Tribals` rights in land and forest should be respected.
3. Tribals teams should be trained to undertake administration and development without too many outsiders being inducted.
4. Tribal development should be undertaken without disturbing tribal social and cultural institutions.
5. The index of tribal development should be the quality of their life and not the money spent.

The Ministry of Tribal Affairs is further formulating a comprehensive National Tribal Policy, including protection of tribal culture. The policy is still at draft stage and yet to be finalized as per the established procedure.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1053
ANSWERED ON 29.11.2005
NATIONAL POLICY FOR THE WELFARE OF TRIBALS

1053. SHRI SANAT KUMAR MANDAL

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether National Policy on tribals exist in the country;
- (b) if so, the details thereof;
- (c) whether the suggestions and views of NGOs and other working organizations in the field of tribal welfare have been taken into while formulating the policy;
- (d) if so, the details thereof; and
- (e) the steps being taken for the welfare of tribals through the policy?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) While no formal National Policy for Tribals exists, there are several provisions in the constitution for their protection and development. There are also five guiding principles, popularly known as Nehruvian Panchsheel, which are followed for the development of the tribals. These five principles are:-

1. Tribals should be allowed to develop according to their own genius.
2. Tribals` rights in land and forest should be respected.
3. Tribal teams should be trained to undertake administration and development without too many outsiders being inducted.
4. Tribal development should be undertaken without disturbing tribal social and cultural institutions.
5. The index of tribal development should be the quality of their life and not the money spent.

(c), (d) and (e): The Ministry of Tribal Affairs is further formulating a comprehensive National Tribal Policy incorporating the suggestions and views of all experts, NGOs and other stakeholders concerned with tribal welfare. The policy is still at draft stage and yet to be finalized as per the established procedure.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 2240
ANSWERED ON 06.08.2010
MAINTAINING DATA ON TRIBALS

2240. SHRI UMASHANKAR SINGH
SHRI NISHIKANT DUBEY

Will the Minister of Tribal Affairs be pleased to state:-

- (a) the salient features of Draft National Tribal Policy;
- (b) the present status of implementation of the policy;
- (c) the details of expenditure incurred against the budgetary allocation for the welfare of tribals during the last three years, State-wise and year-wise; and
- (d) the manner in which the crucial issues concerning tribals are likely to be addressed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

- (a) The Ministry of Tribal Affairs has, formulated a draft "National Tribal Policy" covering all important issues that concern tribals. The Policy derives strength from the principles enshrined in the Constitution and the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996. Simultaneously, the Policy also identifies the strengths of tribal traditions and culture. The main issues covered in the Policy relate to : Alienation of Tribal Land; Tribal –Forest Interface; Displacement, Resettlement & Rehabilitation; Enhancement of Human Development Index; Creation of Critical infrastructure; Violent Manifestations; Conservation & Development of Particularly Vulnerable Tribal Groups (PTGs); Adoption of Tribal Sub-Plan (TSP) Strategy; Empowerment; Gender Equity; Enlisting Support of Non-Governmental Organisation; Tribal Culture & Traditional Knowledge; Administration of Tribal Areas; the Regulatory & Protective Regime etc.
- (b) The draft Policy is under consideration of the Government. At present, the question of implementation does not arise.

(c) The State-wise and year-wise funds released during last three years is at Annexure.

(d) The draft Policy aims at addressing the crucial issues concerning tribals by adopting a strategy which includes mainly:-

(i) Devolution of more powers to local bodies in Scheduled/Tribal Areas.

(ii) Developing a quantifiable Tribal Development Index.

(iii) Preparation of a separate Tribal centric strategy in each of the social and development sectors.

(iv) Strengthening ITDPs/ITDAs, MADAs and Clusters in tribal areas to make them the focal point of development & regulatory functions.

(v) Adopting Area Planning approach in the Scheduled /Tribal Areas.

(vi) Encouraging affirmative action by industries to improve the Human Development Index.

(vii) Supporting Voluntary action in service deficient far flung areas.

(viii) Empowerment of the community in terms of the provisions of the PESA Act to ensure involvement and control of the community in planning and implementation of programmes.

(ix) Ensuring that jobs are filled by local ST candidates by relaxation of qualification (if necessary) and building up their capacity after recruitment.

Statement in reply to Lok Sabha Unstarred Question No.2240 for 06.08.2010 asked by Shri Umashankar Singh & Shri Nishikant Dubey regarding Maintaining Data on Tribals.

Annexure

Statement in reply to Lok Sabha Unstarred Question No.2240 for 06.08.2010 asked by Shri Umashankar Singh & Shri Nishikant Dubey regarding Maintaining Data on Tribals

STATE/UT WISE FUNDS RELEASED DURING THE YEARS 2007-08 TO 2009-10

			(Rs. in Crores)	
Sl.No.	Name of the State	2007-08	2008-09	2009-10
1	Andhra Pradesh	111.17	112.39	89.98
2	A & N Island	1.83	0.03	0.04
3	Arunachal Pradesh	8.67	7.02	6.25
4	Assam	64.34	78.44	68.36
5	Chhattisgarh	110.99	130.28	106.52
6	Gujarat	103.33	100.66	144.88
7	Himachal Pradesh	15.11	17.25	19.79
8	Jharkhand	119.24	69.19	61.01
9	Jammu & Kashmir	13.45	9.34	5.90
10	Karnataka	40.98	79.25	57.78
11	Kerala	5.90	18.46	24.06
12	Madhya Pradesh	184.21	258.82	261.79
13	Maharashtra	114.76	117.63	52.10
14	Manipur	33.85	33.42	32.53
15	Meghalaya	35.56	20.58	15.68
16	Mizoram	18.59	19.22	20.40
17	Nagaland	26.97	18.03	25.81
18	Orissa	160.00	189.13	213.36
19	Rajasthan	125.71	155.00	82.92
20	Sikkim	4.56	4.47	5.93
21	Tamil Nadu	2.67	15.01	8.56
22	Tripura	0.36	0.53	1.19
23	Uttarakhand	2.08	3.97	5.61
24	Uttar Pradesh	9.92	10.63	6.02
25	West Bengal	60.04	75.91	68.01
26	Delhi	0.35	0.91	0.62
TOTAL		1374.64	1545.57	1385.09

Budget allocation is not done State-wise

[ii] REVIVAL OF HCL/ REVIVAL OF HINDUSTAN CABLES LTD./

REVIVAL OF HCL AND BPCL/ HINDUSTAN CABLES LTD.

S/Shri Jual Oram, Ajoy Chakraborty, Vijoy Krishna, Prabodh Panda, Tathagata Satpathy & Gurudas Dasgupta, M.Ps., addressed Unstarred Question Nos. 3681, 2694, 3462 and 2749 dated 18 August 2005, 12 December 2005, 26 April 2007 & 23 July 2009 respectively to the Minister of Heavy Industries and Public Enterprises. The contents of the questions along with the replies of the Ministers are as given in Annexures-II to V.

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Heavy Industries and Public Enterprises vide O.M. Nos. 4(10)/2005-PE.II and 4(1)/2007-PE.II dated 5 July, 2010 and 22 September, 2011 respectively have requested to drop the assurance on the following grounds:-

"That the case of HCL was reviewed by Board for Reconstruction of Public Sector Enterprises (BRPSE) on 6.4.2010 and recommended as under:-

- (i) DHI to issue an advertisement to invite proposals from interested private parties for Joint Venture either as a whole or unit wise individually or jointly. This process should last for only 3 months.
- (ii) Offer VSS to employees if Joint Venture exercise fails and liquidate the company.
- (iii) If nothing in terms of (i) above materialize in three months this company should be liquidated by approaching the High Court.

As no final decision could be taken for revival/restructuring of HCL, extension of time for fulfillment of these Assurances has been obtained from time to time. Details of action taken by the Department for revival of HCL and the present status of revival is enclosed herewith as Annexure I.

As may be seen from Annexure-I, Government has as of now no fully tied up proposal for rehabilitation of the company. No JV proposal processed has also materialized so far. The position about revival of HCL is therefore uncertain, and it cannot be foreseen at this stage whether revival of the Company is at all possible and if so when the same will materialize. In the meantime, this Department will have no option but to request the Committee on Government Assurances periodically for extension of time for fulfilling the Assurances. In the circumstances, it is felt that there is a case for dropping of these Assurances. It is requested that the position may be placed before the Committee on Government Assurances for consideration for dropping these Assurances."

4. The Ministry of Heavy Industries and Public Enterprises vide their O.M. No. 4(10)/2005-PE.II dated 14 January, 2011 has further furnished the present status of the assurances as under:-

"In the hearing on 8.11.2010, the BIFR has fixed the next hearing on 3.1.2011 to decide on the issue of action by IFCI under SARFA&ESI Act, 2002. The hearing has further been postponed to 20.1.2011.

At the time of the hearing, this Department had submitted before the Hon'ble BIFR that at present there is no tangible revival proposal with DHI. However, a prayer was made before the BIFR for allow further time of six months to explore the possibility of JV partnership as per BRPSE reconsideration.

In the meantime Rashtriya Ispat Nigam Limited (RINL) has submitted a revised proposal for JV with Hyderabad Unit of HCL and the same is under examination in consultation with RINL/Ministry of Steel. DHI has also approached the Ministry of Defence for taking over the Naini Unit by Ordinance Factory Kanpur. Response is awaited."

5. In view of the above, the Ministry, with the approval of Minister of Heavy Industries and Public Enterprises , have requested to drop the above assurance.

Hindustan Cable Ltd. Kolkata (HCL) was referred to BIFR in 2002 and the BIFR declared it a sick company in March, 2003. In March, 2004, the BIFR appointed State Bank of India as the Operating Agency (OA) for preparation of Draft Revival Scheme (DRS). Subsequently, a Note for formulation of stand on the future of HCL was sent to BRPSE in November, 2005 and the Board at its meeting held on 11.9.2006, inter-alia, desired that a fresh, detailed, comprehensive, holistic study through IIT, Kharagpur. The Report of IIT, Kharagpur was considered by the BRPSE on 9.1.2008. The Board resolved that as the proposal of IIT, Kharagpur is for all practical purposes a scheme for a new project and not for revival, it should be posed to an appropriate public sector or private sector party with a view to exploring the possibility of enlisting an interest party as a joint partner, failing which the Government should go for complete dis-investment of the company after cleaning its balance sheet.

3. Based on these recommendations, this Department had written to a number of PSEs, including BSNL, MTNL and Railways, having synergies with HCL, for Joint Venture with HCL as a whole or Unit-wise, but no response was received. Thereafter, through an open advertisement, 'Expression of Interest' was invited from willing Public Sector Enterprises for prospective joint venture partnership with HCL. M/s Railtel, a Public Sector Enterprise under the Ministry of Railways had shown preliminary interest in Naini Unit of HCL but later after detailed examination, the Ministry of Railways had expressed their inability to enter into a JV due to lack of operational synergy. Rashtriya Ispat Nigam Ltd. (RINL) had shown preliminary interest for a JV in Hyderabad Unit but the same has also not materialized so far. No proposal was received for Rupnarainpur Unit.

4. The BRPSE reviewed the revival status of HCL again on 6.4.2010 (minutes received in June, 2010) and recommended as under:

(i) DHI to issue an advertisement to invite proposals from interested private parties for Joint Venture either as a whole or unit wise individually or jointly. This process should last for only 3 months.

(ii) Offer VSS to employees if Joint Venture exercise fails and liquidate the company

(iii) If nothing in terms of (i) above materialize in three months this company should be liquidated by approaching the High Court.

5. The BIFR at its hearing held on 22.6.2010 has come to the prima facie conclusion that the HCL was not likely to make its net worth exceed the accumulated losses within a reasonable time while meeting all its financial obligations. The Company, as a result thereof, was not likely

to become viable on a long-term basis and hence it was just, equitable and in public interest that it is wound up. A show cause notice has accordingly been issued by the Board on 5.7.2010. According to this Notice, the Company, the present promoters or a registered Workers Industrial Cooperative Society (WICS) or an outsider could submit a fully tied up proposal with or without OTS and with or without co-promoters, to the OA within 30 days from the date of the order/publication in newspaper for rehabilitation of the Company. The Notice also indicates that the case will be heard by the Board on 30.9.2010 and shareholders/creditors/employees/other concerned persons having any objections/suggestions might file the same.

Action on the recommendations of the BRPSE and directions/Notice of BIFR are under process. As of now, Government has no fully tied up proposal for rehabilitation of the Company that could be submitted to the Operating Agency (OA).

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3681

ANSWERED ON 18.08.2005

REVIVAL OF HCL

3681. SHRI JUAL ORAM

Will the Minister of Heavy Industries and Public Enterprises be pleased to state:-

(a) whether the Government has any proposal to revive the Hindustan Cable Ltd. (HCL);

(b) if so, whether the techno-viability study report of the revival of HCL has been prepared;

(c) if so, the details thereof; and

(d) the further action taken/proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV)

(a) to (d): HCL is a sick PSU registered with BIFR since November 2002. The Operating Agency (IDBI) prepared a Draft Rehabilitation Scheme (DRS) of Rs.1448 Crore. The DRS was based on unrealistic assumptions relating to demand of Polythene Insulated Jelly Filled cables. IIT Kharagpur was also commissioned to conduct a technical study of HCL which submitted its report in November, 2004. The technical study report recommended diversification in related and unrelated products. The report also recommended additional cash infusion of Rs.195 crores in addition to the Rs.1448 crores suggested in the DRS. The report had mentioned the names of the alternative products without conducting any study on issues related to feasibility and marketability of the recommended products. In the absence of any appropriate recommendation, no decision could be taken.

The company has now engaged M/s. Tata Consultancy Services Ltd. for a detailed techno economic study. The report, after examination, will be placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE) for advice. A final decision regarding the company will be taken on the basis of the recommendation of the BRPSE.

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA UNSTARRED QUESTION NO. 2694
ANSWERED ON 12.12.2005

REVIVAL OF HINDUSTAN CABLES LTD.

2694. SHRI AJOY CHAKKRABORTY

Will the Minister of Heavy Industries and Public Enterprises be pleased to state:-

- (a) whether the Government is actively considering to revive the Hindustan Cables Ltd. (HCL);
- (b) if so, the details thereof;
- (c) whether the Government has taken any step to protect the interests of the employees who might get affected due to revival;
- (d) if so, the details thereof; and
- (e) the likely time by which the revival process would be completed?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

(a) to (e): Hindustan Cables Ltd. (HCL) was referred to the BIFR in 2002. The Operating Agency appointed by the BIFR has since submitted a report on restructuring of HCL. Subsequently studies by IIT Kharagpur and Tata Consultancy Services (TCS) have also been conducted. A proposal regarding the future of HCL has been prepared on the basis of all the above mentioned reports and has been placed before the Board for Reconstruction of Public Sector Enterprises (BRPSE). The recommendation of the BRPSE is awaited. The Government will take a decision on the future of HCL after the recommendations of the BRPSE are available. However, interest of the employees of the company will be protected as per extant laws and relevant instructions on the subject.

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3462

ANSWERED ON 26.04.2007

REVIVAL OF HCL AND BPCL.

3462. SHRI VIJOY KRISHNA

Will the Minister of Heavy Industries and Public Enterprises be pleased to state:-

(a) whether Hindustan Cables Ltd. (HCL) and Bharat Pumps & Compressors Ltd. (BPCL) have turned sick and referred to the Board for Reconstruction of Public Sector Enterprises (BRPSE) for their revival;

(b) if so, the details thereof;

(c) the reasons for the sickness of the respective PSUs; and

(d) the current status of their revival proposals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SMT. KANTI SINGH)

(a) Hindustan Cables Limited (HCL) is sick and is under reference to Board for Industrial and Financial Reconstruction (BIFR). A proposal for its revival is under consideration of Board for Reconstruction of Public Sector Enterprises (BRPSE).

Bharat Pumps & Compressors Limited (BPCL) was sick and was referred to BRPSE in 2005. The Government, on the basis of the recommendation of BRPSE, sanctioned the revival plan. BPCL was discharged from the purview of Sick Industrial Companies (Special Provision) Act by BIFR on 06.02.2007 and is now no longer a sick company.

(b) to (d): The proposal for future of HCL was submitted to BRPSE on 07.11.2005, which came up for consideration on 11.09.2006. BRPSE recommended that a further holistic study of HCL, unit wise & company as a whole, should be commissioned through IIT, Kharagpur. IIT, Kharagpur has been entrusted the study on 17th January 2007 accordingly with the request to submit its report within four months. Hindustan Cables Limited (HCL) became sick, inter-alia, because there was sharp drop in demand for its main product i.e. Poly Insulated jelly Filled (PIJF) Cables due to technological changes. Also the cost of production of one unit of PIJF Cables by HCL is presently more than the price offered by BSNL/MTNL, the main customer of the product.

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA UNSTARRED QUESTION NO. 2749
ANSWERED ON 23.07.2009
HINDUSTAN CABLES LIMITED

2749. SHRI PRABODH PANDA
SHRI TATHAGATA SATPATHY
SHRI GURUDAS DASGUPTA

Will the Minister of Heavy Industries and Public Enterprises be pleased to state:-

- (a) the status of Hindustan Cables Ltd. (HCL) situated in West Bengal;
- (b) whether the Indian Institute of Technology (IIT), Kharagpur and Tata Consultancy Services (TCS) were engaged by HCL to conduct study for restructuring the sick company;
- (c) if so, the details thereof;
- (d) whether any report has been submitted by them;
- (e) if so, the salient features thereof alongwith the reaction of the Government thereto; and
- (f) the other steps being taken by the Government for revival of HCL?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) Hindustan Cables Ltd. (HCL), referred to BIFR in 2002 was declared sick in March, 2003. BRPSE has on 9.1.2008 recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment.

(b) Yes, Madam.

(c)to(f): Technical Study conducted by IIT, Kharagpur in November, 2004 envisaged capital investment of Rs.1643 crore for revival of the company. The TCS turn around strategy of August, 2005 brought out detailed implications of adopting one of the three strategies, namely of maintaining of Status Quo, Closure and Revival. These reports were considered by the Board for Reconstruction of Public Sector Enterprises (BRPSE) on 11.09.2006 when it was desired that a fresh detailed, comprehensive and holistic study through IIT, Kharagpur be commissioned. The Report, accordingly, received from IIT, Kharagpur was considered by the BRPSE on 9.1.2008. BRPSE recommended Joint Venture Partnership either with Public or Private Enterprises, failing which, a complete disinvestment. Views of Central Public Sector Enterprises, which have synergies with HCL, were called for in June,2008 and thereafter an advertisement was published in August,2008 seeking Expression of Interest from interested Public Sector Enterprises. In response to this advertisement, a few proposals received from Central Public Sector Enterprises are under examination for possible JV formation.

[iii] PURCHASE FROM SC/ST ENTREPRENEURS

On 19 December, 2006 Shri Mohan Jena, M.P., addressed an Unstarred Question No. 3832 to the Minister of Small Scale Industries. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Small Scale Industries within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Micro, Small and Medium Enterprises vide O.M. No. 9(1)/2006-MA dated 2 April, 2007 has requested to drop the assurance on the following ground:-

“That the subject matter of the question pertains to the Ministry of Social Justice and Empowerment but it had been admitted in the name of the Ministry of Small Scale Industries. Although, it was not directly related to this Ministry, it could not be considered for transfer to the Ministry of Social Justice and Empowerment due to shortage of time. However, the question was replied to by the Ministry of Small Scale Industries on the basis of information collected from the Ministry of Social Justice and Empowerment. The Ministry has, however, stated that the answer to the Unstarred Question No. 3832 does not seem to constitute as assurance. Further the recommendation of Committee of Ministers on Dalit Affairs are yet to receive final approval of Cabinet by the Ministry of Social Justice and Empowerment.”

4. The above request of the Ministry was considered by the Committee at their sitting held on 03 April, 2008 and the Committee decided not to drop it. Accordingly, the Committee presented its 26th Report (14th Lok Sabha) on 22 October, 2008.

5. The Ministry of Micro, Small and Medium Enterprises vide O.M. No. 9(1)/2006-MA dated 26 October, 2010 has once again requested to drop the assurance on the following ground:-

"That as the subject matter of the assurance is related to the Ministry of Social Justice and Empowerment (SJ&E), this Ministry had been requesting the Ministry of SJ&E for furnishing the requisite information for fulfilling the said assurance. Further, considering the fact that action for fulfilling the said assurance would have to be taken by the Ministry of SJ&E, this Ministry has also been requesting the Ministry of SJ&E for accepting the transfer of assurance but, despite several reminders, no response has been received. The Ministry of SJ&E has informed that the Committee of Group of Ministers on Dalit Affairs submitted its report to the Prime Minister in June 2008, on which a final decision is awaited. It is understood that no further progress has been made on the report submitted by the Committee of Group of Ministers on Dalit Affairs even after the passage of over two years. The assurance has now been pending for almost 4 years.

Under the facts and circumstances mentioned above, the Committee on Government Assurances is requested to kindly consider dropping of the said assurance."

6. In view of the above, the Ministry, with the approval of Minister (MSME), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF SMALL SCALE INDUSTRIES

LOK SABHA UNSTARRED QUESTION NO. 3832

ANSWERED ON 19.12.2006

PURCHASE FROM SC/ST ENTREPRENEURS

3832. SHRI MOHAN JENA

Will the Minister of Small Scale Industries be pleased to state:-

- (a) whether the Government proposes to purchase items from the entrepreneurs belong to the SC/ST categories to financially empower them;
- (b) if so, the details thereof; and
- (c) the details of the recommendations of Group of Ministers in this regard?

ANSWER

THE MINISTER OF SMALL SCALE INDUSTRIES & AGRO AND RURAL INDUSTRIES

(SHRI MAHABIR PRASAD)

(a) & (b) : Under the existing "Purchase & Price Preference Policy" for small scale industries (SSI), there is no specific provision for Government purchases from SC/ST-owned SSI units.

(e): The recommendations of the Committee of Ministers of Dalit Affairs are yet to receive final approval.

WHEAT IMPORT SCAM/ IRREGULARITIES IN STC

On 26 February, 2008 Shri Rasheed Masood, M.P., on 18 March, 2008 S/Shri Ram Kripal Yadav, Alok Kumar Mehta & Raghuveer Singh Koshal, M.Ps., on 23 December, 2008 Shri Santosh Gangwar, M.P. and on 23 November, 2009 Smt. Bhavana Pundlikrao Gawali Patil, M.P. addressed Unstarred Question Nos. 139, 2642, 3411 and 648 to the Minister of Commerce and Industry respectively. The contents of the questions along with the replies of the Ministers are as given in Annexures.

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Commerce and Industry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Commerce and Industry vide O.M. No. 20/06/2008-FT(ST) dated 8 March, 2011 have requested to drop the assurance on the following grounds:-

"That the Committee on Government Assurances, Rajya Sabha was requested by Department of Commerce to drop the assurance given in reply to USQ No. 102 dated 27.2.2008 regarding import of pulses by STC on the ground that the matter is under investigation by CBI, hence beyond the purview of Department of Commerce and no time line can be predicted for fulfillment of the assurance. Committee on Government Assurances, Rajya Sabha has kindly acceded to the request of Department of Commerce and dropped the assurance."

4. In this connection it is submitted that the Ministry of Commerce & Industry had earlier requested to drop the assurance given in reply to USQ 3411 dated 23 December, 2008 regarding 'Wheat Import Scam' on the grounds that the CBI investigation in the case is still on and is also beyond the purview of Department of Commerce, no time limit can be predicted/anticipated for fulfillment of the assurance. This request was considered by the Committee at their sitting held on 29 October, 2009 and decided not to drop the assurance. Accordingly the Committee presented its 4th Report (15 Lok Sabha) regarding requests for dropping of assurances on 16 December, 2009 and recommended that the Government should take appropriate action in the matter and implement the assurance expeditiously.

5. In view of the above, the Ministry, with the approval of Minister of State for Commerce and Industry, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 139
ANSWERED ON 26.02.2008

SCAM IN STC

139. SHRI RASHEED MASOOD

Will the Minister of Commerce and Industry be pleased to state:-

- (a) the action taken by the Government regarding the scam worth Rs. 150 crore involving the State Trading Corporation detected by CBI;
- (b) the number of persons against whom action has been taken in connection with the said scam;
- (c) the details thereof;
- (d) whether the amount involved in this scam has also been confiscated; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

a) to e): Government, on the basis of a complaint, investigated the issue regarding a deal of STC for granting financial assistance to M/s Metro Machinery Traders and M/s AG Agro Private Limited. Based on the investigations, action has been initiated to take disciplinary action against five officers including two former Directors of STC. For further detailed investigation in the case, the same has been entrusted to CBI.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 2642
ANSWERED ON 18.03.2008

PULSE SCAM IN STATE TRADING CORPORATION

2642. SHRI RAM KRIPAL YADAV

SHRI ALOK KUMAR MEHTA

SHRI RAGHUVeer SINGH KOSHAL

Will the Minister of Commerce and Industry be pleased to state:-

- (a) whether the CBI has recently detected Pulse Scam in State Trading Corporation (STC);
- (b) if so, the loss suffered by STC in the scam;
- (c) the action taken by the Government against the guilty officials; and
- (d) the steps taken/proposed to be taken to check such scam in future?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

a) CBI has registered an RC on 11.12.2007 against three managers of STC and two private parties in the matter of import of and sale of 30,000 MT black Mapte (Urad whole) by STC during 2006-07 under the subsidy policy of Government of India.

b) No Loss has been suffered by STC on overall import of pulses. No subsidy is being claimed under the Government scheme to provide 15% subsidy.

c) & d) The case is under investigation by CBI.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 3411
ANSWERED ON 23.12.2008

WHEAT IMPORT SCAM

3411. SHRI SANTOSH GANGWAR

Will the Minister of Commerce and Industry be pleased to state:-

- (a) whether wheat import scam involving the officers of State Trading Corporation has come to light;
- (b) if so, the details thereof;
- (c) whether the matter is being investigated; and
- (d) if so, the details thereof alongwith the action being taken against such persons?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JAIRAM RAMESH)

(a),(b),(c) &(d) CBI on the basis of preliminary enquiry, registered a regular case on the allegations that certain officers of the Cabinet Secretariat, Department of Food, STC, FCI connived together and in pursuance of the same did various acts of commission/omission in procurement of 2 million MT of wheat from Australian Wheat Board during the year 1998. This Department had furnished the bio-data of Dr. S .M Dewan, the CMD, STC, as sought by CBI in this regard. Later in a note submitted to the Cabinet Secretary on the result of the investigations, CBI has stated that for want of conclusive evidence against the accused persons, a closure report was filed in the court of Special judge, Delhi, on 3.1.2004 and the Court after due consideration accepted the same on 17.01.2004. In July 2008 CBI have requisitioned certain documents/files from STC, returned by them, relating to the above case stating that further investigations in the matter has now commenced. Further status of the ongoing investigation has not been intimated to STC by CBI so far.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 648
ANSWERED ON 23.11.2009

IRREGULARITIES IN STC

648. SMT. BHAVANA PUNDLIKRAO GAWALI PATIL

Will the Minister of Commerce and Industry be pleased to state:-

- (a) whether irregularities to the tune of crores of rupees have been observed in the State Trading Corporation (STC) in connection with the import of pulses;
- (b) if so, the details thereof; and
- (c) the progress of the probe undertaken so far and the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JYOTIRADITYA M. SCINDIA)

- (a) Yes, Madam.
- (b) Irregularities in the purchase of pulse by STC on Govt. account were observed during 2006-07. A representation was received in April, 2007 alleging serious irregularities indulged in by the STC in the import of pulses. The complaint relates to the violation of the prescribed norms / procedures generally followed while effecting procurement / disposal of goods and merchandise.
- (c) The case is under investigation by CBI.

[v] FUNCTIONING OF FCI

On 7.7.2009 Shri P. Karunakaran, M.P., addressed an Unstarred Question No. 505 to the Minister of Consumer Affairs, Food and Public Distribution. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution within three months of the date of the reply. However, the assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 9-2/2009-FC-I(PD-I) dated 12 January, 2010 have requested to drop the assurance on the following grounds:-

“That the computerization of TPDS scheme has been taken up as a Pilot Scheme in four States. The scheme is under implementation. The pilot scheme on Smart Card based TPDS in Chandigarh and Haryana is still on. The pilot scheme on use of Global Positioning System (GPS) is under implementation in three pilot States. Therefore, the above part of reply mentioned about the continuing implementation of these schemes. Since the implementation of these schemes is ongoing and will take considerably long time it is felt that this portion of reply should not have been treated as Assurance.”

4. The Committee considered this request of the Ministry at their sitting held on 07 April, 2010 and decided not to drop the assurance. Accordingly the Committee presented its 7th Report (15th Lok Sabha) on 05 May, 2010.

5. However, the Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 9-2/2009-FC-I(PD-I) dated 13 January, 2011 have once again requested to drop the assurance on the following grounds:-

"Department of Food & Public Distribution vide O.M No.9-2/2009-FC-I (PD.I) dated 12.1.2010 requested the Committee on Government Assurances, Lok Sabha to drop the assurance on the grounds that computerization of TPDS scheme has been taken up as a Pilot Scheme in four states. The scheme is under implementation. The pilot scheme on Smart Card based TPDS in Chandigarh and Haryana is also under implementation. The pilot scheme on use of Global Positioning System (GPS) is under implementation in two pilot states. Since the implementation of these schemes is ongoing and will take considerably long time, this portion of reply may not be treated as Assurance.

However, the Committee on Government Assurances, Lok Sabha vide their O.M.No.Rep./05/05/2010-(CGA) dated 5.5.2010 did not agree to drop the Assurance stating that TPDS is an important social security scheme. Needs to be pursued further.

In this context, it is mentioned here that in Rajya Sabha Unstarred Question No. 2159 replied on 13.8.2010, Ministry of Parliamentary Affairs vide their O.M. No.220/CONAFF&PD(11)USQ.2159-RS/2010 dated 12.10.2010 (copy enclosed), informed that the following part of the reply in the question was treated as assurance.

(a) to (c) "In order to make Targeted Public Distribution System (TPDS) work more efficiently, Government has approved a pilot scheme on computerization of TPDS operations. The scheme has been approved to be implemented in three districts each of four pilot States viz., Andhra Pradesh, Assam, Chhattisgarh and Delhi. The Government has also approved implementation of a pilot scheme on Smart Card based delivery of essential commodities under TPDS in Chandigarh Union Territory (UT) and State of Haryana. Under it, eligible Below Poverty Line (BPL) families would be issued Smart Cards in place of existing ration cards which will have biometric features of the family members, based on which verification of genuineness of the BPL families will take place and only thereafter the essential commodities would be issued to them from the Fair Price Shops (FPSs). After getting results of the pilot implementation, the scheme will be rolled out in other States/UTs."

Subsequently, Ministry of Parliamentary Affairs vide their O.M No. 220/CAPD(11)USQ.2159-RS/2010 dated 11.11.2010 (copy enclosed) has informed that Rajya Sabha Secretariat vide their O.M No. RS-1/220/2010-Com-III dated 29.10.2010 has decided not to treat the above reply given in Rajya Sabha Unstarred Question No. 2159 dated 13.8.2010 as Assurance.

The part of reply treated as assurance in Lok Sabha Unstarred Question No.505 on 7.7.2009 is also on the similar issue of implementation of various schemes launched on pilot basis, namely, computerization of TPDS operations, introduction of Smart Card based delivery of essential commodities in Chandigarh and Haryana including use of Global Positioning System on vehicles transporting TPDS commodities. In this case also, after getting results of the pilot implementation, the schemes will be rolled out in other States/UTs.

In view of the foregoing, Committee on Government Assurances, Lok Sabha is once again requested not to consider the part reply given in Lok Sabha Unstarred Question No. 505 on 7.7.2009 as Assurance and drop this assurance from the pending Lok Sabha Assurances."

6. In view of the above, the Ministry, with the approval of Minister of State (ACAF&PD) have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 505

ANSWERED ON 7.7.2009

FUNCTIONING OF FCI

505. SHRI P. KARUNAKARAN

Will the Minister of Consumer Affairs, Food & Public Distribution be pleased to state:-

- (a) whether the Government proposes to streamline the functioning of Food Corporation of India (FCI) and the Public Distribution System (PDS);
- (b) if so, the details thereof;
- (c) the time by which a final decision in this regard is likely to be taken;
- (d) whether the Government also proposes to add some more essential commodities under PDS, so as to check the rise in prices of essential commodities in the open market; and
- (e) if so, the details thereof?"

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a),(b)&(c): Yes, Madam. With a view to revamp the working of the Food Corporation of India(FCI), Government of India, Ministry of Consumer Affairs, Food &Public Distribution had engaged the Mckinsey & Co. to undertake a study of FCI. The main objective of the study was to bring about substantial efficiency improvement in the FCI's functioning.

The major improvement initiatives recommended by M/s McKinsey & Co. are at Annexure I.

A number of recommendations are under implementation by FCI, while certain recommendations have not been accepted.

For Streamlining the Public Distribution System, the Government has taken following measures to streamline Targetted Public Distribution System (TPDS).

- # Improving functioning of TPDS through continuous review of lists of Below Poverty Line (BPL) and Antodya Anna Yojana (AAY) families, door step delivery of foodgrains to fair price shops, timely availability of foodgrains at fair price shops and training of staff as well as vigilance committee members;

- # Ensuring greater transparency in functioning of TPDS through display of lists of BPL and AAY families at fair price shops, display of allocated quantities on web sites, adoption and implementation of revised Citizens` Charter, monthly certification of delivery of foodgrains to fair price shops and their distribution to ration card holders and taking up publicity-cum awareness campaign;

- # Improved monitoring and vigilance at various level and strict penal action against those involved in malpractices, including action against staff responsible for issuing ineligible ration cards and persons found in possession of such ration cards;

- # Computerization of TPDS operations at various levels and introduction of smart card based delivery of essential commodities and use of global positioning system on vehicles transporting TPDS commodities are under implementation.

(d): No, Madam.

(e): Does not arise.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE UNSTARRED QUESTION NO.505 DUE FOR ANSWER ON 07.07.2009 IN THE LOK SABHA.

Major improvement initiatives recommended by M/s McKinsey & Co. for FCI

- (i) Financial restructuring through multi-tiered debt structure to reduce the interest burden;
- (ii) Network optimization through linear programming of Rail Movement (Grain Flow Management);
- (iii) Consolidation of Handling & Transport Contracts;
- (iv) Changes in use and sourcing pattern of gunny bags;
- (v) Cost reduction by direct procurement of foodgrains and exclusion of intermediates;
- (vi) Exploring avenues for revenue generation by optimum utilization of all existing assets like godowns;
- (vii) More cost effective and efficient utilization of human resources through rationalization, automation and better Performance Management System (People Management System);
- (viii) Smart Trading approach for global trading in foodgrains;
- (ix) Creation of Price Monitoring Cell;
- (x) Management of operational costs;
- (xi) Management of idle Assets;
- (xii) Vigilance Administration and;
- (xiii) Performance review through defined parameters and fixation of accountability.

On 23 July, 2009 Shri Harishchandra Chavan, M.P., addressed an Unstarred Question No. 2653 to the Minister of Corporate Affairs. The contents of the question along with the reply of the Minister of Corporate Affairs are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Corporate Affairs within three months of the date of reply but the assurance is yet to be implemented.

3. The Ministry of Corporate Affairs vide O.M. No. 3/8/2009-Spl.Cell dated 1 October, 2009 earlier requested to drop the assurance on the following grounds:-

"That consequent upon filing and registration of FIRs the investigations undertaken by the Police Authorities are under progress for the last few years and based on the outcome during investigations, cases are filed against the delinquent promoters/directors in the Court. Given the nature of investigations involved, it would be very difficult to give any tentative date for final outcome in these cases.

Similarly the cases filed against the vanishing companies and its promoters/directors under various provisions of the Companies Act, 1956 are also pending before various courts at various stages. Concerned Registrar of Companies is pursuing the cases for logical conclusions but they have not control over judicial proceedings which may take time and may also go to the appellate level. In view of the facts mentioned above, it is informed that this Ministry has no control over the outcome of the final events and therefore, you are requested to kindly drop the above mentioned Assurance and treat the reply as the final answer.

The request for not treating the reply of Question No. 2653 dated 23rd July, 2009 as an Assurance has been made with the approval of Hon'ble Minister for Corporate Affairs."

4. The request for dropping the above noted assurance was considered by the Committee at their sitting held on 07 April, 2010 and the Committee decided not to drop the assurance. The Committee accordingly presented its 7th Report to Lok Sabha on 05 May, 2010.

5. The Ministry of Corporate Affairs *vide* O.M. No. 3/8/2009-Spl.Cell dated 4 May, 2010, for the second time, requested to drop the above assurance on the following grounds:-

"That the Ministry of Corporate Affairs has no control over the outcome of final events in respect of 112 FIRs filed against Promoters/directors of vanishing companies under Indian Penal Code (IPC) and 110 prosecutions filed against vanishing companies and its promoters/directors under various provisions of the Companies Act, 1956 which are under progress at various stages by the Police Authorities/before the various Courts respectively."

6. The request was considered by the Committee at their sitting held on 19 October, 2010 and the Committee once again decided not to drop the assurance as the reasons furnished by the Committee were not convincing. The Committee accordingly presented its Thirteenth Report to the House in which the Committee desired that the assurance be implemented expeditiously.

7. The Ministry of Corporate Affairs *vide* O.M. No. 3/8/2009-Spl.Cell dated 17 January, 2011, have for the third time requested to drop the above assurance on the following grounds:-

"That in this context, it is once again reiterated that the Ministry of Corporate Affairs has no control over the investigation being conducted by the state police in respect of 112 FIRs filed against Promoters/directors of vanishing companies under Indian Penal Code (IPC) and 110 prosecutions filed against vanishing companies and its promoters/directors under various provisions of the Companies Act, 1956 which are sub-judice at various stages before various Courts. As far as this Ministry is concerned all the actions have been taken and no action is pending in this Ministry. The finality in the sub-judice cases may take longtime as they are subject to appeal thus it is requested that above assurance may be considered for deletion."

8. In view of the above, the Ministry, with the approval of Minister of Corporate Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2653

ANSWERED ON 23.7.2009

MONITORING COMMITTEE FOR VANISHING COMPANIES

2653. SHRI HARISHCHANDRA CHAVAN

Will the Minister of Corporate Affairs be pleased to state:-

- (a) whether a co-ordination and Monitoring Committee has been constituted to investigate the cases related to fly by night companies and their sponsors and to monitor the progress of action taken thereon;
- (b) if so, the number of such companies in the country including Maharashtra and their sponsors against whom action has been initiated so far; and
- (c) the status of investigation against those companies?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a): A Coordination and Monitoring Committee (CMC), co-chaired by Secretary, Ministry of Corporate Affairs and Chairman, SEBI has been set up to look into issues relating to companies that had come out with public issue and vanished and to monitor the progress of action taken against such vanishing companies and their promoters. Specific criteria have been adopted by CMC for identification of such vanishing companies.

(b) & (c): Out of the companies that came out with the IPOs during 1992-2005, a total 238 companies were identified as vanishing companies. With the continuous efforts of the Ministry/CMC, 117 companies have been traced back, resulting in the number of vanishing companies being reduced to 121. 12 companies were identified as vanishing companies in Maharashtra out of all the companies that came out with IPOs for the period 1992-2005.

Prosecutions have been filed in 110 cases for violations of various provisions of the Companies Act, 1956. The cases are pending before different courts for decision. FIRs have been filed in 112 cases under the Indian Penal Code (IPC). Investigation by respective State Police Authorities is at various stages in all these cases.

On 28.7.2009 S/Shri P.L. Punia, Ravindra Kumar Pandey and Gajanan D. Babar, M.Ps., addressed an Unstarred Question No. 3306 to the Minister of Consumer Affairs, Food and Public Distribution. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 7(20)/2009-PD-I dated 12 January, 2010 have requested to drop the assurance on the following grounds:-

"That in order to make delivery of services efficient under TPDS and to assess the replicability of use of Smart Cards for this purpose, the Government has approved in December, 2008 implementation of a pilot scheme on Smart Cards based TPDS in Chandigarh and Haryana. The pilot implementation of the scheme is still on and this is going to take time. Therefore, it is felt that this portion of reply should not have been treated as assurance."

4. The Committee considered this request of the Ministry at their sitting held on 07 April, 2010 and decided not to drop the assurance. Accordingly the Committee presented its 7th Report (15th Lok Sabha) on 05 May, 2010.

5. However, the Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 7(20)/2009-PD-I dated 13 January, 2011 have once again requested to drop the assurance on the following grounds:-

" Department of Food & Public Distribution vide O.M No. 7(20)/2009-PD-I dated 12.1.2010 requested the Committee on Government Assurances, Lok Sabha to drop the assurance on the grounds that in order to make delivery of services efficient under TPDS and to assess the replicability of use of Smart Cards for this purpose, the Government has approved in December, 2008 implementation of a pilot scheme on Smart Cards based TPDS in Chandigarh and Haryana. Since the implementation of this scheme is ongoing and will take considerably long time, this portion of reply may not be treated as Assurance.

However, the Committee on Government Assurances, Lok Sabha vide their O.M.No.Rep./05/05/2010-(CGA) dated 5.5.2010 did not agree to drop the Assurance stating that PDS is an important scheme. Pursue further. In this context, it is mentioned here that in Rajya Sabha Unstarred Question No. 2159 replied on 13.8.2010, Ministry of Parliamentary Affairs, vide their O.M. No.220/CONAFF&PD(11)USQ.2159-RS/2010 dated 12.10.2010 (copy enclosed) informed that the following part of the reply in the question was treated as assurance.

(a) to (c): "In order to make Targeted Public Distribution System (TPDS) work more efficiently, Government has approved a pilot scheme on computerization of TPDS operations. The scheme has been approved to be Implemented in three districts each of four pilot States viz., Andhra Pradesh, Assam, Chhattisgarh and Delhi. The Government has also approved Implementation of a pilot scheme on Smart Card based delivery of essential commodities under TPDS in Chandigarh Union Territory (UT) and State of Haryana. Under it, eligible Below Poverty Line (BPL) families would be issued Smart Cards in place of existing ration cards which will have biometric features of the family members, based on which verification of genuineness of the BPL families will take place and only thereafter the essential commodities would be issued to them from the Fair Price Shops (FPSs). After getting results of the pilot implementation, the scheme will be rolled out in other States/UTs."

Subsequently, Ministry of Parliamentary Affairs vide their O.M No. 220/CAPD(11)USQ.2159-RS/2010 dated 11.11.2010 (copy enclosed) has informed that Rajya Sabha Secretariat vide their O.M No. RS-1/220/2010-Com-III dated 29.10.2010 has decided not to treat the above reply given in Rajya Sabha Unstarred Question No. 2159 dated 13.8.2010 as Assurance. The part of reply treated as assurance in Lok Sabha Unstarred Question No.3306 on 28.7.2009 is also on the same issue of implementation of the scheme launched as pilot basis regarding the Smart Card based delivery of TPDS commodities in Chandigarh and Haryana. In this case also, after getting results of the pilot implementation, the scheme will be rolled out in other States/UTs.

In view of the foregoing, Committee on Government Assurances, Lok Sabha is once again requested not to consider the part reply given in Lok Sabha Unstarred Question No. 3306 on 28.7.2009 as Assurance and drop this assurance from the pending Lok Sabha Assurances."

6. In view of the above, the Ministry, with the approval of Minister of State (ACAF&PD), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 3306

ANSWERED ON 28.7.2009

CORRUPTION IN FPS

3306. SHRI P. L. PUNIA

SHRI RAVINDRA KUMAR PANDEY

SHRI GAJANAN D. BABAR

Will the Minister of Consumer Affairs, Food & Public Distribution be pleased to state:-

(a) whether the operation of Public Distribution System, Targeted Public Distribution System and Antyodaya Anna Yojana has been severely affected due to pilferage of foodgrains, corruption in Fair Price Shops (FPS) and frequent changes in FPS licencees;

(b) if so, the details thereof and the remedial steps taken thereon including the number of cases registered and action against the erring officials;

(c) whether the Government proposes to amend the relevant laws in this regard and check the recurrence of such incidents in future;

(d) if so, the details thereof and the time by which it is likely to be implemented;

(e) whether the system of food coupons and smart cards introduced in some States for distribution of foodgrains to check diversion and corruption is proposed to be extended to other States; and

(f) if so, the details thereof and the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b),(c)&(d): Targeted Public Distribution System (TPDS) is implemented jointly by Government of India and State/UT Governments with sharing of responsibilities in this regard. The Government of India carries out procurement of foodgrains for the TPDS, their storage, transportation and bulk allocation to the State/UT Governments. The responsibilities for allocation of foodgrains within State/UT, identification of eligible BPL & AAY families based on estimates of Planning Commission and issuance of ration cards to them, licensing of FPS as well as supervision over distribution of allocated foodgrains to eligible ration card holders through the fair price shops rest with the State / UT Governments.

Complaints as & when received by government from individuals and organizations, as well as through press reports about leakages/diversion of TPDS commodities are sent to the concerned State/UT governments for inquiry and action.

Public Distribution System (Control) Order 2001 mandates the State and UT Governments to carryout all required action to ensure smooth functioning of TPDS, including proper licensing of FPS. An offence committed in violation of the provisions of this Order is liable for penal action under the Essential Commodities Act, 1955.

During the last three years (2006, 2007 and 2008) for various malpractices noticed in functioning of TPDS, States/UT Governments have reported arrests/prosecution of 15,553 persons under the provisions of Essential Commodities Act, 1955. Further, detention orders in 442 cases were passed by the State Governments/UT Administrations during this period under provisions of the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980.

Strengthening and streamlining of TPDS is a continuous process. For independent feedback on functioning of TPDS, Government gets it evaluated from time to time. Based on such evaluations earlier, a 9-point action plan is under implementation by States/UTs since July 2006. To further improve functioning of TPDS, Government has been regularly requesting State & UT Governments for -

- (i) continuous review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;
- (ii) ensuring greater transparency in functioning of TPDS;
- (iii) improved monitoring and vigilance at various levels, and
- (iv) introduction of new technologies such as Computerization of TPDS operations at various levels, smart-card-based delivery of essential commodities.

For reforming TPDS and ensuring food security to BPL families/persons, Government also proposes to enact National Food Security law.

(e)&(f): In order to make delivery of services efficient under (TPDS) and to assess replicability of use of smart cards for this purpose, Govt has approved in December 2008 implementation of a pilot scheme on smart cards based TPDS in Chandigarh and Haryana. Under it, eligible BPL families would be issued smart cards in place of existing ration cards. They will have biometric features of the family members, based on which verification of genuineness of the BPL families will take place and thereafter only the essential commodities would be issued to them from the fair price shops.

This is a pilot project and based on the success of its implementation, decision about extending it to other states will be taken.

On 11 December, 2009 Shri Rakesh Singh, M.P., addressed an Unstarred Question No. 3588 to the Minister of Finance. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance vide O.M. No. 12016/33/2009-Ins-IV dated 21 January, 2011 have requested to drop the assurance on the following grounds:-

"That IRDA has informed that exposure draft in this regard is being finalized and will be released shortly for feedback / comments from stakeholders and public. This whole process will take considerable time. Accordingly, it has been decided with the approval of MOS (E&FS) that the Committee on Government Assurances, Lok Sabha may be requested to drop the aforesaid assurance."

4. In view of the above, the Ministry, with the approval of the MOS (E & FS), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA UNSTARRED QUESTION NO. 3588
TO BE ANSWERED ON 11 DECEMBER, 2009
PORTABILITY OF HEALTH INSURANCE

3588. SHRI RAKESH SINGH

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has formulated any scheme for Health Insurance portability;
- (b) if so, the details thereof;
- (c) whether the insured person will not bear any additional financial burden under this scheme;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be started?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI NAMO NARAIN MEENA)

(a) to (e): The Insurance Regulatory and Development Authority (IRDA) has reported that the issue of portability of a general insurance product purchased by a consumer from a particular insurer to another insurer with the same benefits and terms of the contract or varied terms of the contract is at the stage of discussions with the insurers/General Insurance Council by the regulatory authority. Insurers are developing minimum standards of portability for submission to the IRDA for consideration, but the matter has not yet been finalised.

[ix] RECOMMENDATIONS OF SAXENA COMMITTEE/CENSUS OF BPL FAMILIES

On 14 December, 2009 Shri Kaushalendra Kumar, M.P. and on 8 March, 2010 S/Shri Kirodi Lal Meena, P. Lingam, Harsh Vardhan, Gurudas Dasgupta, Dara Singh Chauhan, Anand Prakash Paranjpe, Gorakh Prasad Jaiswal, K.J.S.P. Reddy, Harish Choudhary, Ijairaj Singh & Ramashankar Rajbhar, M.Ps., addressed a Starred Question No. 350 & Unstarred Question No. 1770 to the Minister of Rural Development. The contents of the Questions alongwith the replies of the Minister of Rural Development, which were treated as assurances, are as given in Annexure I and II.

2. The Ministry of Rural Development *vide* their O.M. No. H-11014/1/2009-A.I. (RD) dated 29 June, 2010 have requested to drop the assurances on the following grounds:-

“That the Ministry is in the process of finalizing the methodology for identification of people living below the Poverty Line (BPL) in rural areas of the country, taking into account the suggestions/comments of States/UTs and Central Ministries and to say that the finalizing of methodology is an on-going process. A pilot exercise is going to be conducted in approximately 260 villages. A Participatory Rural Appraisal (PRA) would also be carried out simultaneously to corroborate the result of pilot exercise and outcome of the pilot will lead to processing the methodology.

The Ministry is already in process of finalization of methodology for BPL Census. It is, therefore, requested that above assurances may kindly be dropped.”

3. Accordingly, the Ministry with the approval of the Minister of Rural Development, have requested to drop the assurances.

GOVERNMENT OF INDIA

MINISTRY OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 350

ANSWERED ON 14.12.2009

RECOMMENDATIONS OF SAXENA COMMITTEE

*350. SHRI KAUSHALENDRA KUMAR

Will the Minister of Rural Development be pleased to state:-

- (a) whether the socio-economic status of the poor communities was one of the terms of reference of the Saxena committee;
- (b) if so, the recommendations made by the committee, in brief, in this regard; and
- (c) the action taken by the Government for implementation of those recommendations?

ANSWER

MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.350 due for answer on 14th December 2009.

(a) The socio-economic status of the poor communities was not one of the terms of reference of the Expert Group constituted by the Ministry of Rural Development under the chairmanship of Dr. N. C. Saxena to advise the Ministry of Rural Development on the methodology for conducting the Below Poverty Line (BPL) census for 11th Five Year Plan. However, the Expert Group recommended the methodology for identification of Below Poverty Line families based on some socio-economic indicators.

(b) The recommendation includes automatic exclusion of rural household from the BPL list, automatic inclusion in the BPL list and grading of the remaining households. For automatic exclusion of rural households from the BPL list, the Expert Group recommended indicators such as ownership of land, ownership of motorized vehicles, ownership of mechanized farm equipment, regular employment and Income

tax payers. The Expert Group recommended automatic inclusion of rural households from certain groups in the BPL list such as designated `Primitive Tribal Groups`, designated `Maha Dalit Groups`, single women headed households, households with disabled person as bread-earner, households headed by a minor, households dependent on alms for survival, homeless households and households with bonded labourers. The Expert Group recommended that remaining households may be ranked on a scale of ten based on caste community, religion, occupation, educational status and age of head of Household. The Expert Group submitted its report to the Ministry of Rural Development on 21st August 2009.

(c) The report of the Expert Group has been circulated among the State Governments/UT administrations and the concerned Central Ministries for their comments. It has been posted on Ministry`s website at www.rural.nic.in. The Ministry is in the process of finalizing the methodology for identification of persons below the Poverty Line in rural areas, taking into account the suggestions/comments received.

GOVERNMENT OF INDIA

MINISTRY OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1770

ANSWERED ON 8.3.2010

CENSUS OF BPL FAMILIES

1770. SHRI KIRODI LAL MEENA
SHRI P. LINGAM
SHRI HARSH VARDHAN
SHRI GURUDAS DASGUPTA
SHRI DARA SINGH CHAUHAN
SHRI ANAND PRAKASH PARANJPE
SHRI GORAKH PRASAD JAISWAL
SHRI K.J.S.P. REDDY
SHRI HARISH CHOUDHARY
SHRI IJAIRAJ SINGH
SHRI RAMASHANKAR RAJBHAR

Will the Minister of Rural Development be pleased to state:-

- (a) the details of schemes formulated for upgradation of persons living Below Poverty Line (BPL) in the country;
- (b) whether the Government is aware that there has been an increase in the number of such persons despite the said schemes in force;
- (c) if so, the reasons therefor and if not, the number of such persons brought above poverty line in each State during the last three years and the current year;
- (d) the criteria adopted for inclusion of persons in the BPL list and the details of districts identified as poverty stricken, State-wise;
- (e) whether the Government proposes to amend the said criteria and to have a fresh census of BPL families;
- (f) if so, the details thereof alongwith the methodology to be adopted for the purpose;
- (g) whether any directives have been issued to States for revising BPL list; and
- (h) if so, the details thereof and the time by which the said census is likely to be conducted?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a): The Ministry of Rural Development is implementing Swarnjayanti Gram Swarozgar Yojana (SGSY), Indira Awaas Yojana (IAY), Indira Gandhi National Old Age Pension Scheme (IGNOAPS) and Total Sanitation Campaign (TSC) for benefit of persons living Below Poverty Line (BPL) in rural areas of the country.

(b) & (c): The Planning Commission estimates the percentage and number of persons living Below the Poverty Line (BPL) at national and state level, separately in rural and urban areas from the large sample survey on household consumer expenditure conducted by the National Sample Survey Organization (NSSO).

The two latest comparable estimates of poverty are available for the years 1993-94 and 2004-05, according to these, the number of people living below the poverty line for the country as a whole is estimated to have declined from 320.4 million (36% of the total population) in 1993-94 to 301.7 million (27.5% of the total population) in 2004-05. Accordingly it is estimated that the number of people living above the poverty line for the country as a whole increased from 570.3 million (64% of the total population) in 1993-94 to 795.4 million (72.5% of the total population) in 2004-05. The state-wise estimate of the number of people living below the poverty line in the country for 1993-94 and 2004-05 are at annexure-I&II.

(d) to (h): The Ministry of Rural Development provides financial and technical support to the States/UTs for conducting the BPL Census to identify the families living Below the Poverty Line in the rural areas who could be targeted under its programmes. The last BPL Census was conducted in 2002 using the methodology of score based ranking of rural households for which 13 socio-economic parameters were used on the recommendation of an Expert Group constituted by the Ministry of Rural Development.

The Ministry of Rural Development, on 12th August, 2008, constituted an Expert Group, which could advise the Ministry on the methodology for conducting the BPL Census for the Eleventh Five Year Plan which was chaired by Dr. N.C. Saxena. The Expert Group submitted its report on 21st August 2009. The Expert Group recommended the methodology for identification of Below Poverty Line families, which involves automatic exclusion of rural household from the BPL list, automatic inclusion in the BPL list and grading of the remaining households. The report of the Expert Group has been circulated among the States/UTs and the concerned Central Ministries for comments. It has also been posted on the Ministry's website www.rural.nic.in. The Ministry of Rural Development is in the process of finalizing the methodology to carry out next BPL Census for identification of people living Below the Poverty Line in rural areas of the country, taking into account the suggestions/comments received.

Annexure-I referred to in reply to Lok Sabha Unstarred Question No.1770 to be answered on 08.03.2010 ,

Number of persons living Below Poverty Line by States/UTs as per poverty estimates for 1993-94

SI. No.	States/UTs	No. of Persons (Lakhs)
1	Andhra Pradesh	153.97
2	Arunachal Pradesh	3.73
3	Assam	96.36
4	Bihar	493.36
5	Chhattisgarh	NA
6	Delhi	15.51
7	Goa	1.91
8	Gujarat	105.19
9	Haryana	43.88
10	Himachal Pradesh	15.86
11	Jainmu & Kashmir	20.92
12	Jharkhand	NA
13	Karnataka	156.45
14	Kerala	76.41
15	Madhya Pradesh	298.52
16	Maharashtra	305.22
17	Manipur	6.80
18	Meghalaya	7.38
19	Mizoram	1.94
20	Nagaland	5.05
21	Orissa	160.60
22	Punjab	25.11

23	Rajasthan	128.50
24	Sikkim	1.84
25	Tamil Nadu	202.10
26	Tripura	11.79
27	Uttar Pradesh	604.46
28	Uttarakhand	NA
29	West Bengal	254.56
30	A & N Islands	1.06
31	Chandigarh	0.80
32	Dadra & N. Haveli	0.77
33	Daman & Diu	0.18
34	Lakshadweep	0.14
35	Puducherry	3.31
	All-India	3203.68

Source:-Planning Commission

Notes:

1. Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura.
2. Poverty ratio of Tamil Nadu is used for Puducherry and A & N Islands.
3. Poverty ratio of Kerala is used for Lakshadweep.
4. Poverty ratio of Goa is used for Daman & Diu.
5. Urban Poverty ratio of Punjab is used for both rural and urban poverty of Chandigarh.
6. Poverty line of Maharashtra and expenditure distribution of Goa is used to estimate poverty ratio of Goa.
7. Poverty line of Maharashtra and expenditure distribution of Dadra & Nagar Haveli is used to estimate poverty ratio of Dadrar & Nagar Haveli.
8. Poverty ratio of HP is used for J& K for 1993-94.

Annexure-II referred to in reply to Lok Sabha Unstarred Question No.1770 to be answered on 08.03.2010

Number of persons living Below Poverty Line by States/UTs as per poverty estimates

for 04-05

(Based on URP-Consumption)

SI.No.	States/UTs	No. of Persons (Lakhs)
1	Andhra Pradesh	126.10
2	Arunachal Pradesh	2.03
3	Assam	55.77
4	Bihar	369.15
5	Chhattisgarh	90.96
6	Delhi	22.93
7	Goa	2.01
8	Gujarat	90.69
9	Haryana	32.10
10	Himachal Pradesh	6.36
11	Jammu & Kashmir	5.85
12	Jharkhand	116.39
13	Karnataka	138.89
14	Kerala	49.60
15	Madhya Pradesh	249.68
16	Maharashtra	317.38
17	Manipur	3.95
18	Meghalaya	4.52
19	Mizoram	1.18
20	Nagaland	3.99
21	Orissa	178.49
22	Punjab	21.63
23	Rajasthan	134.89

24	Sikkim	1.14
25	Tamil Nadu	145.62
26	Tripura	6.38
27	Uttar Pradesh	590.03
28	Uttarakhand	35.96
29	West Bengal	208.36
30	A & N Islands	0.92
31	Chandigarh	0.74
32	Dadra&N. Haveli	0.84
33	Daman & Diu	0.21
34	Lakshadweep	0.11
35	Puducherry	2.37
	All-India	3017.20

Source:-Planning Commission

URP consumption = Uniform Recall Period consumption in which the consumer expenditure data for all the items are collected from 30-day recall period.

Notes:

1. Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura.
2. Poverty Line of Maharashtra and expenditure distribution of Goa is used to estimate poverty ratio of Goa.
3. Poverty Ratio of Tamil Nadu is used for Puducherry and A & N Island.
4. Urban Poverty Ratio of Punjab used for both rural and urban poverty of Chandigarh.
5. Poverty Line of Maharashtra and expenditure distribution of Dadra & Nagar Haveli is used to estimate poverty ratio of Dadra & Nagar Haveli.
6. Poverty Ratio of Goa is used for Daman & Diu.
7. Poverty Ratio of Kerala is used for Lakshadweep.

[x] EX-GRATIA FOR CPF PERSONNEL

On 09 March, 2010 Shri Harishchandra Chavan, M.P., addressed a Starred Question No. 165 to the Minister of Home Affairs. The contents of the question along with the reply of the Minister of State in the Ministry of Home Affairs are as given in Annexure.

2. During discussion Shri Harishchandra Chavan, M.P. raised the following supplementary question:-

"Whether the payment of ex-gratia compensation has been made to the kins of those jawans/personnel of the central para-military forces who were killed or injured in action. I had raised such a question."

In the reply to the question raised by me, it has been stated that "Yes, a compensation at the rate of rupees 15 lac is given to the kins of the personnel who are killed in action. But, till date, the kins of a number of jawans have not been given any compensation, the Government had admitted that petrol pumps or gas agency would be allotted to the kins of each of the jawans and personnel. Through you, I would like to know as to whether the Government are going to allot them these all?"

3. In reply to the above supplementary question, the Minister of Home Affairs (Shri P. Chidambaram) stated as follows:-

"Madam, there are 15 cases in which we are unable to disburse the compensation because the next of kin are before the court and they have to claim succession certificates in the court..... We are waiting for the succession certificates. As soon as the succession certificates come, we will disburse the amount..... The remaining 12 cases are cases which have occurred after 23.11.2009, that is in the last three-and-a-half months. These cases are being processed and we are making every effort to expeditiously process these cases."

4. The reply to the supplementary question was treated as an assurance and required to be implemented by the Ministry of Home Affairs within three months of the date of the reply but the assurance is yet to be implemented.

5. The Ministry of Home Affairs vide O.M. No. 11017/07/2010-R&W dated 24 December, 2010 have requested to drop the assurance on the following grounds:-

"That out of 27 cases, 16 cases have been settled and at present only 11 cases of CRPF are pending.

These 11 pending cases are subjudice in the various courts for issue of Succession Certificate and beyond the control of CRPF/MHA to release compensation to the NOKS at this stage. However, the ex-gratia compensation in these cases would be paid as soon as decision is made by the Hon'ble court in each case.

Therefore, it is requested that this pending assurance may be dropped from the list of pending assurances.

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. 165

ANSWERED ON 9.3.2010

EX-GRATIA FOR CPF PERSONNEL

165. Shri Harishchandra Chavan

Will the Minister of Home Affairs be pleased to state:-

(a) whether ex-gratia payments, compensations etc. have been made to the jawans/next of kin belonging to the Central Para-military Force (CPF) personnel killed or injured in action;

(b) if so, the details thereof;

(c) the number of cases for grant of such ex-gratia/package/compensation pending with the Government as on date alongwith the number of such cases taken to court during the said period; and

(d) the time by which the pending cases are likely to be disposed of?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 165 FOR 9.3.2010

(a): Yes, Ex-gratia compensation @ Rs. 15 lacs is paid to the next of Kin (NoK) of people killed in action. No ex-gratia compensation is payable to CPMF personnel injured in action.

(b): As per Government instructions Ex-gratia provision are as under:-

a	Death due to accident while on duty	10 lacs
b	Death due to act of violence by terrorist etc.	10 lacs
c	Death in action	15 lacs
d	Death in natural disasters	15 lacs

(c) & (d): 27 cases of ex-gratia compensation are under process with the respective authorities, out of which 15 cases are pending for want of succession certificate from the court of law. On receipt of the succession certificate from the NOKs, payment will be released immediately. Remaining 12 cases will be settled on completion of procedural formalities per relevant government instructions.

[xi] UNIFORM FEE PATTERN

On 10 March, 2010 Shri Ahir Vikrambhai Arjanbhai Maadam, M.P., addressed an Unstarred Question No. 2108 to the Minister of Human Resource Development. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Human Resource Development within three months of the date of the reply but the assurance is yet to be implemented.
3. The Ministry of Human Resource Development vide O.M. No. 7-15/2010-TS.II dated 27 May, 2011 have requested to drop the assurance on the following grounds:-

"That the Ministry has introduced a Bill namely 'Prohibition of Unfair Practices in Technical Educational Institutions, Medical Education Institutions and Universities Bill, 2010, in the Parliament which is under examination of the Department related Parliamentary Standing Committee. The Bill contains, among other things, provisions relating to charging of fees by the institutions.

The Committee constituted by All India Council for Technical Education [AICTE] under Chairmanship of Justice Shri Ranganath Mishra to consider fixing norms and guidelines for charging tuition and other fees may take decision only after the passage of the above mentioned Bill in the context of the provisions of the Bill.

Since the passage of the Bill is a continuing process and it may take a long time, it is requested that the assurance may kindly be dropped from the name of this Ministry."

4. In view of the above, the Ministry, with the approval of State (HRD), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2108

ANSWERED ON 10.03.2010

UNIFORM FEE PATTERN

2108. SHRI AHIR VIKRAMBHAI ARJANBHAI MAADAM

Will the Minister of Human Resource Development be pleased to state:-

(a) whether the Government has any proposal to introduce uniform fee pattern in all the self-financed colleges/education institutions in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has any mechanism to monitor the admission and fee structure in these institutions.

(d) if so, the details thereof; and

(e) the concrete steps taken or being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): A Committee has been constituted by the All India Council for Technical Education (AICTE) under the Chairmanship of Justice Ranganath Mishra, former Chief justice of Supreme Court of India to consider fixing norms and guidelines for charging tuition and other fees. The Committee is in the process of finalizing its report.

(c) to (e) : As per judgment dated 14.8.2003 of the Hon'ble Supreme Court in the case of "Islamic Academy of Education and another Versus State of Karnataka and Others" and endorsed by it in its subsequent judgment dated 12th August, 2005 in "P.A.Inamdar & Ors. Versus State of Maharashtra & Ors.", each State Government is required to set up two Committees, each headed by a retired High Court Judge, to regulate

(i) admission to, and

(ii) fee chargeable by private professional colleges.

On 3 August, 2010 S/Shri Manohar Tirkey and Nripendra Nath Roy, M.Ps., addressed an Unstarred Question No. 1565 to the Minister of Home Affairs. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Home Affairs within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. No. B-11011/01/2010/Pers.III dated 28 October, 2010 and 3 February, 2011 have requested to drop the assurance on the following grounds:-

"That in reply to the aforesaid Parliament Question, it was, *inter-alia*, stated that the case is under investigation by the police, which was a statement of fact and not assurance.

The state police authorities are functioning under the sole control of the concerned State Government and the Central Government does not exercise any direct control over the functioning of police authorities of the States to ensure fairness and free-play. It has been reported that the police investigation into the said firing incident occurred in Cooch Behar area is still under progress. Therefore, it is not feasible to furnish implementation report, being a subject concern of the State Government of West Bengal.

It is, therefore, requested that the reply given to Unstarred Question No. 1565 dated 03.08.2010 may be treated as a 'statement' and not an 'assurance' and same may please be deleted from the list of Government Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State (M), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1565

ANSWERED ON 03.08.2010

FIRING BY BSF PERSONNEL

1565. SHRI MANOHAR TIRKEY
SHRI NRIPENDRA NATH ROY

Will the Minister of Home Affairs be pleased to state:-

- (a) the total number of persons and children killed in firing by the BSF personnel during the current year, Statewise including Cooch Behar area in West Bengal;
- (b) whether the Government has conducted any inquiry in this regard; and
- (c) if so, the details thereof and the outcome of the inquiry alongwith the action taken against the accused personnel?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): In all 50 persons have died in firing by the BSF troops during the current year. State wise detail is as under :-

- (a) J&K - 03 (Pakistani)
 + 02 unidentified
- (b) Punjab - 04 (Pakistani)
- (c) Rajasthan - 02 (Pakistani)
- (d) West Bengal - 35 (Indian-15 & Bangladeshi -20)
- (e) Assam - 03
- (f) Meghalaya - 01 (Bangladeshi)

#Includes 04 Indian and 02 Bangladeshi Nationals in Cooch Behar.

(b) & (c): Court of Inquiry is conducted in all cases of firing incidents and action taken under the provisions of BSF Act & Rules.

In the particular case of firing incident which occurred recently in Cooch Behar area on 04.05.2010, one lady and one child died. The Court of Inquiry conducted found that BSF Constable resorted to firing when the inhabitants of Village Dhadiyal (Sailpara), Distt Cooch Behar tried to take cattle beyond border fencing illegally without recording their entries in the Gate In-out Register, in contravention of the security instructions. On being stopped, they assaulted 04 BSF personnel causing multiple injuries to them. The Court of Inquiry held that BSF Constable Bijender Singh resorted to firing in exercise of the Right of Self-defence on bonafide Govt. duty. However, case is under investigation by the Police.

On 6 August, 2010 Dr. Murli Manohar Joshi and Shri Rajiv Ranjan (Lalan) Singh, M.Ps., addressed a Starred Question No. 197 to the Minister of Finance. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance vide O.M. No. 8(16)-B(R)/2010 dated 7 December, 2010 have requested to drop the assurance on the following grounds:-

"That it is clear from the reply to the question that no assurance was given by this Ministry with respect to part (c) of the question. It was not the intention of the Ministry to give any assurance for bringing such entities within the ambit of C&AG. The revised draft bill forwarded by C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled "Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010 contains amendments of around 36 Sections/sub-sections. Among others, one of the proposed amendments is under section 13(1) of the draft Bill which include various projects under joint venture of the public and private sector under the ambit of C&AG's audit as emphasized in the instant question.

The reply to the question indicated that no assurance was given by this Ministry. The answer of the question simply intimate that the revised draft bill forwarded by C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled "Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010 contain proposals/amendments on various issues in the light of changed structure and processes of governance and pattern of outflows from the public exchequer and several other factors. Since the draft bill has impact on various areas of governance, *with the approval of FM*, a process of consultation has been initiated with concerned Central Ministries/Departments and State Governments. Till date, a considerable number of comments/views have since been received both from Central Ministries/Departments and State Governments which are being compiled and examined. Therefore, the matter relating to expanded provision of C&AG with respect to audit of income and expenditure accounts of projects under the joint venture of the public and private sector as queried in the question and the reply of which has been treated as an assurance may be reconsidered.

As already pointed out, no assurance was given in the reply with regard to part (c) of the question. In the light of the above, as no timeframe nor any assurance is made in the reply to the question that the Bill proposed by the C&AG would be enacted, treating it as an assurance may be reconsidered."

4. In view of the above, the Ministry, with the approval of the Finance Minister, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA STARRED QUESTION NO. 197

ANSWERED ON 06.08.2010

AUDIT OF JOINT VENTURES

*197. DR. MURLI MANOHAR JOSHI
SHRI RAJIV RANJAN (LALAN) SINGH

Will the Minister of Finance be pleased to state:-

(a) whether the income and expenditure accounts of the projects under the joint ventures of the public and the private sector are subjected to audit by the Comptroller and Auditor General of India(C&AG);

(b) if not, the reasons therefor;

(c) whether the Government proposes to bring such entities within the ambit of C & AG; and

(d) if so, the details thereof?

ANSWER

MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE)

(a), (b), (c) and (d): A statement is placed in the Table of the House.

Statement referred to in reply to part (a) to (d) of Lok Sabha Starred Question No. tabled by Shri Rajiv Ranjan Singh Alias Lalan Singh and Dr. Murli Manohar Joshi for answer on Friday, August 6, 2010 regarding 'Audit of Joint Ventures'

(a): Yes, Madam. The income and expenditure accounts of projects under the joint ventures of the public and the private sector are subject to audit by the Comptroller and Auditor General of India under section 14 and 20 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act 1971.

(b): Does not arise.

(c) & (d): A revised draft bill seeking to replace the existing Comptroller and Auditor General (Duties, Powers and Conditions of Service) Act, 1971 is under consideration. The proposals in the draft bill include, inter alia, provision for expanded powers of Comptroller and Auditor General of India with respect to audit of income and expenditure accounts of projects under the joint venture of the public and the private sector.

[xiv] QUALITY CONTROL IN CONSTRUCTION OF NHs

On 17 August, 2010 Shri Arjun Ray, M.P, addressed an Starred Question No. 333 to the Minister of Road Transport and Highways. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply. However, the assurance is yet to be fulfilled.

3. The Ministry of Road Transport and Highways vide O.M. No. H.11016/91/2010-PIC dated 23 May, 2011 have requested to drop the assurance on the following grounds:-

"That regarding reply to part (c) to (f) of the question it is submitted that vigilance division of NHAI/Chief Technical Examiner (CTE) conducted periodic checks at the project sites. Details of such instances where deviation was noticed during the period 2007-08 to 2010-2011 is as under:-

Year	Nature of work	Defect	Action taken
2007-08	4 laning of NH-7 km 80 to km 120 of Madurai-Kanyakumari section package NS-41 in the state of Tamil Nadu	Deviation in standard of bitumen used	Recovered Rs. 5.0 cr. and advised to recover Rs. 15.0 cr. Dispute is under arbitration.
2010-11	4 laning of NH-6 km 9.2 to km 50 Nagpur-Kondhali section	Deviation in standard of cement used	Concessionaire asked to rectify defect. Show cause notice issued to independent Consultant.
2010-11	4 laning km 211 to km 251 to Hyderabad Bangalore section of NH-7	Detected use of less cement	Clarification was sought by CTE
2010-11	8 laning from km 16.5 to km 29.3 of NH-1 in Delhi in Package NS-18 DI, Bal.	Detected use of less cement	Clarifications have been sought

The assurance is relating to penal proceedings/arbitration, hence fulfillment of assurance at this stage may not be possible."

4. In view of the above, the Ministry, with the approval of State (Road Transport & Highways), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA STARRED QUESTION NO. 333

ANSWERED ON 17.08.2010

QUALITY CONTROL IN CONSTRUCTION OF NHs

*333. SHRI ARJUN RAY

Will the Minister of Road Transport and Highways be pleased to state:-

(a) whether the quality standard specifications laid down by the National Highways Authority of India/Indian Roads Congress are strictly enforced in the construction of National Highways (NHs) in the country;

(b) if so, the details thereof;

(c) whether reports of standards having been compromised in the construction of certain NHs have been received;

(d) if so, the details of such cases reported/detected during each of the last three years and the current year, State-wise and NH-wise alongwith the follow-up action taken thereon;

(e) whether the connivance of NHAI officials has also been reported in this regard; and

(f) if so, the details thereof, including the number of officials found involved in the matter, punitive action taken against such erring officials and the steps taken to ensure that such cases do not occur in future?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) & (b) All works on National Highways are done as per quality standards laid down in Indian Roads Congress codes / Ministry's standards & specifications. Any deviation / defects noted is got rectified at the risk and cost of the contractors.

(c) to (f) Specific details are being collected.

[xv] WORLD BANK ASSISTED PROJECTS

On 20 August, 2010 S/Shri Marotrao Sainuji Kowase and Chandrakant Khaire, M.Ps., addressed an Unstarred Question No. 4519 to the Minister of Finance. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance vide O.M. No. 2/21/2010-PMU dated 12 January, 2011 have requested to drop the assurance on the following grounds:-

"That the status of the projects given in Annexure-II of the reply has been reviewed. It has been observed that description of a particular status / stage of the proposal in the consultation process should not be considered as assurance in view of the following reasons:

- (i) Consultation process of a externally aided pipeline project is a time consuming process. Once the project is posed by the State Government, it goes through the cycle of pre-appraisal, preparation of project concept document, appraisal, finalization of the project documents in conformity with the established guidelines of concerned Central line Ministries from sectoral angles etc.
- (ii) Negotiation/consultation with the external agency are also undertaken simultaneously to get confirmation of requisite financial assistance before finalizing the project for implementation and signing of agreement with the external development partners. Hence, no definite time frame for clearance of external assistance proposals can be fixed.
- (iii) None of the above mentioned proposals received from the State Governments are pending with Ministry of Finance. Appropriate action has already been intimated for finalizing the project documents in respect of these proposals."

4. In view of the above, the Ministry, with the approval of the MoS for Finance (E&FS), have requested to drop the above assurance.

Government of India
Ministry of Finance
Department of Economic Affairs
LOK SABHA
UNSTARRED QUESTION NO. 4519

TO BE ANSWERED ON **20th AUGUST, 2010**

WB ASSISTED PROJECTS

4519. SHRI MAROTRAO SAINUJI KOWASE:

SHRI CHANDRAKANT KHAIRE:

Will the Minister of FINANCE be pleased to state:

- (a) the State-wise details of the projects being run in the country, including in tribal and backward areas with the foreign financial assistance including the World Bank;
- (b) whether these projects are running behind schedule;
- (c) if so, the reasons for delay and the corrective measures taken therefor;
- (d) whether some more proposals have been received from various State Governments including Maharashtra to set up projects with the foreign financial assistance including World Bank during last two years as on date; and
- (e) if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI NAMO NARAIN MEENA)

(a) State-wise details of the projects being run in the country including in tribal and backward areas with the foreign financial assistance including the World Bank are annexed as Statement – I.

(b) & (c) The projects are implemented over a period of time and the loan amount is disbursed accordingly in stages. In some projects, the reasons for extending the loan closing date include delay in land acquisition, resettlement activities, shifting of utilities, re-bidding of contracts, difficult site conditions and natural calamities. The corrective measures undertaken include, inter alia, subjecting the projects against readiness indicators before they are launched, monitoring through joint review meetings/State-level portfolio reviews and the site visits from time to time.

(d) & (e) List of proposals received from various State Governments including Maharashtra during the financial years 2008-09, 2009-10 and 2010-11 (upto July 31, 2010) and the details of action taken thereon is annexed as Statement – II.

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Statement-I referred to in part (a) of Unstarred Question No.4519 for answer on 20.8.2010 regarding WB Assisted Projects

As on 18th August 2010

(Loan Currency in Millions

& INR in Crores)

State/ Donor	Loan Currency	Loan No	Project Name	Loan Type	Loan Nature	Agreement Amount	Agreement date	Terminal Disbursement date	Cumulative Drawal Loan Cur.	Cumulative Drawal INR
<u>Andhra Pradesh</u>										
I B R D	USD	TF056829	Strengthening Public Financial Management in -A.P.	Back to Back	Grant	0.43	05-09-2006	05-09-2010	0.17	0.75
I D A	USD	TF057811	A P DROUGHT INITIATIVE PROJECT (APDI)	Back to Back	Grant	0.88	19-03-2007	30-04-2010	0.88	3.89
		Back to Back Grant Total								4.63
Germany	EUR	204564E	Supercritical Power Station Krishnapatnam -AP	Back to Back	Loan	159.52	11-12-2008	30-12-2012	18.51	113.13
Germany	EUR	225059E	Supercritical Power Station Krishnapatnam - AP	Back to Back	Loan	45.00	11-12-2008	30-12-2012	6.57	41.08

Germany	EUR	8042041E	Supercritical Power Station Krishnapatnam-AP	Back to Back	Loan	76.54	11-12-2008	30-12-2012	7.32	43.91
I B R D	USD	4857-IN	Andhra Pradesh Commun.Based Tank Management Project	Back to Back	Loan	94.50	08-06-2007	31-12-2012	14.22	63.27
I B R D	USD	7792-IN	Andhra Pradesh Road Sector Project	Back to Back	Loan	320.00	22-01-2010	30-06-2015	15.80	71.94
I B R D	USD	7816-IN	Andhra Pradesh Municipal Development Project	Back to Back	Loan	300.00	22-01-2010	31-12-2015	20.75	94.47
I D A	XDR	3732-1-IN	Addl Financing for Andhra Pradesh Rural Poverty Reduction Project	Back to Back	Loan	42.70	25-01-2008	30-04-2010	42.70	303.94
I D A	XDR	4291-IN	Andhra Pradesh Community- Based Tank Management Project	Back to Back	Loan	63.00	08-06-2007	31-12-2012	11.51	79.98
I D A	XDR	4653-IN	Andhra Pradesh Rural Water Supply and Sanitation Project	Back to Back	Loan	96.60	22-01-2010	31-03-2015	9.91	68.30
I D A	XDR	4675-IN	Addl.Financing for Andhra Pradesh RuralPoverty Reduction Project)	Back to Back	Loan	62.90	29-12-2009	30-01-2012	15.36	107.03
Japan	JPY	IDP-174	Hussain Sagar Lake and Catchment Area Improv. Proj	Back to Back	Loan	7,729.00	31-03-2006	24-07-2016	1,357.43	66.07

Japan	JPY	IDP-178	Transmission System Modernization & Strengthening Project in Hyderabad	Back to Back	Loan	23,697.00	30-03-2007	11-07-2014	4,146.86	206.23
Japan	JPY	IDP-181	Andhra Pradesh Irrigation & Livelihood Improvement Project	Back to Back	Loan	23,974.00	30-03-2007	11-07-2016	1,655.81	80.95
Japan	JPY	IDP-193	Hyderabad Outer Ring Road Project Phase-I	Back to Back	Loan	40,903.00	10-03-2008	25-03-2016	12,622.03	605.13
Japan	JPY	IDP-193A	HYDERABAD OUTER RING ROAD PROJECT PHASE-I	Back to Back	Loan	950.00	10-03-2008	26-03-2016	192.37	9.67
Japan	JPY	IDP-198	Hyderabad Outer Ring Road Project (Phase-II)	Back to Back	Loan	41,191.00	21-11-2008	25-02-2017	1,786.79	90.73
Japan	JPY	IDP-198A	Hyderabad Outer Ring Road Project (Phase-II)	Back to Back	Loan	836.00	21-11-2008	25-02-2017	59.45	2.90
		Back to Back Loan Total								2,048.72
United Kingdom	GBP	UKGG062	GOAP Public Mang. & Service Delivery Imp. Prog.	Government	Grant	6.50	21-03-2006	31-03-2010	6.47	51.84
		Govt. Grant Total								51.84
Germany	EUR	3429490E	DEM 172.38 M Ramagundam Open Cast Mine II	Government	Loan	44.07	30-03-1989	31-12-2007	44.06	176.66
I D A	XDR	3692-IN	AP Community Forest Management Project	Government	Loan	85.50	08-10-2002	31-07-2010	78.32	521.52

		AS Total								950.52
<u>Bihar</u>										
I B R D	USD	TF096841	Bihar Flood Management Implementation Support Project II	Back to Back	Grant	1.50	31-05-2010	30-04-2013	-	1.39
I D A	USD	TF92825-IN	Preparation of Bihar Panchayat Strengthening Project	Back to Back	Grant	0.57	29-10-2008	30-06-2011	0.12	0.56
United Kingdom	GBP	UKGG074	Bihar Governance and Administrative Reforms Programme(BGARP)	Back to Back	Grant	13.00	02-06-2008	30-06-2014	0.84	5.64
		Back to Back Grant Total								7.59
Asian Development Bank	USD	2443-IND	Bihar State Higways Project	Back to Back	Loan	420.00	10-11-2008	31-07-2012	119.38	565.21
I D A	XDR	4323-IN	Bihar Rural Livelihoods Project (BRLP)	Back to Back	Loan	41.40	09-08-2007	31-10-2012	17.23	119.34
		Back to Back Loan Total								684.55
										692.14
<u>Central Government</u>										
Canada	CAD	CAGG004	Strengthening Natural ResourceMgt&Farmers-Nagaland	Government	Grant	0.28	11-11-2002	31-03-2007	0.20	0.69

E.E.C.	EUR	ECGG001	Cooperative Rural Storage Centres in Bihar	Government	Grant	102.86	24-02-1988	31-03-2009	9.14	38.51
E.E.C.	EUR	ECGG020	Support Programme for "Sarva Shiksha Abhiyan"	Government	Grant	199.20	12-10-2001	31-12-2010	199.20	1,094.80
E.E.C.	EUR	ECGG023	Sector Policy Support Programme for "Sarva Shiksha Abhiyan (SSA-II)	Government	Grant	66.50	26-12-2008	25-12-2015	46.50	314.89
E.E.C.	EUR	ECGG024	National Rural Health Mission/Reproductive Child Health-II(NRHM/RCH II)	Government	Grant	110.00	26-12-2008	25-12-2015	-	-
Germany	EUR	8239787E	Pulse Polio Immunization Programme XVI	Government	Grant	2.00	16-12-2009	31-12-2012	-	-
Germany	EUR	9170248E	Study And Expert Fund VII	Government	Grant	3.80	12-12-2006	30-06-2008	-	-
Global Fund	USD	405-G06-H	Antiretroviral treatment to HIV/AIDS	Government	Grant	122.67	27-06-2005	31-07-2010	122.67	578.57
Global Fund	USD	405-G08-T	Expansion of Rev.National Tuberculosis Cont.Prgm.	Government	Grant	25.82	02-02-2005	31-03-2010	18.49	80.28
Global Fund	USD	405-G07-M	Intensified Malaria Control Project (IMCP)	Government	Grant	63.54	27-06-2005	30-06-2010	62.66	242.79
Global Fund	USD	607-G11-H	GLOBAL FUND AIDED HIV/AIDS CONTROL PROGRAMME	Government	Grant	166.46	21-08-2007	30-06-2012	85.28	359.64

Global Fund	USD	607-GO9-T	Consolidating and scaling up of RNCP interventions in order to move towards	Government	Grant	9.07	01-04-2007	31-03-2012	8.53	36.55
Global Fund	USD	708-G13-H	Strengthening Human and Institutional Capacities of the National Health Sys	Government	Grant	8.33	01-07-2008	30-06-2010	3.73	17.47
Global Fund	USD	G02-H-00	Global Fund assisted HIV Aid Control Project	Government	Grant	108.56	09-02-2004	30-11-2009	108.55	474.62
Global Fund	USD	G03-T-00	Global Fund assisted HIV Aid Control Project	Government	Grant	113.15	09-02-2004	31-03-2010	48.62	213.19
I B R D	USD	TF094442	National Agricultural Innovation Project	Government	Grant	7.34	26-08-2009	31-12-2013	0.88	4.10
Switzerland	CHF	SCGGU02	Swiss Mixed Grant-II	Government	Grant	40.00	15-06-1991	31-12-2002	27.77	15.69
U. N. D.P.	USD	12952	Coalbed Methane (CBM) Recovery & Commercial Utilization	Government	Grant	1.21	01-06-1998	31-12-2007	0.00	0.01
U. N. D.P.	USD	13048	Biodiversity conservation through community based natural resource mangt.	Government	Grant	3.00	12-01-2007	31-12-2010	1.21	6.35
U. N. D.P.	USD	44242	Capacity bldg. for Decetralized Urban Governance	Government	Grant	3.00	01-08-2005	30-06-2008	1.98	8.20

U. N. D.P.	USD	47093	Support to the National Efforts for Mainstreaming of HIV	Government	Grant	15.45	04-06-2007	31-03-2012	5.92	28.36
U. N. D.P.	USD	48262	Sustainable Industrialization:Building Stakeholder Capacities & Involvement	Government	Grant	0.75	20-11-2007	31-12-2012	0.05	0.23
U. N. D.P.	USD	48799	Capacity Development Initiative	Government	Grant	0.90	01-01-2008	31-12-2009	0.70	3.10
U. N. D.P.	USD	59517	Coordination & Decision Support System (CDSS) on External Assistance	Government	Grant	0.80	01-01-2008	31-03-2012	0.17	0.75
U. N. D.P.	USD	61109	Capacity Development for district planning	Government	Grant	12.65	15-09-2009	31-12-2012	1.52	7.12
U. N. D.P.	USD	61110	Capacity Building for Local Governance	Government	Grant	5.50	01-01-2009	31-12-2009	0.72	3.46
U. N. D.P.	USD	61112	Support for Operationalization of the National Rural Employment Guarantee	Government	Grant	5.00	01-01-2009	31-12-2012	1.39	6.77
U. N. D.P.	USD	61113	Access to Justice for Marginalized People	Government	Grant	5.00	01-05-2009	31-12-2012	0.44	2.06
U. N. D.P.	USD	IND/02/015	Umbrella Support Programme Project	Government	Grant	3.20	26-08-2002	30-09-2007	1.89	8.16

U. N. D.P.	USD	IND/03/01	Vulnerability Reduction thru Community Management	Government	Grant	4.43	01-04-2004	31-12-2009	-	-
U. N. D.P.	USD	IND/03/010	Strengthening State Plans for Human Development	Government	Grant	11.37	01-06-2004	31-12-2009	11.29	48.64
U. N. D.P.	USD	IND/03/013	Promoting Gender Equality	Government	Grant	1.00	30-06-2004	31-12-2008	0.84	3.69
U. N. D.P.	USD	IND/03/020	Rural Decentralisation for Poverty Reduction	Government	Grant	4.60	01-03-2004	31-12-2008	4.37	19.12
U. N. D.P.	USD	IND/03/022	ICT for Development	Government	Grant	5.63	20-01-2003	30-06-2009	4.52	20.09
U. N. D.P.	USD	IND/03/023	Strengthened Access to Justice in India Phase-I	Government	Grant	1.00	12-01-2006	31-03-2008	0.95	4.05
U. N. D.P.	USD	IND/03/024	Capacity Building for Access to Information	Government	Grant	3.00	01-12-2004	31-12-2009	2.96	13.01
U. N. D.P.	USD	IND/03/031	Renewable Enenergy for Rural Livelihoods	Government	Grant	4.00	01-09-2003	30-06-2008	2.52	11.09
U. N. D.P.	USD	IND/03/032	Endogenous Tourism Project	Government	Grant	4.51	15-07-2003	14-05-2010	4.29	18.60
U. N. D.P.	USD	IND/03/033	National Strategy for Urban Poor	Government	Grant	7.00	14-10-2003	30-09-2010	6.36	27.98
U. N. D.P.	USD	IND/03/041	Conserv. of medicinal plants for health-livelihood	Government	Grant	3.00	20-08-2003	30-06-2010	2.93	12.75

U. N. D.P.	USD	IND/03/043	Social Mobilisation around NRMfor Pov. Alleviation	Government	Grant	6.00	01-12-2003	31-01-2008	5.99	26.42
U. N. D.P.	USD	IND/03/546	National and State level Support to Livelihood Promotion strategies	Government	Grant	37.89	01-10-2008	31-12-2012	-	-
U. N. D.P.	USD	IND/97/180	Vocational Training for Employment Generation	Government	Grant	2.13	30-03-2000	31-12-2007	1.45	6.44
UNFPA	USD	IND/03/P11	Programme for support to Deptt of Family Welfare	Government	Grant	11.50	01-07-2003	31-12-2010	0.57	2.53
UNFPA	USD	IND/03/P15	Advocacy and Communication Project	Government	Grant	2.40	01-07-2003	31-12-2007	0.35	1.55
UNFPA	USD	IND/03/P18	Capacity building of PRIs on population issues	Government	Grant	0.25	01-09-2003	31-03-2007	0.24	1.05
UNFPA	USD	IND/03/P20	Policy support to the D/o Family Welfare	Government	Grant	1.62	01-11-2003	31-12-2007	0.01	0.05
UNFPA	USD	IND/03/P21	Technical & Management Support to D/o FW	Government	Grant	0.40	01-03-2004	31-12-2007	0.05	0.21
UNFPA	USD	IND/03/P22	Support to MOHFW Proj. on Population & Development	Government	Grant	2.85	01-06-2004	30-11-2007	2.38	10.55
UNFPA	USD	IND/03/P26	RCH-II/Sector Wide Approach (SWAp)	Government	Grant	20.00	01-04-2005	31-12-2008	29.34	128.71

United Kingdom	GBP	UKGG029	Western Orissa rural Dev. project dt.23-7-99	Government	Grant	26.00	23-07-1999	31-01-2010	20.09	157.43
United Kingdom	GBP	UKGG055	Support MoP Capacity Bldg for Poverty Reduction	Government	Grant	7.00	10-01-2005	31-12-2010	2.64	21.17
United Kingdom	GBP	UKGG064	Support to GOI for RCH Prog. Ph-II : Grant 2006	Government	Grant	245.00	15-12-2006	31-03-2011	93.78	714.38
United Kingdom	GBP	UKGG067	National AIDS Control Programme Ph.III (NACP-III) Gt. 2007	Government	Grant	95.00	05-07-2007	31-03-2012	48.62	371.12
United Kingdom	GBP	UKGG069	Support to Mahila Samakhya (Education for Women's Equality Prog.) Gt. 2007	Government	Grant	34.00	09-10-2007	30-04-2014	9.69	74.82
United Kingdom	GBP	UKGG072	Sarva Shiksha Abhiyan-II (U.E.E.P)	Government	Grant	145.00	11-03-2008	31-03-2011	127.54	962.46
United Kingdom	GBP	UKGG075	Support to National Policies for Urban Pverty Reduction: Grant 2009	Government	Grant	7.80	14-04-2010	31-03-2012	-	-
United States of America	USD	386-0-496	Programme for Advancement of Comm. Tech	Government	Grant	49.05	30-08-1985	31-01-2009	47.29	205.33
United States of America	USD	386-0-515	Technical Assistance and Support	Government	Grant	30.22	31-08-1988	31-12-2009	16.77	70.97
United States of America	USD	386-0-525	Aids Prevention & Control	Government	Grant	35.03	30-09-1992	31-03-2012	25.80	121.93

Asian Development Bank	USD	1981-IND	Railway Sector Improvement Project	Government	Loan	212.30	21-04-2004	31-12-2010	161.21	708.83
Asian Development Bank	USD	2029-IND	National Highways Sector-I Project	Government	Loan	400.00	27-10-2004	31-12-2009	399.60	1,705.50
Asian Development Bank	USD	2154-IND	National Highway Sector-II Project.	Government	Loan	400.00	15-12-2005	31-12-2010	296.91	1,350.07
Asian Development Bank	USD	2281-IND	Rural Cooperative Credit Restr. and Dev. Prog.	Government	Loan	1,000.00	11-12-2006	31-03-2012	500.00	2,288.00
Asian Development Bank	USD	2414-IND	Rural Road Sector II Investment Program - Project 2	Government	Loan	53.55	28-03-2008	30-06-2010	33.72	161.89
Asian Development Bank	USD	2445-IND	Rural Road Sector-II Investment Prog.--Prog.3	Government	Loan	130.00	10-11-2008	31-12-2010	75.85	363.43
Asian Development Bank	USD	2452-IND	Khadi Reform and Development program	Government	Loan	150.00	22-12-2009	30-09-2011	20.00	92.70
Asian Development Bank	USD	2527-IND	National Highway Corridor (Sector) I Project-Supplementary	Government	Loan	100.00	04-08-2009	31-12-2011	60.41	277.14
Asian Development Bank	USD	2535-IND	rural road sector II invest. prog. 4	Government	Loan	185.00	03-09-2009	30-06-2012	67.17	307.83
Germany	EUR	8704801E	Pulse Polio Immunization programe X	Government	Loan	31.00	11-12-2008	31-12-2010	31.00	200.51

Germany	EUR	4500766E	NABARD XI-Reform of the Rural Cooperative	Government	Loan	100.00	20-12-2007	30-06-2014	40.00	251.20
Germany	EUR	9216047E	NABARD XI-REFORM OF THE RURAL COOPERATIVE CREDIT STRUCTURE	Government	Loan	40.00	20-12-2007	30-06-2014	12.00	75.36
Germany	EUR	3006351E	Pulse Polio Immunization Programme XI	Government	Loan	12.49	11-12-2008	31-12-2010	12.49	80.32
Germany	EUR	9248452E	Polio Immunization Programme XI	Government	Loan	1.09	11-12-2008	31-12-2010	1.09	6.94
Germany	EUR	7791936E	Pulse Polio Immunization Programme XIV	Government	Loan	10.00	16-12-2009	31-12-2012	-	-
Germany	EUR	3057891E	Pulse Polio Immunization Programme XV	Government	Loan	40.00	16-12-2009	31-12-2012	-	-
Germany	EUR	113219E	NLC III Dt. 27.1.87	Government	Loan	6.14	27-01-1987	31-12-2007	6.09	18.70
Germany	EUR	4262255E	NLC DT 27.1.87	Government	Loan	30.68	27-01-1987	31-12-2007	30.65	72.43
Germany	EUR	290191E	Pulse Polio Immunization Programme-IX	Government	Loan	42.00	20-12-2007	31-12-2010	41.06	271.43
Germany	EUR	1421147E	Modernisation of Signaling System-Kanpur-Delhi	Government	Loan	94.59	01-08-1997	31-12-2009	27.75	162.57
I B R D	USD	4753-IN	Rural Road Project	Government	Loan	99.50	08-11-2004	31-03-2012	58.53	292.21

I B R D	USD	4764-IN	Lucknow-Muzaffarpur National Highway Project	Government	Loan	620.00	18-11-2005	30-06-2012	499.38	2,222.02
I B R D	USD	4862-IN	Strengthening Rural Credit Cooperative Project	Government	Loan	300.00	02-11-2007	30-06-2012	76.04	356.63
I B R D	USD	7788-IN	Banking Sector Support Loan	Government	Loan	2,000.00	13-10-2009	30-06-2010	2,000.00	8,915.14
I B R D	USD	7796-IN	Statistical Strengthening Loan	Government	Loan	107.00	09-07-2010	30-07-2011	-	-
I B R D	USD	P4150-IN	Adv for prep of nati cyclone risk mitigation prj	Government	Loan	0.80	30-12-2004	31-12-2010	0.28	1.25
I B R D	USD	P451-0-IN	Capital Markets,Debt Management and Pension Reform Tech Assistance Project	Government	Loan	1.00	14-01-2009	30-06-2011	0.30	1.49
I B R D	USD	P453-0-IN	Dedicated Freight Corridor Eastern Project	Government	Loan	3.00	24-07-2009	30-08-2010	-	-
I D A	XDR	3952-IN	Integrated Desease Surveillance Project	Government	Loan	46.90	23-09-2004	31-03-2012	15.54	106.77
I D A	XDR	3987-IN	Rural Roads project	Government	Loan	206.00	08-11-2004	31-07-2010	206.00	1,384.92
I D A	XDR	4161-IN	National Agricultural Innovation Project	Government	Loan	41.10	24-07-2006	30-04-2013	33.83	239.76
I D A	XDR	4162-IN	National Agricultural Innovation Project	Government	Loan	97.00	24-07-2006	31-12-2012	23.63	191.77

I D A	XDR	4227-IN	Reproductive & Child Health Project Phase-II	Government	Loan	245.00	16-10-2006	31-01-2011	111.64	781.53
I D A	XDR	4228-IN	Tuberculosis Control Project Phase - II	Government	Loan	115.70	16-10-2006	31-03-2012	60.57	417.55
I D A	XDR	4299-IN	Third National HIV/AIDS Control Project	Government	Loan	167.86	05-07-2007	30-09-2012	61.13	410.95
I D A	XDR	4319-IN	Vocational Training Improvement Project	Government	Loan	185.10	02-11-2007	31-12-2012	60.95	414.10
I D A	XDR	4338-IN	Strengthening RURAL credit Co-Op, Project	Government	Loan	196.80	02-11-2007	31-10-2012	196.79	1,435.86
I D A	XDR	4461-IN	National vector Borne Disease Control and Polio Eradication Support Prj.	Government	Loan	319.90	13-02-2009	30-04-2014	52.68	375.09
I D A	XDR	4685-IN	Second Technical/Engineering Education Quality Improvement Project.	Government	Loan	186.40	14-07-2010	30-04-2015	-	-
I D A	XDR	4700-IN	SECOND ELEMENTARY EDUCATION PROJECT(Additional Credit)	Government	Loan	482.60	07-05-2010	30-09-2012	67.75	463.20
I D A	USD	Q5270-IN	Prep. of Capacity Bldg. for Ind. Poll. Mang. Pr.	Government	Loan	0.57	05-07-2006	31-03-2010	0.43	2.04

I D A	USD	Q5680-IN	Advance for Preparation of Proposed Integrated coastal Zone mgmt Project	Government	Loan	0.56	30-03-2007	31-10-2010	0.56	2.55
I D A	USD	Q5910-IN	Adv.for preparation of North East Rural Livelihoods Project	Government	Loan	1.22	03-12-2007	31-03-2011	0.24	1.18
I D A	USD	Q6400-IN	Advance for Preparation of Poposed Social Security for Unorganised Workers	Government	Loan	2.20	18-11-2008	31-12-2010	-	-
I D A	USD	Q6420-IN	IInd Adv.for preparation of proposed Integrated Coastal Zone Management Pro	Government	Loan	0.53	05-12-2008	31-10-2010	0.27	1.30
I F A D	XDR	710-IN	Women's Empowerment and Livelihoods Programme in the Mid-Gangetic Plains	Government	Loan	20.40	11-12-2008	30-06-2018	-	-
I F A D	XDR	794-IN	North Eastern Region Comm. Resource Management proj. for upland areas II	Government	Loan	12.60	12-07-2010	12-07-2016	-	-
Japan	JPY	IDP-149	Yamuna Action Plan Project (II)	Government	Loan	13,333.00	31-03-2003	31-07-2010	6,678.77	316.98
Japan	JPY	IDP-150	Ajanta-Ellora Conser. & Tourism Dev. Pr. (II)	Government	Loan	7,229.00	31-03-2003	31-07-2011	5,506.46	226.63
Japan	JPY	IDP-150A	Ajanta Ellora Conservation & Tourism Development Project-II	Government	Loan	51.00	31-03-2003	31-07-2011	35.81	0.68

Japan	JPY	IDP-151	Delhi Mass Rapid Transport System Project (V)	Government	Loan	59,296.00	31-03-2004	18-06-2010	56,591.04	2,239.94
Japan	JPY	IDP-159	Delhi Mass Rapid Transport System Project(VI)	Government	Loan	19,292.00	31-03-2005	28-07-2011	19,200.68	725.44
Japan	JPY	IDP-164	Ganga Action Plan Project (Varanasi)	Government	Loan	11,184.00	31-03-2005	28-07-2015	-	-
Japan	JPY	IDP-166	Uttar Pradesh Buddhist Circuit Developement Projec	Government	Loan	9,495.00	15-03-2005	28-07-2015	-	-
Japan	JPY	IDP-170	Delhi Mass Rapid Transport System Project-Phase 2	Government	Loan	14,900.00	31-03-2006	24-07-2011	14,842.59	541.24
Japan	JPY	IDP-176	Vishakhapatnam Port Expansion Project	Government	Loan	161.00	31-03-2006	24-07-2011	-	-
Japan	JPY	IDP-179	DELHI MASS RAPID TRANSPORT SYSTEM PROJECT PHASE 2(II)	Government	Loan	13,583.00	30-03-2007	11-07-2011	13,502.21	505.15
Japan	JPY	IDP-180	VISHAKAPATANAM PORT EXPANSION PROJECT	Government	Loan	4,129.00	30-03-2007	16-01-2016	-	-
Japan	JPY	IDP-191	Delhi Mass Rapid Transport System Project Phase 2(III)	Government	Loan	71,529.00	10-03-2008	25-03-2012	70,118.04	3,261.47
Japan	JPY	IDP-191A	Delhi Mass Rapid Transport. System Project Phase2(III)	Government	Loan	571.00	10-03-2008	25-03-2012	562.78	28.65

Japan	JPY	IDP-192	Kolkata East-West Metro Project	Government	Loan	4,789.00	10-03-2008	04-09-2013	3,796.40	184.66
Japan	JPY	IDP-192A	Kolkata East-West Metro Project	Government	Loan	1,648.00	10-03-2008	01-09-2013	1,342.97	67.48
Japan	JPY	IDP-197	CHENNAI METRO PROJECT	Government	Loan	16,961.00	21-11-2008	19-03-2015	-	-
Japan	JPY	IDP-197A	CHENNAI METRO PROJECT	Government	Loan	2,395.00	21-11-2008	19-03-2015	2,611.51	132.52
Japan	JPY	IDP-199	Capacity Development for Forest Mgt. & Personnel Trg. Project	Government	Loan	5,241.00	21-11-2008	16-10-2018	-	-
Japan	JPY	IDP-202	Delhi MassRapid Transport System Project Phase2(IV)	Government	Loan	76,229.00	31-03-2009	28-07-2015	56,891.44	2,952.57
Japan	JPY	IDP-202A	Delji Mass Rapid Transport System Project Phase2(IV)	Government	Loan	1,524.00	31-03-2009	28-07-2015	191.13	9.72
Japan	JPY	IDP-205	Dedicated Freight Corridor Project (Phase I)	Government	Loan	2,606.00	27-10-2009	23-02-2015	-	-
Japan	JPY	IDP-206	Delhi Mass Rapid Transport System Project Phase 2(V)	Government	Loan	33,632.00	31-03-2010	31-03-2016	-	-
Japan	JPY	IDP-206A	Delhi Mass Rapid Transport System Project Phase 2 (V)	Government	Loan	8.00	31-03-2010	31-03-2016	-	-
Japan	JPY	IDP-207	Kolkata East-West Metro Project (II)	Government	Loan	22,809.00	31-03-2010	20-04-2017	-	-

Japan	JPY	IDP-207A	Kolkata East-West Metro Project (II)	Government	Loan	593.00	31-03-2010	20-04-2017	-	-
Japan	JPY	IDP-208	Chennai Metrol Project (II)	Government	Loan	55,646.00	31-03-2010	31-03-2017	-	-
Japan	JPY	IDP-208A	Chennai Metro Project (II)	Government	Loan	4,205.00	31-03-2010	31-03-2017	-	-
Japan	JPY	IDP-209	Dedicated Freight Corridor Project (Phase I)(II)	Government	Loan	87,788.00	31-03-2010	31-03-2020	-	-
Japan	JPY	IDP-209A	Dedicated Freight Corridor Project (Phase I) (II)	Government	Loan	2,474.00	31-03-2010	31-03-2020	-	-
Japan	JPY	IDP-212	Dedicated Freight Corridor Project (Phase 2)	Government	Loan	1,616.00	26-07-2010	26-10-2015	-	-
OPEC	USD	1026-P	CIPET ExpansionProject	Government	Loan	15.00	01-06-2005	31-12-2009	10.92	47.85
Russian Federation	USD	RUGL005	Kudankulam Nuclear Power Project dt.21/06/98(supl)	Government	Loan	2,000.00	21-06-1998	31-12-2009	1,392.87	6,237.04
Russian Federation	USD	RUGL005-AE	Kudankulam Nuclear Project (For Fuel)	Government	Loan	600.00	21-06-1998	31-12-2009	365.52	1,662.85
		Govt. Loan Total								45,553.02
Germany	EUR	7552695E	RENEWABLE ENERGY PROGRAMME PFC-II	Non-Government	Grant	0.50	28-12-2005	30-12-2010	0.36	2.32
Germany	EUR	4282967E	HDFC IV (Earthquake Reconstruction Programme Guj	Non-Government	Grant	10.23	20-12-2001	31-12-2009	9.87	59.27

Germany	EUR	9653760E	Financial Cooperation between KFW and India NABARD X - Credit Line for NFS	Non-Government	Grant	1.20	20-10-2006	31-12-2011	0.15	0.95
Germany	EUR	5505665E	Financial Cooperation between the KFW and India SME Financing and Developme	Non-Government	Grant	1.00	07-12-2006	17-12-2013	0.14	0.83
Germany	EUR	9659843E	REC Energy Efficiency Program	Non-Government	Grant	0.50	08-08-2006	08-08-2011	0.31	1.95
Germany	EUR	3482598	Environmental Credit Line with SIDBI	Non-Government	Grant	0.20	12-11-2009	30-11-2012	-	-
Germany	EUR	3482597	Energy Efficiency Credit Line with SIDBI	Non-Government	Grant	0.50	02-03-2010	30-11-2012	-	-
Germany	EUR	7711561	SIDBI Microfinance Programme Accompanying Measures	Non-Government	Grant	1.70	16-12-2009	31-12-2012	-	-
Germany	EUR	310268E	NABARD V Adivasi Programme Gujrat	Non-Government	Grant	13.29	23-12-1994	31-12-2010	11.92	58.65
Germany	EUR	303468E	Study and Expert Fund VI	Non-Government	Grant	5.47	28-12-1993	31-12-2008	3.08	15.78
Germany	EUR	8380662E	Watershed Development Programme-AP	Non-Government	Grant	8.69	28-12-2001	30-12-2011	2.30	13.51
Germany	EUR	4291010E	Watershed Development Programme Ph.III Maharashtra	Non-Government	Grant	19.94	25-02-2002	30-12-2009	4.24	26.38

Germany	EUR	7134357E	Social Marketing II	Non-Government	Grant	6.14	08-04-2004	31-12-2009	4.65	26.69
Germany	EUR	2323038E	HDFC-III (Low Cost Housing)	Non-Government	Grant	15.34	25-09-1998	31-12-2008	13.10	59.79
Germany	EUR	7726233E	SEWA BANK:Capitalisation of Rural Fin. Intermediari	Non-Government	Grant	4.09	24-06-2002	31-12-2009	1.44	8.78
Germany	EUR	3681116E	Watershed Development Programme(rehab. of Watershe	Non-Government	Grant	9.20	10-07-2003	30-12-2012	0.37	2.30
Germany	EUR	5505672E	Indo German Watershed Development Programme	Non-Government	Grant	11.00	07-12-2006	30-12-2014	0.84	5.01
Germany	EUR	2323023e	Adivasi Development Programme (NABARD)	Non-Government	Grant	14.32	24-11-1998	30-12-2010	11.93	65.26
I B R D	USD	TF-91901	Developing GUDC as Carbon Intermediary Project	Non-Government	Grant	0.10	25-07-2008	29-10-2010	-	0.01
I B R D	USD	TF94877-IN	GEF Grant (Chiller Energy Efficiency Project)	Non-Government	Grant	6.30	26-08-2009	30-06-2014	-	-
I B R D	USD	TF95012-IN	OTF Grant (Chiller Energy Efficiency Project)	Non-Government	Grant	1.00	26-08-2009	30-06-2014	-	-
		Non-Govt. Grant Total								347.49
Asian Development Bank	USD	2152-IND	Power Grid Transmission(Sector) Project	Non-Government	Loan	400.00	03-11-2005	30-12-2010	363.48	1,598.96

Asian Development Bank	USD	2404-IND	India Infrastructure Project Financing Facility-Project1	Non-Government	Loan	300.00	03-03-2008	31-03-2013	300.00	1,400.09
Asian Development Bank	USD	2415-IND	National Power Grid Development Investment Program (Tranche1)	Non-Government	Loan	400.00	28-03-2008	30-06-2013	76.03	358.69
Asian Development Bank	USD	2509-IND	India Infrastructure Project Financing Facility-Project 2	Non-Government	Loan	200.00	26-02-2009	30-11-2011	127.87	594.67
Asian Development Bank	USD	2510-IND	National Power Grid Development Investment Program-Tranche 2	Non-Government	Loan	200.00	27-03-2009	30-06-2014	7.87	35.57
Asian Development Bank	USD	2586-IND	Second India Infrastructure project Financing Facility - Project 1	Non-Government	Loan	210.00	22-12-2009	31-12-2012	17.99	84.06
Asian Development Bank	USD	2617-IND	micro Small & Medium Enterprise Development Project	Non-Government	Loan	50.00	19-03-2010	30-06-2015	-	-
Germany	EUR	3477287E	Removal of Barriers to Biomass Power Generation in India	Non-Government	Loan	19.97	08-10-2009	30-12-2014	-	-
Germany	EUR	6150244E	Environmental Credit Line with SIDBI	Non-Government	Loan	38.50	12-11-2009	30-12-2014	-	-
Germany	EUR	9788776E	Energy Efficiency Credit Line with SIDBI	Non-Government	Loan	50.00	12-11-2009	30-12-2014	-	-
Germany	EUR	3057905E	SIDBI Microfinance Programme	Non-Government	Loan	85.00	16-12-2009	30-12-2014	-	-

Germany	EUR	320425E	PFC Energy Investment prog	Non-Government	Loan	11.33	19-06-1995	31-12-2009	11.31	27.51
Germany	EUR	4929933E	Promotion of Private Infrastructure Projects	Non-Government	Loan	34.50	08-11-2005	23-10-2011	32.57	206.04
Germany	EUR	745190E	Promotion of Private Infrastructure Projects	Non-Government	Loan	8.50	08-11-2005	23-10-2011	7.00	41.21
Germany	EUR	7153378E	Environmental Credit Line SIDBI III (Protion 2)	Non-Government	Loan	7.67	10-09-2008	30-06-2010	7.67	49.14
I B R D	USD	4813-IN	Power System Development Project-III	Non-Government	Loan	400.00	02-05-2006	31-07-2011	391.11	1,651.02
I B R D	USD	4870-IN	Rampur Hydropower Project	Non-Government	Loan	400.00	15-01-2008	31-03-2013	120.16	563.37
I B R D	USD	4890-IN	Fourth Power System Development Project (PSDP-IV)	Non-Government	Loan	600.00	28-03-2008	31-07-2013	481.55	2,268.46
I B R D	USD	7593-IN	Fourth Power System Development Project	Non-Government	Loan	400.00	27-01-2009	31-07-2014	235.28	1,110.81
I B R D	USD	7613-IN	Financing Public Private Partnerships (PPPs) in Infrastructure	Non-Government	Loan	1,195.00	13-10-2009	30-09-2015	2.99	14.04
I B R D	USD	7694-IN	Small and medium Enterproses Financing and Development Project	Non-Government	Loan	400.00	05-06-2009	30-06-2012	151.97	725.47
I B R D	USD	7787-IN	Fifth Power System	Non-Government	Loan	1,000.00	13-10-2009	30-06-2015	14.00	63.93

			Development Project							
I F A D	XDR	538-IN	National Micro-Finance Support Programme	Non-Government	Loan	16.35	18-02-2002	31-12-2009	15.80	106.13
Japan	JPY	IDP-153	Dhauliganga Hydroelectric Power Plant Contruction	Non-Government	Loan	13,890.00	31-03-2004	31-03-2010	12,048.18	490.39
Japan	JPY	IDP-160	North karanpura Super Thermal power Project	Non-Government	Loan	15,916.00	31-03-2005	06-01-2011	-	-
Japan	JPY	IDP-169	Rural Electrification Project	Non-Government	Loan	20,629.00	31-03-2006	31-03-2012	14,026.37	646.83
Japan	JPY	IDP-190	Haryana Transmission System Project	Non-Government	Loan	20,902.00	10-03-2008	24-07-2014	5,580.14	285.16
Japan	JPY	IDP-200	Micro, Small and Medium Enterprises Energy Saving Project	Non-Government	Loan	30,000.00	21-11-2008	30-11-2013	28,875.82	1,500.10
		Non-Govt. Loan Total								13,821.66
										67,090.97
Chhattisgarh										
Asian Development Bank	USD	2159-IND	Chhattisgarh Irrigation Dev. Project	Back to Back	Loan	46.11	20-03-2006	31-03-2013	19.32	93.96
		Back to Back Loan Total								93.96

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Japan	JPY	IDP-183	Gujarat Forestry Development Project Phase 2	Back to Back	Loan	17,521.00	30-03-2007	11-07-2017	3,600.01	184.34
		Back to Back Loan Total								184.34
UNFPA	USD	IND/03/P02	Integrated Population & Dev Pr. in Gujrat-Phase II	Government	Grant	6.65	16-12-2004	30-06-2007	3.52	15.49
		Govt. Grant Total								15.49
I D A	XDR	3637-IN	Gujarat Emergency Earthquake Reconstn. Project	Government	Loan	228.09	04-06-2002	28-02-2009	228.09	1,494.82
		Govt. Loan Total								1,494.82
										1,694.65
<u>Haryana</u>										
I B R D	USD	7748-IN	Haryana Power System Improvement Project	Back to Back	Loan	330.00	17-08-2009	31-12-2014	27.79	127.38
		Back to Back Loan Total								127.38
E.E.C.	EUR	ECGG016	ALA/95/15 Haryana Community Forestry Project	Government	Grant	23.30	19-02-1997	30-06-2010	16.74	85.70
		Govt. Grant Total								85.70
Japan	JPY	IDP-158	Int.Natural Resource Mgmt. & Povty.Pj. in Haryana	Government	Loan	6,280.00	31-03-2004	22-03-2011	5,859.00	236.02

		Govt. Loan Total								236.02
										449.11
<u>Himachal Pradesh</u>										
Asian Development Bank	USD	2461-IND	Himachal Pradesh Clean Energy Development Investment Program (HPCEDIP)	Government	Loan	150.00	10-11-2008	31-03-2014	18.56	88.02
Asian Development Bank	USD	2596-IND	Himachal Pradesh Clean Energy Development Investment Program-Project-2	Government	Loan	59.10	12-03-2010	30-06-2014	5.37	27.67
I B R D	USD	4860-IN	Himachal Pradesh State Roads Project	Government	Loan	220.00	07-08-2007	30-06-2013	24.80	109.82
I D A	XDR	4133-IN	H.P. Mid Himalayan Watershed Dev. Pr.	Government	Loan	41.40	19-01-2006	31-03-2013	26.04	174.62
Japan	JPY	IDP-172	Swan River Integrated Watershed Management Project	Government	Loan	3,493.00	31-03-2006	24-07-2016	939.86	45.06
		Govt. Loan Total								445.19
<u>Jammu & Kashmir</u>										
Asian Development Bank	USD	2151-IND	Infrastructure Rehabilitation Project in J& K.	Government	Loan	250.00	17-03-2005	30-06-2011	150.64	688.42

Asian Development Bank	USD	2331-IND	Jammu & Kashmir Urban Sector Dev. Inv. Prog.(Proj.1)	Government	Loan	42.20	28-12-2007	31-10-2012	4.89	22.71
		Govt. Loan Total								711.13
Karnataka										
I B R D	USD	TF092428	Karnataka State Highways Improvement Project	Back to Back	Grant	0.44	09-07-2008	31-12-2010	0.21	1.02
I B R D	USD	TF95445-IN	Karnataka-Improving Education Governance	Back to Back	Grant	0.50	23-10-2009	10-11-2012	0.08	0.35
		Back to Back Grant Total								1.37
Asian Development Bank	USD	2312-IND	North Karnataka Urban Sector Invest.Prog.(Proj.I)	Back to Back	Loan	33.00	23-01-2008	31-12-2011	3.55	16.64
I B R D	USD	4818-IN	Karnataka Municipal Reforms Project	Back to Back	Loan	216.00	02-05-2006	30-04-2012	49.23	221.46
I B R D	USD	4872-IN	Karnataka Community Based Tank Management Project	Back to Back	Loan	32.00	17-01-2008	31-01-2012	0.76	3.52
I D A	XDR	3635-1-IN	Karnataka Community Based Tank Management Project	Back to Back	Loan	21.00	02-11-2007	31-01-2012	1.31	9.33
I D A	XDR	4211-IN	Karnataka Panchayats Strengthening Project	Back to Back	Loan	82.20	24-07-2006	31-03-2012	43.23	299.84

I D A	XDR	4229-IN	Karnataka Health System Dev and Reform Project	Back to Back	Loan	96.50	16-10-2006	31-03-2012	61.42	426.14
I D A	XDR	4768-IN	Second Karnataka Rural Water Supply and Sanitation Project	Back to Back	Loan	99.30	17-07-2010	31-10-2013	-	-
Japan	JPY	IDP-168	BANGALORE WATER SUPPLY AND SEWERAGE PROJECT (II-2)	Back to Back	Loan	28,358.00	31-03-2006	24-07-2016	135.78	6.69
Japan	JPY	IDP-177	Bangalore Distribution Upgradation Project	Back to Back	Loan	10,643.00	30-03-2007	11-07-2015	171.77	8.64
		Back to Back Loan Total								992.25
Germany	EUR	5420301E	Upgrading Health Facilities in Karnataka, Ph-I99	Government	Grant	14.30	26-04-2004	30-12-2008	6.10	38.52
Germany	EUR	1127870E	DM23M Karnataka Sec.Level Hosp.Dev.Project	Government	Grant	13.80	16-01-1997	30-09-2006	11.66	54.65
		Govt. Grant Total								93.17
France	EUR	FRGL4501E	Digital mapping information sys. for Bangalore	Government	Loan	4.56	04-02-2003	31-12-2007	4.55	25.55
I B R D	USD	4730-IN	Karnataka Urban Water Sector Improvement Project	Government	Loan	39.50	18-02-2005	31-03-2011	32.74	144.15
I D A	XDR	3590-IN	Second Karnataka Rural Water Supply & Sanitation	Government	Loan	109.05	08-03-2002	29-10-2010	103.57	684.26

I D A	XDR	3635-IN	Karnataka Community-Based Tank Management	Government	Loan	63.42	04-06-2002	31-01-2012	47.81	323.97
Japan	JPY	IDP-163	Karnataka Sus. Forest Manag.&Bio. Conservaton Pro	Government	Loan	15,209.00	31-03-2005	28-07-2015	10,860.22	481.86
Japan	JPY	IDP-165	Bangalore Water Supply&Sewerage Project Phase II-I	Government	Loan	41,997.00	31-03-2005	28-07-2015	12,401.00	621.61
Japan	JPY	IDP-171	BANGALORE METRO RAIL PROJECT	Government	Loan	44,704.00	31-03-2006	24-07-2016	5,832.09	282.45
		Govt. Loan Total								2,563.85
Kerala										
Asian Development Bank	USD	2226-IND	Kerala Sustainable Urban Dev. Project	Back to Back	Loan	221.20	08-12-2006	30-06-2012	33.80	165.29
Japan	JPY	IDP-184	Kerala Water Supply Project (II)	Back to Back	Loan	32,777.00	30-03-2007	11-07-2012	22,025.69	993.73
Japan	JPY	IDP-203	Kerala Water Supply Project (III)	Back to Back	Loan	12,308.00	31-03-2009	28-07-2013	-	-
Japan	JPY	IDP-203A	Kerala Water Supply Project(III)	Back to Back	Loan	419.00	31-03-2009	28-07-2013	377.15	19.22
		Back to Back Loan Total								1,178.24
UNFPA	USD	IND/03/P03	Integrated Population &	Government	Grant	0.94	20-12-2004	31-12-2007	0.18	0.78

			Dev.Proj. Phase-II							
		Govt. Grant Total								0.78
I B R D	USD	4653-IN	Kerala State Transport Project	Government	Loan	255.00	06-05-2002	31-12-2010	199.10	906.17
		Govt. Loan Total								906.17
										2,085.19
<u>Madhya Pradesh</u>										
I B R D	USD	TF92570-IN	Directorate of Institutional Finance	Back to Back	Grant	0.25	19-09-2008	19-01-2012	0.05	0.26
United Kingdom	GBP	ukgg065	Madhya Pradesh Strengthening Performance Management Grant 2007	Back to Back	Grant	3.25	23-04-2007	31-12-2010	2.02	15.23
United Kingdom	GBP	UKGG066	M.P. Rural Livelihoods Project Phase II : Grant 2007	Back to Back	Grant	42.00	08-06-2007	30-06-2012	26.44	194.52
United Kingdom	GBP	UKGG070	Madhya Pradesh Health Sector Reform Programme: Grant 2007	Back to Back	Grant	56.00	22-11-2007	31-03-2012	39.00	292.15
		Back to Back Grant Total								502.16
Asian Development Bank	USD	2323-IND	Madhya Pradesh Power Sector Investment Program - Project 1 (TCE)	Back to Back	Loan	106.00	12-04-2007	30-06-2011	79.38	360.70

UNFPA	USD	IND/03/P04	Integrated Population & Dev.Proj in M.P. Phase-II	Government	Grant	9.43	01-07-2003	31-12-2007	2.53	11.10
United Kingdom	GBP	UKGG060	Support for GOMP Power Sector Reform Prog. Ph-2	Government	Grant	4.00	13-12-2005	31-12-2012	2.32	17.32
United Kingdom	GBP	UKGG063	Madhya PradeshUrban Services for Poor Prog Gt 2006	Government	Grant	36.50	10-11-2006	31-12-2011	8.25	59.44
		Govt. Grant Total								87.87
Asian Development Bank	USD	2046-IND	Urban Water Supply & Environment Imp. in M.P.	Government	Loan	181.00	09-03-2005	31-03-2011	119.36	549.52
I B R D	USD	4750-IN	Madhya Pradesh Water Sector Restructuring Project	Government	Loan	387.40	30-11-2004	31-03-2011	141.05	643.27
		Govt. Loan Total								1,192.79
										4,323.30
<u>Maharashtra</u>										
I F A D	XDR	1106-IN	Convergence of Agri. Interventions in MH's distressed Districts Programme	Back to Back	Grant	0.67	30-09-2009	30-06-2018	-	-
		Back to Back Grant Total								-
I B R D	USD	4796-IN	Maharashtra Water Sector Improvement Pr.	Back to Back	Loan	325.00	19-08-2005	31-03-2012	156.10	725.98

I F A D	XDR	0779-IN	Convergence of Agricultural Interventions in MH distressed Distt. Programme	Back to Back	Loan	26.82	30-09-2009	30-06-2018	1.36	9.33					
I F A D	XDR	682(MH)-IN	TEJASWINI RURAL WOMEN EMPOWERMENT PROGRAMME (MAHARASHTRA)	Back to Back	Loan	18.60	12-10-2006	31-03-2016	2.83	19.05					
Japan	JPY	IDP-188	Maharashtra Transmission System Project	Back to Back	Loan	16,585.00	14-09-2007	28-11-2014	9,639.18	478.55					
Japan	JPY	IDP-188A	Maharashtra Transmission System Project	Back to Back	Loan	164.00	14-09-2007	28-11-2014	27.41	1.42					
		Back to Back Loan Total								1,234.33					
Germany		EUR	9840508E	Basic Health Maharashtra		Government	Grant	10.23		23-07-1996	30-06-2010		10.20		
Germany	EUR	7649867E	Rural Water Supply Maharastra	Government	Grant	1.38		28-12-2000		31-07-2010		0.97		5.42	
UNFPA	USD	IND/03/P05	Integrated Population & Dev Proj Maharashtra Ph-II	Government	Grant	9.19		01-07-2003		31-12-2007		3.25		14.45	
		Govt. Grant Total												76.48	
Germany	EUR	9361337E	Rural Water Supply & Sanitation-MH	Government	Loan	22.45		28-12-2000		31-07-2010		8.40		50.83	
Germany	EUR	2382239E	Minor Irrig.Prog.Maharashtra Dt.31-12- 98	Government	Loan	17.01		01-06-2000		30-06-2011		12.36		69.85	

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E.E.C.	EUR	ECGG022	Sector policy support programme- State partnership	Back to Back	Grant	145.50	14-08-2006	30-12-2015	61.00	380.24
I B R D	USD	TF058018	Preparation of Coal-fired Power Station Rehabilitation	Back to Back	Grant	0.74	06-07-2007	10-04-2010	0.74	3.25
I B R D	USD	TF094676	Coal Fired Generation Rehabilitation Project	Back to Back	Grant	45.40	17-12-2009	30-11-2014	-	-
I B R D	USD	TF095549	Sustainable Urban Transport Project	Back to Back	Grant	20.33	05-02-2010	31-03-2015	2.00	9.45
I D A	USD	TF054009	TSUNAMI DISASTER RECOVERY IN INDIA	Back to Back	Grant	2.50	24-04-2007	30-04-2012	1.18	5.43
		Back to Back Grant Total								398.37
Asian Development Bank	USD	2166-IND	Tsunami Emergency Assistance (Sector) Project	Back to Back	Loan	98.27	12-05-2005	31-10-2009	98.27	437.77
I B R D	USD	4749-IN	India : Hydrology Project-Phase II	Back to Back	Loan	104.98	19-01-2006	30-06-2012	29.95	135.54
I B R D	USD	7687-IN	Coal Fired Generation Rehabilitation Project	Back to Back	Loan	180.00	17-12-2009	30-11-2014	0.45	2.04
I B R D	USD	7818-IN	Sustainable Urban Trasport Project	Back to Back	Loan	105.23	05-02-2010	31-03-2015	7.26	34.04
		Back to Back Loan Total								609.40
Japan	JPY	JPGG036	Consolidated Debt Relief Grant	Government	Grant	146.98	02-06-2009	31-12-2010	62.05	3.11
Switzerland	CHF	SCGG003	Seri - 2000 (Sericulture Project)	Government	Grant	12.50	05-11-1997	30-11-2008	2.39	8.74

U. N. D.P.	USD	IND/02/006	Natural Disaster Risk Management Programme	Government	Grant	38.35	19-08-2002	31-12-2010	37.51	167.82
United States of America	USD	386-0-545	State Fiscal Management Reform	Government	Grant	20.00	30-09-2002	30-09-2010	-	-
		Govt. Grant Total								179.67
Asian Development Bank	USD	2528-IND	National Eastern Region Capital Cities Dev. Investment Prog.- Project 1	Government	Loan	30.00	04-08-2009	30-04-2016	0.23	3.48
France	EUR	FRGL4005E	Creation of Freshwater Prawn Hatchery-GU and MH	Government	Loan	1.40	02-12-1997	31-12-2008	1.35	3.83
I B R D	USD	4114-IN	State's Road Infrastructure Dev.Tech. Assistance	Government	Loan	43.81	15-01-1997	31-12-2010	43.39	181.38
I F A D	XDR	0506-IN	Jharkhand-Chhattisgarh Tribal Development Programe	Government	Loan	16.95	25-06-1999	30-06-2011	9.09	60.93
I F A D	XDR	624-IN	Livelihood Improvement Project for the Himalayas	Government	Loan	27.90	20-02-2004	30-06-2013	12.38	85.20
		Govt. Loan Total								334.82
Orissa										
I B R D	USD	TF055552	Japan SDF Grant for Orissa Fund for Dev.Initiative	Back to Back	Grant	1.22	19-01-2006	30-12-2009	1.22	5.22
I F A D	GBP	GB-585-IN	Orissa Tribal Development Project	Back to Back	Grant	7.54	07-11-2006	16-03-2010	6.87	54.46

United Kingdom	GBP	UKGG071	Orissa Health Sector Support: Grant 2007	Back to Back	Grant	47.50	12-12-2007	31-03-2012	34.50	256.49
		Back to Back Grant Total								316.17
Asian Development Bank	USD	2444-IND	Orissa Integrated Irrigated Agriculture and Water Management Investment Pro	Back to Back	Loan	16.50	25-02-2009	30-09-2013	0.98	4.52
I B R D	USD	7576-IN	Orissa Community Tanks Management Project	Back to Back	Loan	56.00	27-01-2009	31-12-2014	2.53	12.62
I B R D	USD	7577-IN	Orissa State Roads Project	Back to Back	Loan	250.00	27-01-2009	30-04-2015	14.64	68.89
I D A	XDR	4472-IN	Orissa Rural Livelihood Project- TRIPTI	Back to Back	Loan	50.60	27-01-2009	30-04-2014	2.70	19.97
I D A	XDR	4499-IN	Orissa Community Tanks Management Project	Back to Back	Loan	34.50	27-01-2009	31-12-2014	1.55	11.67
Japan	JPY	IDP-173	Orissa Forestry Sector Development Project	Back to Back	Loan	13,937.00	31-03-2006	24-07-2016	5,151.78	244.44
Japan	JPY	IDP-187	Orissa Integrated Sanitation Improvement Project	Back to Back	Loan	19,061.00	30-03-2007	11-07-2016	107.14	5.49
Japan	JPY	IDP-210	Rengali Irrigation Project	Back to Back	Loan	3,052.00	31-03-2010	20-04-2015	-	-
Japan	JPY	IDP-210A	Rengali Irrigation Project (III)	Back to Back	Loan	20.00	31-03-2010	20-04-2015	-	-

OPEC	USD	1251-P	Orissa Integrated Irrigated Agriculture and Water Management Project	Back to Back	Loan	30.00	12-03-2009	31-10-2013	-	-
		Back to Back Loan Total								367.59
Germany	EUR	4673775E	Multipurpose Cyclone Shelters Programme II- Orissa	Government	Grant	5.11	09-12-2002	31-12-2010	4.39	24.53
UNFPA	USD	IND/03/P06	Integrated Population & Dev.Proj. in Orissa Ph-II	Government	Grant	7.74	01-07-2003	31-12-2010	1.53	6.74
United Kingdom	GBP	UKGG035	Orissa District Primary Education Pgm.	Government	Grant	31.36	18-09-2001	31-03-2009	31.35	252.07
		Govt. Grant Total								283.34
I F A D	XDR	0585-IN	Orissa Tribal Empowerment & Livelihood Program	Government	Loan	16.05	18-12-2003	30-09-2013	4.43	29.90
Japan	JPY	IDP-154	Rengali Irrigation Project (II)	Government	Loan	6,342.00	31-03-2004	31-05-2011	6,200.75	254.30
		Govt. Loan Total								284.20
										1,251.31
<u>Puducherry</u>										
I D A	XDR	4054-IN-PO	Emergency Tsunami Reconstruction Project(PO)	Government	Loan	27.68	12-05-2005	31-12-2011	4.01	26.66

		Govt. Loan Total								26.66
<u>Punjab</u>										
I B R D	USD	4843-IN	Punjab State Road Sector Project	Back to Back	Loan	250.00	26-02-2007	05-06-2012	134.38	580.31
I D A	XDR	4251-IN	Punjab Rural Water Supply and Sanitation Project	Back to Back	Loan	104.10	26-02-2007	31-03-2012	19.19	131.57
Japan	JPY	IDP-186	Amritsar Sewerage Project	Back to Back	Loan	6,961.00	30-03-2007	11-07-2015	120.93	5.53
		Back to Back Loan Total								717.41
<u>Rajasthan</u>										
I B R D	USD	TF094322	IDF Grant for Rajasthan PFM and Procurement Capacity Building	Back to Back	Grant	0.50	20-05-2009	31-03-2011	0.05	0.23
I F A D	XDR	1029-IN	Mitigation of Poverty in Western Rajasthan	Back to Back	Grant	0.37	17-10-2008	30-06-2015	-	-
		Back to Back Grant Total								0.23
Asian Development Bank	USD	2366-IND	Rajasthan Urban Sector Development Investment Program (Project-1)	Back to Back	Loan	60.00	17-01-2008	31-12-2012	22.72	107.56
Asian Development Bank	USD	2506-IND	Rajasthan Urban Sector Dev. Invest.Program-Proj-2	Back to Back	Loan	150.00	18-02-2009	30-06-2014	9.35	42.82

I D A	XDR	4709-IN	Additional Financing For Rajasthan Water Sector Restructuring	Back to Back	Loan	12.40	21-05-2010	30-06-2013	-	-
I D A	USD	Q690-0-IN	Rajasthan Livelihoods Project	Back to Back	Loan	0.83	23-10-2009	01-10-2010	0.20	0.93
I F A D	XDR	0748-IN	Mitigating Poverty in Western Rajasthan	Back to Back	Loan	18.46	17-10-2008	30-06-2015	1.26	9.31
		Back to Back Loan Total								160.63
Germany	EUR	6726404E	Residential Schools Project-Rajasthan	Government	Grant	13.29	09-12-2002	30-06-2009	4.06	24.01
Germany	USD	200065482	Solar Thermal Power Project-Mathania	Government	Grant	0.75	23-08-2001	30-06-2006	0.23	1.10
Germany	EUR	6004990E	RURALWATER SUPPLY RAJASTHAN	Government	Grant	1.00	26-06-2006	30-12-2008	0.99	5.99
Germany	EUR	320735E	Rural water supply Rajasthan	Government	Grant	20.45	17-06-1995	31-12-2006	20.33	93.85
Germany	EUR	7012001E	Rural Water Supply Rajisthan	Government	Grant	5.11	29-10-2001	31-03-2008	4.50	25.30
UNFPA	USD	IND/03/P07	Integrated Population &Dev.Proj.in Rajasthan Ph-II	Government	Grant	10.01	01-07-2003	31-12-2010	4.11	18.14
		Govt. Grant Total								168.39
Germany	EUR	9151975E	Rural Water Supply Rajasthan, Ph.I	Government	Loan	3.00	17-06-1994	30-12-2008	1.06	6.22

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Germany	EUR	1425319E	Sustainable Muncipal Infratructure Financing in Tamil Nadu	Back to Back	Loan	65.00	09-07-2008	31-12-2012	8.68	55.30
I B R D	USD	4798-IN	Third Tamilnadu Urban Development Project	Back to Back	Loan	300.00	14-09-2005	31-03-2012	137.66	633.23
I B R D	USD	4846-IN	Tamil Nadu Irrigated Agriculture Modernisation and Water Bodies Restoration	Back to Back	Loan	335.00	12-02-2007	31-03-2013	50.12	222.03
I B R D	USD	7865-IN	Tamil Nadu Road Sector Project	Back to Back	Loan	50.70	06-07-2010	31-07-2012	-	-
I D A	XDR	4054-IN-TN	Emergency Tsunami Reconstruction Project(TN)	Back to Back	Loan	280.73	12-05-2005	31-12-2011	67.26	449.89
I D A	XDR	4103-IN	TN Empr. and Pov.Reduction Vazhndhu Kaatuvom Proj.	Back to Back	Loan	79.40	14-09-2005	30-09-2011	49.44	337.11
I D A	XDR	4255-in	Tamilnadu Irrigated Agri Modernization & Water Bodies Restoration & Managem	Back to Back	Loan	99.80	12-02-2007	31-07-2013	67.75	483.63
I D A	XDR	4756-IN	Additional Financing for Tamil Nadu Health Systems Project	Back to Back	Loan	77.60	06-07-2010	31-01-2014	-	-
I F A D	XDR	0662-IN	Post-Tsunami Sustainable Livelihoods Prog.	Back to Back	Loan	9.95	11-11-2005	30-11-2010	1.49	10.14
I F A D	XDR	691-IN	Post Tsunami Sustainable Livelihood Prog.for Coastal communities of Tamil N	Back to Back	Loan	10.40	01-11-2007	30-11-2010	-	-

										4,631.18
<u>Tripura</u>										
Germany	EUR	3990289E	Participatory Natural Resource Management in Tripura	Government	Grant	12.00	21-05-2008	31-12-2014	0.21	1.22
		Govt. Grant Total								1.22
Japan	JPY	IDP-182	Tripura Forest Environmental Improvement & Poverty Alleviation Project	Government	Loan	7,725.00	30-03-2007	11-07-2017	1,324.97	64.33
		Govt. Loan Total								64.33
<u>Uttar Pradesh</u>										
Japan	JPY	JPGG035	Ground Water Development in U.P	Back to Back	Grant	603.00	05-01-2006	31-03-2007	543.73	20.29
		Back to Back Grant Total								20.29
I D A	XDR	4640-IN	Uttar Pradesh Sodic Lands Reclamation-III Project	Back to Back	Loan	127.30	20-07-2009	31-12-2015	3.20	22.60
Japan	JPY	IDP-185	Agra Water Supply Project	Back to Back	Loan	24,822.00	30-03-2007	11-07-2017	516.02	28.75
Japan	JPY	IDP-194	Forest Department-Uttar Pradesh	Back to Back	Loan	12,657.00	10-03-2008	25-03-2018	301.28	15.63
Japan	JPY	IDP-194A	U. PRADESH PARTICIPATORY FOREST MANAGEMENT AND POVERTY ALLEVATION	Back to Back	Loan	688.00	10-03-2008	25-03-2018	127.53	6.49

			PROJECT							
		Back to Back Loan Total								73.47
I B R D	USD	4684-IN	Uttar Pradesh State Road Project	Government	Loan	488.00	19-02-2003	31-12-2010	424.18	1,876.88
I D A	XDR	3602-IN	UP Water Sector Restructuring Project	Government	Loan	90.47	08-03-2002	31-10-2010	64.28	442.62
		Govt. Loan Total								2,319.49
										2,413.26
<u>Uttarakhand</u>										
I B R D	USD	TF094443	Watershed Management Directorate-Uttarkhand	Government	Grant	7.49	26-08-2009	31-08-2013	1.04	4.79
I F A D	USD	967-IN	Livelihoods Enhancement through Approp.Drudgery Reduction Initiatives in UK	Government	Grant	0.10	21-01-2008	31-12-2010	0.10	0.47
		Govt. Grant Total								5.26
Asian Development Bank	USD	2308-IND	Uttaranchal State Road Investment Prog	Government	Loan	50.00	25-10-2007	31-03-2012	32.02	148.45
Asian Development Bank	USD	2309-IND	Uttarakhand Power Sector Investment Program - Project 1	Government	Loan	41.92	22-02-2007	30-06-2012	6.36	29.50

Asian Development Bank	USD	2410-IND	Uttarakhand Urban Sector Development Investment Program (Project-1)	Government	Loan	60.00	23-10-2008	31-12-2012	4.18	19.67
Asian Development Bank	USD	2458-IND	Uttarakhand State Road Investment Program-Project 2	Government	Loan	140.00	10-02-2009	31-03-2013	22.17	103.92
Asian Development Bank	USD	2498-IND	Uttarkhand Power Sector Invest. Program-Proj.2	Government	Loan	62.40	25-02-2009	30-06-2012	2.73	13.00
Asian Development Bank	USD	2502-IND	Uttarkhand Power Sector Invest. Program-Proj.3	Government	Loan	30.60	25-02-2009	30-06-2012	2.53	11.82
I D A	XDR	3907-IN	Uttaranchal Decentralised Watershed Develop. Pro.	Government	Loan	47.40	30-07-2004	31-03-2012	34.33	236.74
I D A	XDR	4232-IN	Uttranchal Rural Water Supply & San. Proj.	Government	Loan	83.50	16-10-2006	31-10-2012	18.57	124.69
		Govt. Loan Total								687.79
										693.05
<u>West Bengal</u>										
Asian Development Bank	USD	2293-IND	Kolkata Environmental Imp. Project....supplementary	Back to Back	Loan	80.00	21-02-2007	31-12-2010	29.46	135.87
I D A	XDR	4758-IN	West Bengal Institutional Strengthening of Gram Panchayats Project	Back to Back	Loan	131.80	15-07-2010	30-04-2016	-	-

[illegible]

Statement-II referred to in parts (d) & (e) of the reply to the Unstarred Question No.4519 for answer on 20.8.2010 regarding WB Assisted Projects.

Details of Project Proposals received from State Governments for foreign assistance during the Financial Years 2008-09, 2009-10 and 2010-11 (upto 31st July 2010)

Sl.No.	Name of the Project	State(s)	Donor Agency	Amount of loan/grant sought (US\$ million or INR crores)	Status of the Proposal
	National Ganga River Basin Project	Uttarakhand, Uttar Pradesh, Bihar, Jharkhand & West Bengal.	World Bank	\$ 1,000.00 million	Posed
	Environmentally Sustainable Development in Himachal Pradesh	Himachal Pradesh	World Bank	\$ 200.00 million	Posed
	Addl. Financing for 2 nd Karnataka Rural Water Supply & Sanitation Project	Karnataka	World Bank	\$ 150.00 million	Agreement Signed
	Addl. Financing for Tamil Nadu Roads Sector Project	Tamil Nadu	World Bank	\$ 50.70 million	Agreement Signed
	Mumbai Urban Transport Project-2A	Maharashtra	World Bank	\$ 430.00 million	Agreement Signed
	Gravity Drinking Water Supply Scheme for Shimla	Himachal Pradesh	World Bank	\$ 200.00 million	Posed
	Chambal Bhilwara Water Supply Project	Rajasthan	World Bank	\$ 180.00 million	Posed
	Kerala Rural WSS Project	Kerala	World Bank	\$ 240.00 million	Posed
	Gujarat Municipal Water Supply project	Gujarat	World Bank	\$ 75.00 million	Not approved by DEA
	Orissa Socio Economic Development Loan - III	Orissa	World Bank	\$ 250.00 million	posed

	Bihar Development Policy Operation and Credit-II	Bihar	World Bank	\$ 300.00 million	posed
	North East Multi-States Water Resources Development and River Basin Institutions Building Project	North Eastern States	World Bank	\$ 435.00 million	posed
	Bihar Kosi Flood Recovery Project	Bihar	World Bank	\$ 6,601.00 million	Negotiated
	Uttar Pradesh Water Sector Improvement Project Phase II	Uttar Pradesh	World Bank	INR 3,526.00 cr.	posed
	Rajasthan Water Sector Restructuring Project-Additional Financing	Rajasthan	World Bank	\$ 19.00 million	Agreement Signed
	Tamil Nadu Health Additional Financing	Tamil Nadu	World Bank	\$ 117.50 million	Agreement Signed
	Uttar Pradesh Health System Strengthening and Institutional Development Project-2	Uttar Pradesh	World Bank	to be decided	posed
	Road Connectivity to unconnected habitations in Rajasthan	Rajasthan	World Bank	INR 3,527.00 cr.	posed
	Karnataka Watershed Repeater Project (Sujala- III)	Karnataka	World Bank	INR 400.00 crores	posed
	Maharashtra Agricultural Competiveness Project	Maharashtra	World Bank	INR 649.62 crores	posed
	Rajasthan Agricultural Competitiveness Project	Rajasthan	World Bank	\$ 108.51 million	posed
	High Voltage Distribution Project/APTRANSCO	Andhra Pradesh	JICA Govt.of Japan	INR 2200 crores	Posed for FY 2009 and FY 2010.
	Water supply and sewerage sector for twins cities of Hyderabad and Secunderabad and surrounding municipalities	<u>Andhra Pradesh</u>	JICA Govt.of Japan	INR 2221 crores	Posed for FY 2010.
	Water Supply, Sewerage and Solid Waste Management Project for Patna City, Bihar	<u>Bihar</u>	JICA Govt.of Japan	INR 1492.10 crores	Included in the Rolling Plan.

	Gujarat Municipal Sewerage Project for 32 nos. of class A & B towns including 1 corporation fall under DMIC area of Gujarat	<u>Gujarat</u>	JICA Govt.of Japan	INR 760 crores	Posed for FY 2009.
	Diversified Farming for Enhanced Farm Income in Himachal Pradesh	<u>Himachal Pradesh</u>	JICA Govt.of Japan	INR 267 crores	Posed for FY 2010.
	Integrated Forest Resources Management in J&K	<u>Jammu and Kashmir</u>	JICA Govt.of Japan	INR 600 crores	Posed for FY 2010.
	Augmentation of water supply and/or Sewerage project for Kollam, Kochi, Thrissur, Mallapuram and Manjeri Towns	<u>Kerala</u>	JICA Govt.of Japan	INR 1397.27 crores	Included in the Rolling Plan.
	Rural Water Supply Project, Kerala	<u>Kerala</u>	JICA Govt.of Japan	INR 153.21 crores	Posed for FY 2009.
	Project proposal for setting up of infrastructure for Technocity Project in Kerala	<u>Kerala</u>	JICA Govt.of Japan	INR 173 crores	Posed for FY 2010.
	Cochin Industrial Water Supply Scheme	<u>Kerala</u>	JICA Govt.of Japan	INR 306.55 crores	Included in the Rolling Plan.
	Industrial Water Supply and Effluent Treatment to Industrial Development Zone, Palakkad Project	<u>Kerala</u>	JICA Govt.of Japan	INR 198.3 crores	Included in the Rolling Plan.
	Pench Diversion Project	<u>Madhya Pradesh</u>	JICA Govt.of Japan	INR 563.14 crores	Posed for FY 2010.
	Funding of ULBs Share in JNNURM for infrastructure sector in Madhya Pradesh	<u>Madhya Pradesh</u>	JICA Govt.of Japan	INR 2200 crores	Included in the Rolling Plan.
	Evacuation Schemes from Shri Singaji TPS and Sarni TPS/MPPTCL Project	<u>Madhya Pradesh</u>	JICA Govt.of Japan	INR 1039 crores	Posed for FY 2010.
	Maharashtra Natural Resources Management Project	<u>Maharashtra</u>	JICA Govt.of Japan	INR 500 crores	Included in the Rolling Plan.
	Infrastructure development programme for Sangali Miraj & Kupwada Municipal Corporation	<u>Maharashtra</u>	JICA Govt.of Japan	INR 509.71 crores	Included in the Rolling Plan.
	Augmentation of Water Supply for Imphal City by 45 mld.(10 MGD) with raw water from	<u>Manipur</u>	JICA Govt.of Japan	INR 300 crores	Included in the Rolling Plan.

	Thoubal Dam Project				
	Nagaland Afforestation and Eco-development Project	<u>Nagaland</u>	JICA Govt.of Japan	INR 339.73 crores	Posed for FY 2010.
	Rengali Project LBC-II Phase III	<u>Orissa</u>	JICA Govt.of Japan	INR 229.15 crores	Selected for funding in FY 2009.
	Integrated Sewerage and sanitation Project for Sambalpur and Behrampur towns of Orissa	<u>Orissa</u>	JICA Govt.of Japan	INR 860 crores	Posed for FY 2010.
	Rajasthan Forestry & Biodiversity Project Phase-II	<u>Rajasthan</u>	JICA Govt.of Japan	INR 570 crores	Posed for FY 2008 and FY 2010.
	Bisalpur Jaipur Water Supply Project- Transfer part.	<u>Rajasthan</u>	JICA Govt.of Japan	INR 197 crores	Included in the Rolling Plan.
	Integrated project for Sustainable Development of Forest Resources in Sikkim	<u>Sikkim</u>	JICA Govt.of Japan	INR 357 crores	Selected for funding in FY 2009.
	Tamil Nadu Sustainable Natural Resources Management Project	<u>Tamil Nadu</u>	JICA Govt.of Japan	INR 635 crores	Posed for FY 2009 and FY 2010.
	Tranche-I of the State level transmission project Uttar Pradesh	<u>Uttar Pradesh</u>	JICA Govt.of Japan	INR 1343 crores	Included in the Rolling Plan.
	Char Dham Project in Uttaranchal	<u>Uttaranchal</u>	JICA Govt.of Japan	INR 164.15 crores	Posed for FY 2009 and FY 2010.
	Integrated Forestry development & Biodiversity Conservation in West Bengal	<u>West Bengal</u>	JICA Govt.of Japan	INR 400 crores	Included in the Rolling Plan.
	Bakreshwar -6 TPP (1*500 MW sub Critical)/** WBPDC	<u>West Bengal</u>	JICA Govt.of Japan	INR 2021.98 crores	Posed for FY 2009
	Tranche-I, West Bengal Power Transmission Project	<u>West Bengal</u>	JICA Govt.of Japan	INR 546 crores	Included in the Rolling Plan.
	Sector Wide approach to Strengthening Health (SWASTH)	Bihar	DFID, U.K.	Pound 145.00 million (Rs.1015.00)	The draft MOU received from DFID is being finalized in consultation with Ministry of Health & FW and Ministry of

				cr.)	Women & CD.
	Micro, Small and Medium Enterprises (MSME) project under Industrial Policy Resolution 2007	Orissa	DFID, U.K.	Pound 25.50 million (Rs.180.00 cr.)	Posed to DFID in Sept.2009. DFID's confirmation to fund the project is awaited.
	Orissa Development Policy Support Programme	Orissa	DFID, U.K.	Pound 16.00 Million (Rs.115.00 cr.)	Proposal under consideration in consultation with Department of Industrial Policy and Promotion (DIPP).
	Strengthening Performance Management in Government (SPMG), Phase II	Madhya Pradesh	DFID, U.K.	Pound 14.00 Million (Rs.100.00 cr.)	Proposal under consideration in consultation with the concerned Central line Ministries.
	Forest and Biodiversity Conservation	Assam	AfD, France	Euro 50 million	Posed to French Agency for Development (AfD) on 14.9.2009
	Reorganisation of urban water supply scheme, Jodhpur	Rajasthan	AfD, France	Rs.549.55 cr.	Posed to French Agency for Development (AfD) on 6.4.2010
57.	Development of villages in Nagaland – pilot project	Nagaland	ADB	Rs.80 cr.	For discussion during forthcoming Country Partnership Strategy mission
58.	HP Power Transmission	Himachal Pradesh	ADB	\$ 480 million	For discussion during forthcoming Country Partnership Strategy mission
59.	Karnataka Urban Development Project-Ph.II	Karnataka	ADB	\$ 300 million	For discussion during forthcoming Country Partnership Strategy mission
60.	Feeder Separation Scheme	Madhya Pradesh	ADB	\$ 425 million	Being scrutinized

61.	Corporatisation of State Electricity Board	Meghalaya	ADB	\$ 90 million	Returned on 24.11.2009 to submit the proposal as per DEA guidelines of 2005.
62.	Meghalaya Public Resource Management Program	Meghalaya	ADB	\$ 90 million	The State Government has been requested on 17.11.2009 to submit the proposal as per DEA guidelines 2005

[xvi] INDIANS IN SEYCHELLES JAILS

On 25 August, 2010 Shri Sanjay Brijkishor Lal Nirupam, M.P., addressed an Unstarred Question No. 4692 to the Minister of Overseas Indian Affairs. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Overseas Indian Affairs within three months of the date of the reply but the assurance is yet to be implemented. Later on the assurance was transferred to the Ministry of Home Affairs vide their O.M. No. VII-11016/48/2010-PR dated 15 November, 2010.

3. The Ministry of Home Affairs vide O.M. No. F.N. VII-11016/48/2010-PR dated 28 February, 2011 have requested to drop the assurance on the following grounds:-

"That earlier there was no legal provision either in the Code of Criminal Procedure or any other law, under which foreign prisoners could be transferred to the country of their origin to serve the remaining part of their sentence nor was there a provision for the transfer of prisoners of Indian origin convicted by a foreign court to serve their sentence in Indian jail. From the humanitarian angle, it was felt that if foreign convicted nationals were transferred to their home countries and, prisoners of Indian origin brought to India to serve the remaining part of their sentence, it would enable them to be near their families and help in the process of their social rehabilitation. Accordingly, the Repatriation of Prisoners Act, 2003 was enacted by Parliament which came into force with effect from 1.1.2004. In order to operationalise the Act, a treaty/agreement is required to be entered into by India with interested countries and notified in the Official Gazette for the transfer of prisoners between the interested country and India.

Accordingly, a Model Treaty/Agreement was prepared and circulated to various interested countries through the Ministry of External Affairs for exploring the possibility of having such an agreement with them. However, finalization of any such agreement depends on the responses received from that country to whom Indian draft has been sent. Many countries including Seychelles have not so far responded to the Indian draft. Unless we get a response from the interested countries, it would not be possible for us to move ahead in the matter. In the international treaties, the matter can be pursued only and no pressure can be put on the other

countries for having such agreement. Even with many countries with whom negotiation have been finalized way back in 2005, the agreement could not be signed yet because of reluctance of that country.

In the instance case, since no response from the Government of Seychelles for having any such an agreement with India has been received, no further development in this regard is expected in this matter. This would, therefore, result of non fulfillment of the aforesaid assurance for a considerable period of time or till a response from Seychelles is received. Even if we receive a response, the operationalisation of the agreement with Seychelles would take considerable time as it involves many steps such as negotiation and finalization, approval of Cabinet, signing of agreement, issue of notification, exchange of instrument of ratification etc.

In view of the position stated above, Committee on Government Assurance (Lok Sabha) is requested to drop the aforesaid question from the list of assurances as this being the international treaty, no time frame could be fixed for implementation of the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF OVERSEAS INDIAN AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4692

ANSWERED ON 25.08.2010

INDIANS IN SEYCHELLES JAILS

4692. SHRI SANJAY BRIJKISHOR LAL NIRUPAM

Will the Minister of Overseas Indian Affairs be pleased to state:-

(a) whether the Government of India has any bilateral treaty with Seychelles for deporting Indian prisoners from Seychelles to India;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a): No, Sir.

(b) & (c): The possibility of having an agreement with Government of Seychelles on transfer of sentenced persons is being explored.

[xvii] INTEGRATED CHILD DEVELOPMENT SERVICES SCHEME

On 27 August, 2010 S/Shri Anandrao Adsul and Gajanan D. Babar, M.Ps., addressed a Starred Question No. 442 to the Minister of Women and Child Development. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Women and Child Development within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Woman & Child Development vide O.M. No. 6-12/2010-CD.II dated 17 February, 2011 have requested to drop the assurance on the following grounds:-

"That the investigation report in respect of the State Government of Chhattisgarh is not yet received and is likely to take some more time.

As regards non-engagement of contractors by the State of Arunachal Pradesh, it is stated that no promise has been made by Hon'ble MoS WCD (I/C) while replying the question. The State of Arunachal Pradesh is yet to disengage the contractors from supplying SNP. The Hon'ble Supreme Court has been monitoring the case and yet to adjudicate in the matter. In view of this, this portion may not be treated as an assurance and be deleted from the list of assurance."

4. In view of the above, the Ministry, with the approval of the MOS, WCD(I/C), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 442
ANSWERED ON 27.08.2010
INTEGRATED CHILD DEVELOPMENT SERVICES SCHEME

*442. SHRI ANANDRAO ADSUL
SHRI GAJANAN D. BABAR

Will the Minister of Women and Child Development be pleased to state:-

- (a) whether cases of corruption in the procurement of foodgrains under the Integrated Child Development Services (ICDS) Scheme have been reported;
- (b) if so, the details of the cases reported during each of the last three years and the current year;
- (c) the action taken by the Union Government in the matter;
- (d) whether the States are hiring contractors for procurement, storage and distribution of foodgrains to children under the ICDS Scheme in contravention of Supreme Court orders;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the corrective steps taken by the Union Government in this regard?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA TIRATH)

(a) to (f): A Statement is laid on the Table of the House.

Statement referred to in Reply to parts (a) to (f) of Lok Sabha Starred Question No.442 for 27.08.2010 by Shri Anandrao Adsul and Shri Gaianan D. Babar regarding Integrated Child Development Services Scheme.

(a) to (f) : Under the Integrated Child Development Services (ICDS) Scheme, the responsibility for procurement of foodgrains including those allocated under Wheat Based Nutrition Programme(WBNP) and management thereof for providing Supplementary Nutrition rests with the States/UTs. Thus, any complaint of corruption./irregularity, if received by the Govt. of India, is referred to the concerned States/UTs for a report and appropriate action in the matter.

During the past 3 years and the current year, a total of 8 complaints have been received, one each about the States of Maharashtra, Madhya Pradesh, Nagaland, Chhattisgarh and two each about the States of Uttar Pradesh and Bihar which contained allegations regarding irregularities in management of Supplementary Nutrition Programme. All these have been forwarded to the State Governments for report. Of them, only two complaints, one in the case of Nagaland and one in the case of Chhattisgarh | were about corruption in procurement of foodgrains. The State Govt. of Nagaland has responded that the allegations made in the complaint were without any substance. However, in the case of Chhattisgarh, the State Government is yet to investigate into the matter and submit its report.

All States/UTs have reported non-engagement of contractors except the State of Arunachal Pradesh who has sought time from the Hon`ble Supreme Court for compliance.

[xviii] DEVELOPMENT PACKAGE FOR J & K

On 9 November, 2010 S/Shri Anantkumar Hegde, Jai Prakash Agarwal & Dr. Murli Manohar Joshi, M.Ps., addressed an Unstarred Question No. 39 to the Minister of Home Affairs. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Home Affairs within three months of the date of the reply. However, the assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. No. 15012/2/2010-KIV dated 9 March, 2011 have requested to drop the assurance on the following grounds:-

"That In reply to parts (a) to (d) of the question, It was stated that Prime Minister during his visit to J&K in 2004 announced Prime Minister's Reconstruction Plan (PMRP) for J&K which includes 67 Projects/Schemes in different sectors. Ministry of Home Affairs monitors implementation of projects being implemented by different Ministries under PMRP on monthly basis. Details of projects expenditure and their present status was also appended with the reply.

Prime Minister's Reconstruction Plan was announced in 2004. There are 67 projects covering different sectors viz: Power, Road, Education, Health, Civic Amenities, Tourism, Agricultural sectors, Industrial Promotion measures, other employment measures and Relief and Rehabilitation for the dislocated and Bereaved etc. The respective Ministries are responsible for implementing and monitoring the schemes coming under central sector and State Government implements and monitors the schemes in the State sector. MHA is the nodal Ministry for overall monitoring of the Plan implementation along with the Planning Commission. These Ministries/State Government provide progress of these projects monthly. Accordingly, MHA updates the present status of these projects.

Out of 67 projects, 31 projects have been completed. 33 projects are on-going and 3 projects are yet to be launched. Most of the projects are long term projects. They have not been completed even after the expiry of their Target Date of Completion (TDC). Some projects are in their very initial stage of launching. Implementation of projects involves complex and time consuming processes like transfer of land by the State Government. Launch of some projects is getting delayed due to pending court cases like Pakal Dul and Kishenganga Hydroelectric Projects. Pakistan has been contending that Kishenganga HEP would adversely affect their Neelum-Jhelum HEP and cause environmental damage in POK. Pakistan instituted proceedings for a Court of Arbitration under the Indus Water Treaty. Therefore, for completion of PMRP projects, a definite time frame can not be indicated.

It is therefore, requested that reply to Unstarred Question No.39 may not be treated as assurance as due to indefinite period of completion of PMRP projects, it would not be possible to fulfill it in the stipulated time."

4. In view of the above, the Ministry, with the approval of the MOS (K), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 39
ANSWERED ON 09.11.2010
DEVELOPMENT PACKAGE FOR J & K

39. SHRI ANANTKUMAR HEGDE

SHRI JAI PRAKASH AGARWAL

DR. MURLI MANOHAR JOSHI

Will the Minister of Home Affairs be pleased to state:-

(a) whether the Government has provided any package for the development of the State of Jammu and Kashmir;

(b) if so, the details thereof and the expenditure thereon;

(c) whether the Government has made any assessment regarding the outcome of the said package;

(d) if so, the details thereof;

(e) whether the Government has launched a scheme named Pradhan Mantri Special Zone Package to provide employment to the youth of the State; and

(f) if so, the details thereof and the progress made in this regard?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): Yes, Madam. Prime Minister during his visit to J&K in 2004 announced Prime Minister's Reconstruction Plan (PMRP) for J&K which includes 67 Projects/ Schemes in different sectors. Ministry of Home Affairs monitors the implementation of projects being implemented by different Ministries under PMRP on monthly basis. Details of projects, expenditure and their present status are appended at Annexure-I.

(e): No, Madam:

(f): Does not arise:

ANNEXURE-I**STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 39 FOR 09.11.2010.****PM's RECONSTRUCTION PLAN , 2004****Announced in 2004-05****(Rs. in crore)**

Item No.	Name of the Project	Cost	Time frame for completion	Amount utilized	Present Status
	1	2	3	4	5
<u>EXPANDING ECONOMIC INFRASTRUCTURE</u>					
	<u>POWER</u>				
A-1	A thousand micro hydro-electric projects throughout the state	20.00	-	20.00	The Army has completed construction of 1000 micro-hydel projects.
A-2	Completing ongoing NHPC power projects in the Central sector (Dulhasti, Sewa-II & Baglihar) on schedule to add power generation capacity of 1,302 MW)				
	Dulhasti				
		5228.00	-	5095.78	Dulhasti Project has been commissioned. Commercial operation started w.e.f. 07.04.2007.
	Sewa-II				Complete project has started commercial generation w.e.f.

	Baglihar (Additional Central Assistance)	905.88	2009-10	984.95	24.07.2010. Baglihar Project has been commissioned. Commercial operation started w.e.f. 10.10.2008
		5200.00	-	5517.60	
A-3	Electrification of all villages across the state by 2007, and electrification for all households desiring a connection by 2009	636.00 (Revised)	March, 2012	410.48	NHPC and Power Development Department (PDD) have been assigned 7 districts each and all the contracts have awarded. NHPC has electrified 1560 villages and electricity connections to 25611 BPL households have been provided.

A-4 & A-8	Strengthening Power transmission & distribution network	1350.00	2009-10	785.97	17 grid stations & 29 transmission lines would be completed by March, 2011 and balance projects will spill over to 2011-12.
A-5	(i) Construction of access road to Sawalkot hydro-electric power project (600 MW) (ii) Ramban-Dhamkund section (first 22 kms)	119.00 94.53	March, 2011 March, 2011	75.74 22.27	Out of 18.5 Kms, 10.74 Kms road opened up. Remaining works are under progress. Physical progress is 19.60%.
A-6	Pakal Dul project (1,000 MW), subject to environ-mental clearance	5088.88	-	111.03	Wildlife clearance given for 386 hac. and for another 310 hac. forest clearance is awaited. Once

					approved the project is expected to be completed in 4 years.
A-7	Bursar (multi-purpose project, including 1,020 MW power generation), subject to environmental clearance	4378.00	-	76.23	The survey and investigation is held up due to administrative reasons. Once survey and investigation is completed the DPR would be prepared by NHPC.
A-9	Uri-II hydro-electric power project (240 MW)	1778.00	February, 2011	1211.77	River Bed, HRT and Power house excavation completed.
A-10	Kishanganga hydro-electric power project (330 MW)	3642.04	January, 2016	472.88	208 mtr excavation of diversion tunnel completed.
A-11	Srinagar-Leh 220 KV transmission line	-	Deffered	-	<p>The 375 Km long Srinagar-Leh 220KV Transmission line has been kept on hold and indicative allocation is utilized for Nimoo-Bazgo and Chutak HE project. Planning Commission has convened a meeting on 14.5.2010 wherein CEA advised for 220 KV S/c line initially charged at 66 KV for Kargil-Khalsi section. CEA has carried out reactive compensation study to identify the type and size of reactive compensation devices and accordingly the revised DPR considering above changes in scope of works is to be submitted to MoP shortly.</p> <p>Excavation of Dam, Power House & Tail</p>

					Pool completed. Concreting of Barrage works, HRT and Power House are in progress.
	Nimo-Bazgo	611.00	December, 2010	443.54	Excavation of Barrage and Power House completed. Excavation of Head Rest Tunnel (HRT) and concreting of Power House are in progress.
	Chutak	621.00	February, 2011	421.41	
	<u>ROADS</u>				
B-1	Construction of Mughal Road to connect Poonch region with Jammu	639.85	2012-13	368.00	84 kms of single lane and 79 kms of double lane completed.
B-2	Widening of Domel-Katra Road	35.00	Dec, 2010	34.31	Road completed except one minor bridge.
B-3	Completing the double-laning of Batote-Kishtwar Road (NH 1B) from the end of 2013 to the end of 2010.	855.42	March, 2011	544.57	Remaining works are under progress. Physical progress is 63.66%.

B-4	Upgrading Srinagar-Uri-LoC road	312.41	December, 2010	300.69	Physical progress is 87.16%. Remaining works are under progress.
B-5	Construction of Khanabal-Pahalgam Road	110.00	-	110.00	Road is completed.
B-6	Construction of Narbal-Tangmarg Road	116.00	July, 2010 likely to delayed	107.07	Physical progress is 86.00%. Remaining works are under progress.
B-7	Double-laning of Srinagar-Leh	919.75	March, 2012	377.45	Physical progress is 41.04%. Remaining

	Road via Kargil				works are under progress.
B-8	Construction of Nimoo – Padam - Darcha Road	594.79	March, 2011	122.04	Physical progress is 18.14%. 88 kms of road completed, remaining works are under progress.
B-9	Conducting a feasibility study for the construction of a 12 km tunnel to bypass the Zojila Pass.	30.60	October, 2010	-	Contract awarded on 29.04.09. Work is on schedule.
B-10	Examining the feasibility of opening of Kibar-Korzok road via Parangla Pass to connect Leh with Shimla	-	-	-	Border Road Organization (BRO) has found that part of the road (from Thaktote to Kibar) is very difficult to construct being glacier prone and lack of oxygen.
B-11	Exploring the feasibility of opening Ladakh-Mansarovar route	-	-	-	Govt. of India has proposed to the Chinese side several times in recent years for alternate route to Kailash Mansarovar through Demchok in J&K. The Chinese side has cited difficulty in opening the route on the ground of longer distance through difficult terrain, lack of proper infrastructure.
B-12	Exploring the feasibility of a bus service between Kargil and Skardu				Pakistan's acceptance is awaited.

ASSISTANCE FOR EXTERNAL BORROWINGS FOR INFRASTRUCTURE

C-1	Counterpart funding of state share (30%) for external infrastructure loan				
	Loan No.2151- IND	1611.00	30.6.11	1015.43	Physical progress is 62%.
	Loan No.2331- IND	242.00	30.10.12		Physical progress is 10%.

				31.42	
EXPANDING PROVISION OF BASIC SERVICES					
	<u>EDUCATION</u>				
D-1	Extending the Total Literacy Campaign to the remaining 3 districts (Kargil, Poonch & Doda)	1.00	-	1.15	Completed.
D-2	Full salary support for over 8,000 teachers (till the end of the Tenth Plan period) for the State Government's initiative of teaching English in primary schools across the state from pre-school stage	54.00	-	54.00	Full amount has been spent and project completed.
D-3	Training to enhance skills of youth for the IT/ BPO sector at Jammu & Srinagar .	7.70	-	7.70	Project completed. 2582 students completed the training and 625 students got placement till December, 2008.
D-4 & D-6	Starting 14 new degree colleges	71.60	-	70.50	All 14 Colleges are functional and action completed.
D-5 & D-7	Setting up of 9 new Women's (ITIs)	33.19	March, 2011	28.32	All the ITIs are functional and action completed.
	<u>HEALTH</u>				
E-1	Anganwadis in every habitation (approx. 6,817 anganwadi centres), opening employment opportunities for around 14,000 women	20.00	-	20.00	6682 anganwadis are operational. 135 are likely to be functional shortly.
E-2	Covering the state under a new Central initiative on the anvil for states needing better healthcare	465.00	2005-12 (under NRHM)	282.80	State covered under NRHM, action completed.
E-3	Construction of health center buildings across the state through external assistance	208.88	-	182.67	Construction of 17 district/sub-district hospitals have been taken up. The project is in progress.
E-4	Upgrading health facilities at the Jammu Medical College to the level of AIIMS.	120.00	December, 2009	49.43	93% of the civil works completed and remaining under progress.

F-1	Development of one model village in each block in the State with adequate rural infrastructure and civic amenities	142.80	-	134.15	Substantially completed.
F-2 & F-4	Sewerage & drainage for Greater Jammu and Srinagar	262.15	Dec., 2009	58.99	Works are under progress
F-3	Augmentation and Improvement of Water Supply for Greater Jammu	396.50	-	-	Project could not taken up due to non-availability of funds under JNNURM. State Govt. has sent a fresh DPR regarding Sewerage Project for left out portion of Jammu which is under consideration.
F-5	Untied grants-in-aid to the Autonomous Hill Development Councils for Leh & Kargil.	80.00	-	80.00	Project completed.
F-6	Increasing frequency of flights between Kargil & Srinagar	-	-	-	Two flights per week have started. Action completed.

THRUST TO EMPLOYMENT & INCOME GENERATION

	<u>TOURISM</u>				
G-1	Setting up of 50 tourist villages across the state	31.50	-	3.06	Projects for infrastructure development of 23 villages have been sanctioned. Works at 6 villages completed.
G-2, G-6 & G-11	Financial support for 12 Tourism Development Authorities.	153.82	-	76.98	Works are under progress.
G-3	Establishing a new tourist circuit covering Lakhanpur-Basoli – Bani – Bhaderwah –	21.97	-	9.86	Works are under progress.

	Kishtwar – Sinthan - Srinagar				
G-4	Conservation of Manser Lake under the National Wetlands Conservation Plan	3.00	2013-14	0.43	Works are under progress.

<u>PHYSICAL INFRASTRUCTURE FOR CIVIC AMENITIES</u>

G-5	Conservation of Dal Lake under the National Lake Conservation Plan	298.76	March, 2012	159.62	Physical progress is 53.43%. Works are under progress. State Government has rehabilitated Dal dwellers in 8 colonies with the basic facilities. State Govt. has submitted another proposal costing Rs. 356 crore for rehabilitation. Planning Commission has conveyed in principle approval of Rs. 353 crore.
G-7	Assistance to travel agents for marketing in the form of support for sales-cum-study tours and participation in fairs/ exhibitions abroad, printing of brochures, organizing seminars/presentations abroad, participation in trade fairs etc., and joint advertising under existing Central Sector schemes	4.07	-	4.07	Project completed.
G-8	Conservation of Wullar Lake (Baramulla district) under the National Wetlands Conservation Plan	3.18	-	0.33	State Govt. would revise the MAP of Wullar Lake as per the comments of Ministry of Environment & Forest.
G-9	Training to tourism industry personnel for building their capacities through the Institute of Hotel Management & Catering, Srinagar	1.06	-	1.06	Project completed.

G-10	Developing skills of youth for employment/ self-employment in tourism industry through one-year courses imparted by the Institute of Hotel Management, Srinagar	1.21	-	1.21	Project completed.
G-12	Conservation of Tsomoriri under the National Wetlands Conservation Plan	4.20	2013-14	0.22	Work is on schedule.
AGRICULTURE & FOOD PROCESSING					
H-1	Rehabilitation of horticulture industry.	100.00	-	104.64	Project completed.
H-2	Assistance to agriculture graduates under the agri-clinic scheme for self-employment.	1.35	-	1.35	Project completed.
H-3	Construction of food storage facilities at Leh and Kargil.	As required	-	-	Proposal awaited from State Govt.
H-4	50% subsidy support from ongoing scheme for setting up of solar driers.	As required	-	-	
OTHER INDUSTRIAL PROMOTION RELATED MEASURES					
I-1	Compensation to industries whose units have been used for security forces	2.82	-	2.82	Full amount released to State Govt.. State Govt. disbursed Rs. 78.52 lakhs only so far. State Government is being pursued to complete assessment of remaining industrial units.
I-2	An expert group to be set up to go into issues relating to shahtoosh.	0.00	-	0.00	Report of the Expert Group has since been finalized and submitted to PMO. Project completed.
I-3	Creation of moderns passenger handling, flight infrastructure and security facilities at Srinagar airport and upgradation to international airport.	78.00	-	86.97	Project completed.
OTHER EMPLOYMENT MEASURES					
J-1	Removal of Government of India restrictions on recruitment by the State Government.	0.00	-	0.00	Restrictions have since been removed. Action completed.

J-2	Provision of self-employment opportunities for urban unemployed persons under programmes of the Ministry of Urban Employment & Poverty Alleviation.	9.44	-	9.63	Project completed.
J-3	Raising 5 more India Reserve (IR) battalions for the state police affording employment opportunities for about 5,000 youth, and raising several CRPF and other security force battalions, opening employment opportunities for several thousand more youth.	150.00	-	104.09	Most of the recruitment for 5 IR battalions has been completed.

RELIEF & REHABILITATION FOR THE DISLOCATED & BEREAVED

ASSISTANCE TO THE DISLOCATED & THE FAMILIES OF THE VICTIMS OF MILITANCY

K-1	Construction of temporary shelters, rebuilding of village infrastructure, and repair & restoration of damaged houses for people on the international border/ LOC affected by cross-border shelling in the Jammu region.	59.18	December, 2009	58.99	Project substantially completed.
K-2	2-room tenements for Kashmiri migrants to be provided for all Kashmiri migrant families residing in the camps in the Jammu region and at Delhi; inter-ministerial team to prepare plan for rehabilitating the Kashmiri migrants after discussion with them and taking into account, among others, means of livelihood, education, health and the security of women.	345.00	Oct, 2010	247.78	Out of 5242, constructions of 1024 flats have been completed. Remaining flats are under progress.
K-3	Measures to be taken to facilitate rehabilitation of persons coming from Pakistan and Pakistan Occupied Kashmir, who resettled in the State in 1947.	49.00	-	17.43	State Govt. has disbursed an amount of Rs. 17.43 crore to the families verified and eligible claimants.
K-4	Enhanced outlay for Rehabilitation Council	3.00	-	3.00	Project completed.

[xix] CASES HANDLED BY CBI

On 10 November, 2010 Shri Ramsinh Rathwa, M.P., addressed an Unstarred Question No. 249 to the Minister of Personnel, Public Grievances and Pensions. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions vide O.M. No. 235/49/2010-AVD-II dated 21 April, 2011 have requested to drop the assurance on the following grounds:-

"That the registration, investigation and disposal of cases in CBI is a continuous process. The Time taken for investigation depends, inter alia, on the complexity of the case, availability of evidence, volume of documents to be analyzed and number of witnesses to be examined. Hence, it would not be proper to treat this reply as an assurance, as some cases will always be pending for investigation and the assurance can never be fulfilled. Hence, the assurance may be dropped."

4. In view of the above, the Ministry, with the approval of the MoS (PP), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
DEPARTMENT OF PERSONNEL AND TRAINING
LOK SABHA UNSTARRED QUESTION NO. 249
TO BE ANSWERED ON 10 NOVEMBER, 2010

CASES HANDLED BY CBI

249. SHRI RAMSINH RATHWA

Will the Minister of Personnel, Public Grievances and Pensions be pleased to state:

- (a) the number of cases being handled by CBI as on 31 October, 2010;
- (b) the number of cases being investigated by CBI for more than five, ten and fifteen years;
- (c) the number of officers and staff posted in CBI;
- (d) whether the present sanctioned strength is enough to handle the increased work-load effectively; and
- (e) if so, the details thereof?

ANSWER

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a): 949 cases are under investigation by CBI as on 31.10.2010.

(b) : The number of cases being investigated by CBI is as under:

More than 5 years and less than 10 years	More than 10 years and less than 15 years	More than 15 years
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7

NIL

NIL

(c) to (e) : (As on 1.10.2010, the sanctioned staff strength of CBI is 6502, out of which 5165 posts are filled up). The occurrence and filling up of vacancies is a continuous process. Despite some vacancies in CBI, speedy investigation of various cases is ensured through effective use and deployment of existing personnel.

The Government has taken several steps to fill up these vacancies expeditiously. These, inter alia, include relaxation of Recruitment Rules, allowing some vacancies to be filled through promotions instead of deputation quota, and also allowing contractual engagement of public prosecutors and technical officers, for a certain period.

[XX] GOODS AND SERVICES TAX

On 12 November, 2010 Shri Naveen Jindal, M.P., addressed an Unstarred Question No. 726 to the Minister of Finance. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Finance within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance vide O.M. No. 30011/31/2010-SO(ST) dated 23 February, 2011 have requested to drop the assurance on the following grounds:-

"That the reply to parts (a) to (c) of the Question was given indicating the position at the point of time. Empowered Committee of State Finance Ministers (EC) has neither conveyed its concurrence to the draft Constitutional amendment bill sent by the Department of Revenue nor has proposed dropping of any provision from the revised draft of the Constitutional amendment Bill. Department of Revenue has however proactively revised the draft of the Constitutional amendment bill and have sent another version to EC on 28.01.2011. In the revised bill sent now it has been proposed that two of the important bodies namely GST Council and GST Dispute Settlement Authority be constituted through a law passed by Parliament so that these bodies are constituted and given functions/powers as decided by Parliament after proposed Constitutional amendments are brought into force. Given the position above, the assurance may be considered fulfilled and may kindly be dropped."

4. In view of the above, the Ministry, with the approval of the MoS (Revenue), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA UNSTARRED QUESTION NO. 726
TO BE ANSWERED ON 12 NOVEMBER, 2010

GOODS AND SERVICES TAX

726. SHRI NAVANEEV JINDAL

Will the Minister of FINANCE be pleased to state:

- (a) whether a proposal to drop certain provisions from the constitutional amendments has been suggested to facilitate the proposed Goods and Services Tax;
- (b) if so, the details thereof; and
- (c) the reaction taken by the Governments thereon?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE
(SHRI S.S. PALANIMANICKAM)

(a) to (c): A draft of the Constitutional amendment bill required for introduction of Goods and Services Tax (GST) was prepared and sent to the Empowered Committee of State Finance Ministers (EC), for obtaining views of the States. On the basis of feedback received from the EC, revised draft of the Constitutional amendment bill has been prepared. This revised draft of the bill has also been sent to the EC for obtaining the views of the States.

[xxi] CENTRAL VIGILANCE COMMISSION

On 25 November, 2010 Shri Yashbant N.S. Laguri and Shrimati Rajkumari Ratna Singh, M.Ps., addressed an Unstarred Question No. 2719 to the Minister of Railways. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Railways within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways vide O.M. No. 2010/VI/LG/1/4 dated 6 June, 2011 have requested to drop the assurance on the following grounds:-

"That the reply as given to Lok Sabha Unstarred Question No.2719 dated 25.11.2010 by this Ministry is based on factual information and does not appear to constitute an Assurance. Finalization of cases involve various stages like investigation stage, obtaining first stage advice from the Central Vigilance Commission, remitting the case to inquiry in case of major penalty, obtaining the Central Vigilance Commission's second stage advice, imposition of the penalty by the Disciplinary Authority and conveying penalty imposed to charged official. Only when the penalty has been imposed, the case reaches its finality, and is treated as closed. As the above procedure is a long drawn procedure, no specific time frame can be defined for finalizing cases. In view of the above, the reply given may not perhaps be treated as a commitment to furnish further information to the Lok Sabha, which is the essence of an Assurance.

Lok Sabha Secretariat may, therefore, consider the reply laid down on the Table of Lok Sabha as the final reply and the Assurance may kindly be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 2719
ANSWERED ON 25.11.2010
CENTRAL VIGILANCE COMMISSION

2719. SHRI YASHBANT N.S. LAGURI
SHRIMATI RAJKUMARI RATNA SINGH

Will the Minister of Railways be pleased to state:-

- (a) whether it is a fact that Railway Board has not accepted the suggestion regarding Vigilance Commission and C.B.I. against the guilty officers of Railways;
- (b) if so, the names of the Railways Officers against whom, Central Vigilance Commission and C.B.I. have recommended for action during the last three years;
- (c) the illegal acts committed by these officers;
- (d) the reasons for not taking any action against such officers along with the details thereof, case-wise; and
- (e) the reaction of the Government on these reasons?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

- (a) & (b) No, Madam. Decisions in vigilance cases are taken in accordance with the guidelines laid down in the Indian Railway Vigilance Manual and also other extant instructions of Government of India. The Central Vigilance Commission and the C.B.I. have recommended a total of 306 officers in the year 2007, 342 officers in the year 2008 and 564 officers in year 2009 to be taken up under D&AR.
- (c) The illegal acts committed involve violation of procedures, Conduct Rules, acts of impropriety, demanding and accepting of illegal gratification, and accumulation of assets disproportionate to known source of income.
- (d) Wherever disciplinary action is contemplated, action is taken against charged officers.
- (e) Constant efforts are being taken to keep corruption at minimum by way of conducting preventive checks, decoy checks etc.

MINUTES

SEVENTEENTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 21 July, 2011 in Committee Room 'D', Parliament House Annexe, New Delhi.

The Committee sat from 1030 hours to 1230 hours on Thursday, 21 July, 2011.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Anandrao Adsul
3. Shri Mohan Jena
4. Shri Raghuvir Singh Meena
5. Shri Bishnu Pada Ray
6. Shri K.J.S.P. Reddy
7. Rajkumari Ratna Singh
8. Shri Manohar Tirkey
9. Shri Hukamdeo Narayan Yadav

Secretariat

- | | | | |
|----|--------------------|---|----------------------|
| 1. | Shri P. Sreedharan | - | Additional Secretary |
| 2. | Shri R.S. Kambo | - | Director |
| 3. | Shri D.S. Malha | - | Additional Director |

At the outset the Hon'ble Chairperson welcomed the Members and apprised them about the agenda of the day. Thereafter, the Committee considered 41 Memoranda containing requests received from various Ministries/Departments for dropping the pending assurances. After in depth deliberations, of all such cases, the Committee were convinced with the reasoning adduced by the Ministry and decided to drop 20 assurances as per details given vide Annexure-I. The Committee also decided to retain 21 assurances, which are to be pursued further, as per details given in Annexure-II.

2. Thereafter, the representatives of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Food & Public Distribution) were called in.

3. xx xx xx xx xx xx

4. A verbatim record of the sitting has been kept.

The Committee then adjourned.

Annexure-I**Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 21.07.2011.**

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	48	USQ 2747 dated 11.8.2005	Social Justice and Empowerment	Reservation in Armed Forces, Judiciary and Autonomous Bodies.
2.	52	SQ 171 dated 11.3.2008	Commerce & Industry	Free Trade Agreement between India and EU.
3.	53	(i) USQ 904 dated 23.10.2008 (ii) SQ 59 dated 11.11.2010	Petroleum and Natural Gas	Iran-Pakistan-India (IPL) Gas Pipeline Project. Indo-Iran Gas Pipeline Project.
4.	56	USQ 3000 dated 24.7.2009	Urban Development	Metro Rail Projects.
5.	58	USQ 3997 dated 31.7.2009	Power	Additional Power Generation by NTPC.
6.	59	USQ 4483 dated 4.8.2009	Road Transport & Highways	Connectivity of Ports with Highways.
7.	60	SQ 3 dated 19.11.2009	Textiles	Revival of NTC Mills.
8.	61	USQ 2350 dated 3.12.2009	Law & Justice	Appointment of Judges.
9.	62	USQ 2969 dated 8.12.2009	Road Transport &	Construction of Express Highways.

			Highways	
10.	65	USQ 1971 dated 9.3.2010	Home Affairs	Special Recruitment Drive for IPS.
11.	67	(i) SQ 193 dated 10.3.2010 (ii) USQ 2051 dated 10.3.2010	Culture	Improvement of Public Libraries. Setting up of Central Library Fund.
12.	68	USQ 2065 dated 10.3.2010	External Affairs	Indo-Nepal Treaty
13.	70	USQ 4479 dated 22.4.2010	Minority Affairs	Preservation of Minority Languages.
14.	71	USQ 926 dated 30.7.2010	Finance	Real Estate under GST.
15.	74	USQ 2311 dated 9.8.2010	Defence	Induction of AWACS.
16.	75	USQ 2318 dated 9.8.2010	Defence	Procurement of Sukhoi Aircraft.
17.	80	USQ 15 dated 9.11.2010	Consumer Affairs, Food and Public Distribution	New Consumer Law.
18.	83	USQ 601dated 11.11.2010	Civil Aviation	Airports in Madhya Pradesh.
19.	85	USQ 2184 dated 23.11.2010	Road, Transport & Highways	Upgradation of NHs.
20.	86	USQ 2652 dated 25.11.2010	Law and Justice	Free legal assistance.

Annexure-II

Details of Assurances to be pursued further by the Committee on Government Assurances at their sitting held on 21.07.2011.

Sl. No.	Memo No.	Question/ Discussion Reference	Ministry/ Department	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	47	(i) USQ 1090 dated 7.12.2004 (ii) USQ 994 dated 29.11.2005 (iii) USQ 1053 dated 29.11.2005 (iv) USQ 2240 dated 6.8.2010	Tribal Affairs	Comprehensive Policy for Tribal Welfare. Protection of Tribal Culture. National Policy for the welfare of Tribals. Maintaining Data of Tribals.	The Committee noted that the National Tribal Policy is hanging fire since the year 2004, when the first assurance on the subject was given. It is an important issue concerning welfare of Tribals. The Committee, therefore, desired that the finalization of the Policy be expedited and the assurance be implemented at the earliest.
2.	49	(i) USQ 3681 dated 18.8.2005 (ii) USQ 2694 dated 12.12.2005 (iii) USQ 3462	Heavy Industries and Public Enterprises	Revival of HCL. Revival of Hindustan Cables Ltd. Revival of HCL and	The Committee noted that review of PSUs units, are under consideration of BIFR/BRPSE. It is an important issue, the Committee, therefore, desired to know the outcome thereof and decided not to drop the assurances.

		dated 26.4.2007 (iv) USQ 2749 dated 23.7.2009		BPCL. Hindustan Cables Ltd.	
3.	50	USQ 3832 dated 19.12.2006	Micro, Small and Medium Enterprises	Purchase from SC/ST Entrepreneurs.	The Committee noted that non-reconciliation/revaluation of an assurance between two Ministries/Departments is no valid ground for dropping of the same. The Committee also noted that request of the Ministry to drop the assurance was not agreed to vide their 26th Report, 14th Lok Sabha, presented to the House on 22.10.2008. The Committee, therefore, desired that both the Ministries may resolve the issue and implement the assurance expeditiously.
4.	51	(i) USQ 139 dated 26.2.2008 (ii) USQ 2642 dated 18.3.2008 (iii) USQ 3411 dated 23.12.2008 (iv) USQ 648 dated 23.11.2009	Commerce & Industry	Scam in STC. Pulse Scam in State Trading Corporation. Wheat Import Scam. Irregularities in STC.	The Committee has taken note of irregularities in STC which are under investigation by CBI. The contention that since matter is under investigation and no time frame can be predicted for fulfilling the assurance, is no ground to drop an assurance. The Committee also noted that request of the Ministry to drop the assurance was not agreed to vide their 4th Report, 15th Lok Sabha, presented to the House on 16.12.2009. The Committee desired that pending finalization of the CBI enquiry Report, a status report be filed after every six months, till assurance is implemented in letter and spirit.

5.	54	USQ 505 dated 7.7.2009	Consumer Affairs, Food and Public Distribution	Functioning of FCI.	The Committee noted that dropping of an assurance by CGA, Rajya Sabha cannot be a ground for dropping an assurance given in Lok Sabha. The Committee further noted that the computerisation of Targeted Public Distribution System (TPDS) has been taken up as a Pilot Scheme in four States and the scheme is under implementation and after getting results of the Pilot implementation, the scheme will be rolled out in other States. The Committee, therefore, desired that the Pilot Scheme be expedited and assurance implemented at the earliest.
6.	55	USQ 2653 dated 23.7.2009	Corporate Affairs	Monitoring Committee for Vanishing Companies.	The Committee noted that the investigation is being conducted by the State Police in respect of 112 FIRs filed against Promoters/Directors of vanishing companies under Indian Penal Code (IPC) and 110 prosecutions filed against vanishing companies and its promoters/Directors under various provisions of the Companies Act, 1956. Further, similar request to drop the assurance was turned down <i>vide</i> their 7th & 13th Reports, 15th Lok Sabha, presented to the House on 5.5.2010 & 22.3.2011. There is no further material on record which justifies exclusion of the assurance. The Committee, therefore, desired that these cases may be brought to their logical conclusion and the assurance be implemented.

7.	57	USQ 3306 dated 28.7.2009	Consumer Affairs, Food & Public Distribution	Corruption in FPS.	The Committee noted that dropping of an assurance by CGA, Rajya Sabha cannot be a ground for dropping an assurance given in Lok Sabha. The Committee further noted that the Government had approved in December, 2008 implementation of a Pilot Scheme on Smart Cards based TPDS in Chandigarh and Haryana and after getting results of the Pilot implementation, the Scheme will be rolled out in other States/UTs. The Committee, therefore, desired that the Pilot Scheme be expedited and assurance be implemented.
8.	63	USQ 3588 dated 11.12.2009	Finance	Portability of Health Insurance.	The Committee noted that appropriate exposure draft on the subject is being finalized and would be released shortly for feedback/comments from stakeholders & public. The Committee, therefore, desired that the follow-up action taken at the earliest and the assurance implemented.
9.	64	(i) SQ 350 dated 14.12.2009 (ii) USQ 1770 dated 8.3.2010	Rural Development	Recommendations of Saxena Committee. Census of BPL families.	The Committee noted that the Ministry could not finalise the process of methodology for BPL census since the year 2009 i.e. when reply to SQ 350 dated 14.12.2009 was given. The Committee, therefore, desired that finalization of the policy be expedited and the assurances on the subject be implemented at an early date.

10.	66	SQ 165 dated 9.3.2010	Home Affairs	Ex-Gratia for CPF Personnel.	The Committee noted that out of 27 cases of payment of Ex-gratia for CPF personnel, 16 cases have been settled and 11 cases are pending for want of succession certificate. The Committee desire that Ministry should impress upon the next-of-kin of the victims to settle the issue amicably at the earliest so that ex-gratia compensation in these cases be paid. The Committee desired that the matter be pursued vigorously and the assurance implemented at the earliest.
11.	69	USQ 2108 dated 10.3.2010	Human Resource Development	Uniform Fee Pattern.	The Committee noted that the Committee constituted by All India Council for Technical Education under Chairmanship of Justice Ranganath Mishra to consider fixing norms and guidelines for charging tuition and other fees may take decision only after the passage of the bill introduced on the subject. The Committee, therefore, desired that necessary steps be taken in the matter and assurance implemented at the earliest.

12.	72	USQ 1565 dated 3.8.2010	Home Affairs	Firing by BSF Personnel.	The Committee were not convinced with the contention of the Ministry that it is not feasible to furnish implementation report of the assurance being a subject concern of the State Government of West Bengal. On the contrary the Committee were of the opinion that it is the joint responsibility of both State & Union Governments. The Committee having been not satisfied with the reasons furnished by the Ministry, decided not to drop the assurance.
13.	73	SQ 197 dated 6.8.2010	Finance	Audit of Joint Ventures.	The Committee do not agree with the contention of the Government that no assurance was given in reply to the question. The Committee feel that it is exclusive prerogative of the Committee to decide as to which part/portion of the reply constitute an assurance. Further, a revised draft bill seeking to replace the existing Comptroller and Auditor General (Duties, Powers and Conditions of Service) Act, 1971 is under consideration. The Committee desire to know the present status of the Bill and also desired that the assurance be implemented as early as possible.
14.	76	SQ 333 dated 17.8.2010	Road, Transport and Highways	Quality Control in construction of NHs.	The Committee noted that in the four laning of NH-7, Madurai-Kanyakumari Section and NH-6 Nagpur-Kandhali Section, deviation in standard of bitumen and cement used, have been found respectively. Similarly in the 4 laning of NH-7 Hyderabad-Bangalore Section and 8 laning of NH-1 in Delhi, use of less cement have been

					detected. The Committee also noted that inspite of periodic checks by the vigilance division of NHAI/Chief Technical Examiner (CTE) at the project sites, action is pending in all these projects. The Committee, therefore, desired that necessary action in the matter be taken at the earliest and the assurance implemented.
15.	77	USQ 4519 dated 20.8.2010	Finance	World Bank Assisted Projects.	The Committee that a statement II of the reply (status of proposal) indicates interim position. The Committee desire that final position be furnished and assurance implemented at the earliest.
16.	78	USQ 4692 dated 25.8.2010	Home Affairs	Indians in Seychelles Jails.	The Committee note that not even a single agreement as required under the Repatriation of Prisoners Act, 2003 has been signed till date, thus defeating the whole purpose of the Act. They, therefore, desired that utmost priority be accorded to the matter and the matter be pursued vigorously with the Government of interested countries.
17.	79	SQ 442 dated 27.8.2010	Women & Child Development	Integrated Child Development Services Scheme.	The Committee note with concern the contention of the Government that no promise has been made by Hon'ble MoS WCD (I/C) while replying the question, may not be treated as an assurance. The Committee would like to reiterate that it is their prerogative to treat an answer as assurance or otherwise. Further, the Committee note that investigation report from the State Government of Chhattisgarh is yet to be received. The Committee desire that

					the matter be pursued with the State Government for expediting the report and the assurance implemented.
18.	81	USQ 39 dated 9.11.2010	Home Affairs	Development package for J&K.	The Committee noted that out of 67 projects of scheme announced under Prime Minister's reconstruction plan for J & K, 31 projects have been completed, 33 projects are on-going and remaining 3 projects are yet to be launched. Further the projects have not been completed even after the expiry of their target date of completion. The Committee, therefore, desired that the completion of the projects be expedited.
19.	82	USQ 249 dated 10.11.2010	Personnel, Public Grievances and Pension	Cases handled by CBI.	The Committee take strong exception to contention of the Ministry over treating the question under reference as an assurance or otherwise. The Committee would like to reiterate that it is their exclusive prerogative to treat a reply or part thereof as assurance or otherwise. The Committee noted that as many as 949 cases are under investigation by CBI as on 31.10.2010 and 7 cases are more than 5 years old. The Committee desired that the cases be monitored and status report of pending cases furnished to the Committee after each quarter.
20.	84	USQ 726 dated 12.11.2010	Finance	Goods and Services Tax.	The Committee noted that the draft of the Constitutional Amendment Bill on the subject has been revised and another version to Empowered Committee of State Finance Ministers has been sent on 28.1.2011. The

					Committee therefore desired that the matter be brought to its logical conclusion.
21.	87	USQ 2719 dated 25.11.2010	Railways	Central Vigilance Commission.	The Committee would like to reiterate that it is their exclusive prerogative to treat a reply or part thereof as an assurance or otherwise. The Committee note that a large number of cases under Discipline & Appeal Rules (D&AR) are being considered. The Committee would like to be apprised of the action taken on pending assurances, periodically.

MINUTES

EIGHTEENTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2010-2011) held on 23 August, 2011 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1600 hours on Tuesday 23 August, 2011.

PRESENT

IN THE CHAIR

Shri Anandrao Adsul

Members

2. Shri Dara Singh Chauhan
3. Shri Mohan Jena
4. Rajkumari Ratna Singh
5. Dr. M. Thambidurai
6. Shri Hukumdeo Narayan Yadav

Secretariat

- | | | | |
|----|-------------------|---|---------------------|
| 1. | Shri R.S. Kambo | - | Director |
| 2. | Shri D.S. Malha | - | Additional Director |
| 3. | Smt. Veena Kumari | - | Deputy Secretary |

At the outset, in the absence of the Chairperson, Shri Anandrao Adsul was chosen as Chairman under rule 258(3) of Rules of Procedure and Conduct of Business in Lok Sabha. Thereafter, the Committee considered and adopted the following draft reports without any amendment:-

- (i) 15th Report regarding review of pending assurances pertaining to Ministry of Civil Aviation.
- (ii) 16th Report regarding requests for dropping of assurances (acceded to).
- (iii) 17th Report regarding requests for dropping of assurances (not acceded to).
- (iv) 18th Report regarding review of pending assurances pertaining to Ministry of Road Transport and Highways.

2. The Committee authorized the Chairperson to finalise the Reports and present them to the House.

The Committee then adjourned.